

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
Principal Bench, New Delhi**

Original Application No. 152/2022

IN THE MATTER OF: -

Ghanshyam Singh Pasi

Applicant

Versus

State of U.P. & Ors.

Respondent(s)

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Apil Kumar Vidyarthi
21/07/23
(Dr. A.K. Vidyarthi)

Scientist-F

Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi- 110032

Date: 21st July, 2023

Place: Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

Principal Bench, New Delhi

Original Application No. 152/2022

IN THE MATTER OF: -

Ghanshyam Singh Pasi

Applicant(s)

Versus

State of U.P. & Ors.

Respondent(s)

Compliance Report on behalf of Central Pollution Control Board (CPCB)

1. Hon'ble NGT passed an order dated 26.04.2023 (**Annexure-I**) in Original Application No. 152/2022 titled Ghanshyam Singh Pasi Vs State of UP & Ors. Verbatim of the relevant paras of the order is reproduced below:

"7. Vide order dated 07.12.2022, Hon'ble Delhi High Court directed the CPCB verify the genuineness of the said compliant, as also, the bona fides of the complainant, and file a report in respect of the same. The CPCB is directed to file copy of its report before this Tribunal."

2. In compliance to the above order, copy of the Verification Report filed by CPCB in compliance to Hon'ble High Court of Delhi order dated 07.12.2022 in WP No. 13212/2022 titled Radico Khaitan Limited Vs Union of India & Ors., is most respectfully submitted before this Hon'ble Tribunal for consideration and is annexed herewith as **Annexure-II**.

Ajit Kumar Vidyarthi
21/07/23
(Dr. A.K. Vidyarthi)

Scientist-F

Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi- 110032

Date: 21st July, 2023

Place: Delhi

Item No.1

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid VC Option)

Original Application No. 152/2022

Ghanshyam Singh Pasi

Applicant

Versus

State of U.P. & Ors.

Respondents

Date of hearing: 26.04.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None.

Respondents: Mr. Gi.Gi. C. George, Advocate for State of U.P.
Mr. Pradeep Misra, Advocate for UPPCB (through VC).
Mr. Shantanu Chaturvedi, Advocate for Project
Proponent- M/s. Radico Khaitan Ltd.**Application is registered based on a complaint received by Email****ORDER**

1. The grievances in the present application are *inter alia* regarding causing of environmental pollution by Radico Khaitan Ltd., Rampur and also regarding the accident which occurred in the above said industrial establishment on 8.03.2021.

2. Vide order dated 29.04.2022, this Tribunal constituted a Joint Committee and directed the same to submit Factual and Action Taken Report within two months.

3. In compliance of above order, The Joint Committee inspected the unit of the Project Proponent on 12.07.2022 and report of the Joint Committee was also filed vide email dated 09.09.2022.

4. The Project Proponent- M/s. Radico Khaitan Ltd. filed W.P (c) 13212/2022 titled Radico Khaitan Ltd. Vs. Union of India and others before Hon'ble High Court of Delhi. Vide order dated 12.09.2022, Hon'ble High Court of Delhi stayed order dated 29.04.2022 passed by this Tribunal. The relevant part of the order dated 12.09.2022 passed by Hon'ble High Court of Delhi is reproduced as under:-

“CM APPL. 39979/2022 (for exemption)

*Exemption Allowed, subject to all just exceptions.
The application shall stand disposed of.*

W.P.(C) 13212/2022 & CM APPL. 39978/2022 (Stay)

Notice. Since respondent Nos. 1 and 2 are duly represented, let counter affidavits be filed within a period of six weeks from today.

Learned counsel for the petitioner shall take steps for service upon respondent Nos. 3, 4 and 5 through all permissible modes including via approved courier service. Those respondents may also file their replies, if so chosen and advised.

Bearing in mind the fact that the identical issues are engaging the attention of the Court in W.P.(C) 10592/2022, let this petition be tagged and called along with the said petition.

Prima facie, the Court finds itself unable to sustain the order passed by the National Green Tribunal [“Tribunal”] which has yet again acting on an anonymous complaint proceeded to frame and issue peremptory directions for a Joint Committee being constituted and for the said Committee inspecting the premises of the petitioner unit and for a report thereafter being submitted.

The Court notes that the aforesaid order has been passed ex parte without the petitioner having been placed on advance notice of the complaint that was made and being afforded an opportunity to represent against the proposed directions which have ultimately come to be issued. It is in the aforesaid backdrop that learned senior counsel submits that the Tribunal has acted arbitrarily and in excess of the jurisdiction conferred upon it by Section 19 of the National Green Tribunal Act, 2010 [“the Act”]. Learned senior counsel further contended that the Tribunal has clearly not been conferred the power to pass interim orders, ex parte, in light of the provisions contained in Section 19(4)(i) of the Act. Additionally, the attention of the Court was invited to the earlier proceedings which ensued before the Tribunal and ultimately concluded in favour of the petitioner. Matter requires consideration.

Till the next date of listing, there shall be stay of the order dated 29 April 2022. This order however shall not be liable to

be construed as a stay of further proceedings before the Tribunal.

List again on 07.12.2022.”

5. Stay of order dated 29.04.2022 has been extended by Hon’ble High Court of Delhi vide order dated 07.12.2022 till 09.05.2023 with direction to UPPCB to “*verify the genuineness of the said complaint, as also, the bona fides of the complainant, and file a report in respect of the same, by the next date of hearing*”. The relevant part of the order reads as under:-

“1. This hearing has been done through hybrid mode.

X X X X X

W.P.(C) 13212/2022 & CM APPL. 39978/2022 11.

11. The present petition has been filed by the Petitioner – Radico Khaitan Limited challenging the impugned order dated 29th April, 2022 passed by the Principal Bench, National Green Tribunal, New Delhi in O.A. No.152/2022 titled Ghanshyam Singh Pasi v. State of Uttar Pradesh. By the impugned order, various directions have been issued by the NGT on the basis of an unsubstantiated Letter Complaint.

12. Notice was issued to the Respondent No.1 – Union of India and the Respondent No.2 – Central Pollution Control Board, vide last order dated 12th September, 2022.

13. Mr. Ravi Prakash, ld. CGSC may obtain a copy of the alleged Letter Complaint received by the NGT, on the basis of which directions have been passed, and place the same on record, within four weeks. Copy of the said complaint be also supplied to the ld. Counsels for the Petitioner, as also, ld. Counsel for the Central Pollution Control Board.

14. Let the Respondent No.2 - Central Pollution Control Board verify the genuineness of the said complaint, as also, the bona fides of the complainant, and file a report in respect of the same, by the next date of hearing.

15. List on 9th May, 2023.

16. Interim order granted on 12th September, 2022 shall continue”

6. We have gone through the above quoted orders and noticed the ground of challenge to order dated 29.04.2022 and find that further proceedings before this Tribunal have not been stayed by the Hon’ble High Court of Delhi by either of the orders dated 12.09.2022 and

07.12.2022. However, in view of order dated 12.09.2022 the report of the Joint Committee is not taken into consideration at this stage.

7. Vide order dated 07.12.2022, Hon'ble Delhi High Court directed the CPCB verify the genuineness of the said compliant, as also, the bona fides of the complainant, and file a report in respect of the same. The CPCB is directed to file copy of its report before this Tribunal.

8. O.A No. 324/2022 titled Shailesh Singh vs. State of U.P & Ors. was filed before this Tribunal against the Project Proponent earlier complaining about pollution of Kosi River by discharge of its industrial effluent. Vide order dated this 18.03.2021 this Tribunal directed that regular vigilance may be maintained by the concerned SPCBs and other statutory regulators and impact on water quality of river Kosi, Dhela, Bhela, Ramganga and finally on Ganga may be overseen by CPCB and NMCG. In view of these facts and circumstances, we consider to appropriate to direct the Project Proponent to file its response in tabular format regarding compliance with EC/CTE/CTO conditions imposed for abatement of environmental pollution and treatment and discharge of effluents from its industrial unit in question.

9. Report by CPCB and response by Project Proponent- M/s. Radico Khaitan Ltd. be filed **within above mentioned period** by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.

10. List the matter for further consideration on 04.08.2023.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

April 26 2023
AG

IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P.(C) NO. 13212 OF 2022

IN THE MATTER OF:-

RADICO KHAITAN LIMITED

....PETITIONER

-VERSUS-

UNION OF INDIA & ORS.

...RESPONDENTS

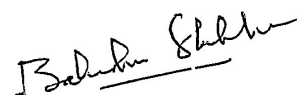
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New Delhi
Dated 27.03.2023

VERIFICATION REPORT

**IN COMPLIANCE TO
HON'BLE HIGH COURT OF DELHI ORDER DATED
07.12.2022**

**IN THE MATTER OF
RADICO KHAITAN LTD.**

Vs

UNION OF INDIA & ORS.

[W.P.(C) 13212/2022 & CM APPL. 39978/2022]

Date of inspection: 17th April 2023

**Submitted By
CPCB, Delhi**

Verification report in compliance to Hon'ble High Court of Delhi order dated 07.12.2022 in W.P. (C) 13212/2022 & CM Appl. 30644/2022 in the matter of Radico Khaitan Limited Vs Union of India & Ors.

Subject: Verification of genuineness of complaint against M/s Radico Khaitan Ltd., Rampur and bonafides of the complainant in compliance to Hon'ble High Court of Delhi order 07.12.2022 in W.P.(C) 13212/2022 & CM Appl. 30644/2022 in the matter of Radico Khaitan Limited Vs Union of India & Ors.

1. Hon'ble High Court of Delhi order dated 07.12.2022

The Hon'ble High Court of Delhi in the matter of Radico Khaitan Ltd Vs Union of India & Ors. (W.P.(C) 13212/2022 & CM Appl. 39978/2022) passed the following order on 07.12.2022 (**Annexure - I**):

...13. "Mr. Ravi Prakash, ld. CGSC may obtain a copy of the alleged Letter Complaint received by the NGT, on the basis of which directions have been passed, and place the same on record, within four weeks. Copy of the said complaint be also supplied to the ld. Counsels for the Petitioner, as also, ld. Counsel for the Central Pollution Control Board.

14. Let the Respondent No.2 - Central Pollution Control Board verify the genuineness of the said complaint, as also, the bona fides of the complainant, and file a report in respect of the same, by the next date of hearing"

Background

2. Hon'ble National Green Tribunal (NGT) order dated 29.04.2022

Hon'ble National Green Tribunal (NGT) vide order dated 29.04.2022, in the matter of Ghanshyam Singh Pasi Vs State of U.P (OA No. 152/2022) has mentioned the complaint received by e-mail in the impugned order (**Annexure - II**):

1. "The grievances made in the present letter petition sent by Mr. Ghanshyam Singh resident of Bareilly Road Panwariya, Tehsil Sadar, District Rampur, Uttar Pradesh are inter alia regarding causing of environmental pollution by Radico Khaitan Ltd., Rampur and the accident which occurred in the above said industrial establishment on 8.03.2021.
2. It is stated that Radico Khaitan Ltd., Rampur, is being run in residential area in violation of environmental norms, rules and regulations. The said industrial establishment is releasing toxic gases 5 or 6 times every month in the early hours which causes respiratory problems to the inhabitants of the locality. The above said industrial establishment has also not developed the requisite green belt. ETP Plant installed by the above said industrial establishment for treating toxic poisonous effluents remains always non-functional and untreated effluent acidic in nature having 85-90 degrees temperature is discharged into factories drains which finds way to open areas adversely affecting flora & fauna, posing health hazards to the animals as well as inhabitants of the locality who are suffering from different diseases and damaging the crops and electronic and metallic goods. The boiler, which is claimed to be defunct, is used which spreads fly ash in the surrounding area and causes air pollution. The above said industrial establishment was having one alcohol tank of the capacity of 2 lacks liters which was not shown in the record submitted to the Excise Department and on 8.03.2021. The Alcohol tank caught fire resulting in burn injuries to one labourer and other injuries to nine labourers.

3. *In view of the serious allegations made in the present letter petition, we consider it appropriate to have a factual and action taken report from a Joint Committee comprising of CPCB, State PCB and District Magistrate, Rampur. The State PCB will be the Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks, undertake site visits, look into the grievances of the applicant and take requisite action by following due process of law. The Committee may also examine the issues in relation to Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 as applicable including off-site and on-site plans and remedial steps to avert the industrial accidents. Factual and action taken report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.*”

3. Compliance status of the impugned order of Hon’ble NGT dated 29.04.2022

In compliance of Hon’ble NGT order dated 29.04.2022, inspection of M/s Radico Khaitan was carried out by Joint Committee comprising of officials from Central Pollution Control Board (CPCB), Uttar Pradesh Pollution Control Board (UPPCB) and District Administration, Rampur on 12.07.2022 for verification of the complaint. Joint committee report is attached at **Annexure-III**. Summary of the inspection report is reproduced as under:

Table no 1: Compliance status of the impugned order of Hon’ble NGT dated 29.04.2022 observed on 12.07.2022

S.No.	Points of NGT order dated 29.04.2022	Status as observed on 12.07.2022 by joint committee
1.	<i>It is stated that Radico Khaitan Ltd., Rampur, is being run in residential area in violation of environmental norms, rules and regulations.</i>	<p>The unit representative has informed that the unit was established in the year 1943 and in the same year the unit has commenced its operations.</p> <p>The unit has submitted the copy of lease deed according to which, the lease deed was made on 28 Feb, 2005 between U.P State Industrial Development Corporation Ltd., and M/s Radico Khaitan unit Rampur Distillery for 90 years on an average annual rent of Rs. 29676.35 with a premium of Rs. 48494620/-</p> <p>As per the lease deed, the unit is situated in Industrial Area Rampur, plot no. A-1 with a described area of 52370.0 m² for manufacturing and installation of additional plant & machinery to existing distillation unit, according to the design and building plan approved by Lessor and proper municipal or other competent authority.</p> <p>The Joint inspection committee observed that;</p> <ol style="list-style-type: none"> 1. Toward the east of the unit, a fertilizer plant is situated which is approx.100 mtrs away from the unit. 2. Towards the south and west of the unit, no authorised colony was observed. Green belt, godown and empty

		<p>space were observed. Industry is located 10 mtrs south from national highway, NH24.</p> <p>3. In the North Direction- Open land was observed which is 10 mtrs away from the unit.</p>
2.	<p><i>The said industrial establishment is releasing toxic gasses 5 or 6 times every month in the early hours which cause respiratory problems to the inhabitants of the locality.</i></p>	<p>As per the consent issued under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. Radico Khaitan Ltd., the unit is having 02 numbers of boilers of 26TPH and 30TPH. The boiler of 26 TPH uses bio-gas as a fuel and boiler of capacity 30 TPH uses rice husk as a fuel. The unit has installed air pollution control device (APCD) at 30 TPH boiler, however there is no requirement of APCD on 26 TPH boiler as it is operating on clean fuel (bio-gas). The unit has submitted the copies of boilers fitness certificates issued by Uttar Pradesh Boiler Inspection Department, as per the certificates, the unit is allowed to work the 30 TPH boiler under provision of section 8 of the Boiler Act (V of 1923) at the maximum working pressure of 51 kg/cm² from 22.10.2021 to 21.10.2022 and 26 TPH boiler at the maximum working pressure of 27 kg/cm² from 22.04.2022 to 20.04.2023.</p> <p>To assess the air quality of the unit, the team of officials from Regional Office (RO), UPPCB, Moradabad carried out stack emission monitoring and ambient air monitoring.</p> <p>As per the stack monitoring report from RO-Moradabad, UPPCB, value PM shows 83.64 mg/Nm³ and 11.94mg/Nm³ against standard limit of 150mg/Nm³.S</p> <p>As per the analysis result of ambient air quality monitoring near molasses plant, Rampur, concentration of NO_x, SO₂ and PM₁₀ found to be 19.00 µg/m³, 10.00 µg/m³ and 60.34 µg/m³ respectively against notified national ambient air quality standard limit of 80 µg/m³, 80 µg/m³ and 100 µg/m³ as notified vide Gazette dated 18.11.2009 under Air (Prevention and Control of Pollution) Act, 1981.</p> <p>As per the analysis result of ambient air quality monitoring near grain plant, Rampur, concentration of NO_x, SO₂ and PM₁₀ found to be 17.00 µg/m³, 9.00 µg/m³ and 90.64 µg/m³ respectively against the notified standard limit of 80 µg/m³, 80 µg/m³ and 100 µg/m³ as notified vide Gazette dated 18.11.2009 under Air (Prevention and Control of Pollution) Act, 1981.</p> <p>As per the analysis result of ambient air quality monitoring at the roof of guest house, Rampur, concentration of NO_x, SO₂ and PM₁₀ found to be 15.50 µg/m³, 8.50 µg/m³ and 66.30 µg/m³ respectively against notified standard limit of 80 µg/m³, 80 µg/m³ and 100 µg/m³ as notified vide Gazette dated 18.11.2009 under Air (Prevention and Control of Pollution) Act, 1981.</p>

		As per analysis results of stack & ambient air monitoring carried out on 12.07.2022 by UPPCB during joint committee, inspection, the unit was complying with the prescribed norms. As per the CPCB, OCEMS report of Stack-1 and Stack-2, PM (mg/Nm ³) for the period from 12, June to 12 July, 2022 are within the prescribed limits.
3.	<i>The above said industrial establishment has also not developed a requisite green belt.</i>	As per the consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) point no. 12 “Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/ 2018/02 dated 16-02-2018 of U.P. Pollution Control Board.” The unit representative informed that the unit has total industrial area of around 39 acres, in which grain based plant, molasses and bottling plant has been commissioned. The unit has developed green belt inside the premises in 6.78 acre of land, which is approximately 17.38% of total land area, however due to lack of space inside the premises, in addition to the above, the unit has also developed green belt outside the industrial premises in approximately 6.49 acres. As per the documents, the unit has total green belt area of 13.2 Acres.
4.	<i>The boiler, which is claimed to be defunct, is used which spread fly ash is the surrounding area and causing air pollution.</i>	The unit’s representative has claimed about not having any defunct boiler in the industrial premises. As per the consent to operate issued by UPPCB under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. Radico Khaitan Ltd., for Molasses Spirit Plant and grain plant, the unit is having a consent validity for the period from 31.05.2019 to 31.12.2023. As per the consent to operate (CTO), issued by UPPCB, the unit has two boilers of 30TPH and 26TPH capacity and the same were observed by the joint team. Stack and ambient air monitoring were also carried out. Analysis results are mentioned in table no. 5 and 6.

5.	<p><i>The unit has one alcohol tank of the capacity of 2 lacks litre which was not shown in the record submitted to Excise Department and on 08.03.2021, the alcohol tank caught fire resulting in burn injuries to one labourer and other injuries to nine labours</i></p>	<p>The fire incident occurred on 06.03.2021 at around 8:15 am in which the two alcohol tanks namely IAV-20 and IAV-21 of capacity 405400 BL and 406600 BL caught fire. As per the details of ENA storage tanks present in the industrial premises duly verified by Assistant, Excise Commissioner, Rampur, U.P. these are listed at S. No. 31 and 32 of Table 12.</p> <p>The joint team visited the site where the accident of fire occurred and the ENA storage tank which caught fire were found empty. These same tanks are now repaired.</p>
6.	<p><i>The committee may also examine the issues in relation to Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 as applicable including off-site and on site plans and remedial steps to avert the industrial accidents.</i></p>	<p>The unit has submitted the copy of General Diary Details reported in Civil Thana Rampur on 6.03.2021. As per the report, the fire incident took place on 06.03.2021 at around 8:15 am in which the two alcohol tanks inside the unit premises started burning all of a sudden. No casualty was reported. The injured persons were admitted in hospital.</p> <p>The unit has submitted the copy of fire report of U.P. fire services signed by Chief Fire Officer, Rampur. As per their report, no casualty reported, however total 09 people got injured in the fire incident, which were immediately admitted to the hospital for First Aid.</p> <p>Mock drills report: The committee sought the details of on-site emergency plan and mock fire drills from the unit.</p> <p>The unit has submitted the mock drill reports being carried out during recent past. As per the reports 02 mock drills were conducted in the month of Jan 2021 & June 2022.</p> <p>Fire management safety audit report: The unit has submitted the copy of fire management safety audit report prepared by Promax Global dated 09 Nov, 2020, Wherein third party reviewed all aspects of the Organization's Fire Safety management system and supportive arrangements against the available standard audit specifications.</p> <p>Onsite emergency plan: The unit is having onsite emergency plan prepared and approved on 7/7/2022. The unit provided the copy of onsite emergency plan for the year 2021 & 2022.</p> <p>The unit is having a safety Department.</p>

4. Compliance Report of Hon'ble High Court of Delhi order dated 07.12.2022 in W.P.(C) 13212/2022 & CM Appl. 30644/2022 in the matter of Radico Khaitan Ltd. Vs Union of India & Ors.

4.1 Verification of Bonafide of the Complainant

In compliance of the Hon'ble High Court of Delhi order dated 07.12.2022, in the matter of Radico Khaitan Ltd. Vs Union of India & Ors. [W.P.(C) 13212/2022 & CM APPL. 39978/2022], to verify the genuineness of the complaint mentioned in the impugned order of Hon'ble National Green tribunal (NGT) dated 29.04.2022 in OA No. 152/2022, team of officials from CPCB carried out visit to the industrial unit of M/s Radico Khaitan Ltd. and nearby area on 17.04.2023. The team carried out verification of complaint as mentioned in the NGT impugned order dated 29.04.2022 as quoted at Para 2 of this report.

The team also consulted the learned counsel and law officers of CPCB for verification of bonafide of the complainant. Accordingly, as per their suggestions the complainant was emailed on 13.04.2023, that, in reference to order dated 07.12.2022 passed by Hon'ble High Court of Delhi in W.P.(C) 13212/2022 & CM APPL. 39978/2022, he may have to meet the CPCB team on the site during inspection alongwith valid Photo-ID proof. Thereafter, on the day of visit, team contacted the complainant through phone (Mob. No. 9412525531) and CPCB team met the complainant in person at Panwaria Road, Rampur. During interaction, the CPCB team asked the complainant to provide his ID proof and to brief about the complaint.

As an ID proof, complainant presented his AADHAR card bearing no. 798751737237 before the CPCB team. As per the AADHAR card, the name of person is Sh. Ghanshyam Singh, residing at 109 Bareilly road, Panwaria, Rampur Distillery, Uttar Pradesh. Copy of AADHAR card of complainant is placed at **Annexure – IV**.

The team of CPCB officials had detailed conversation with complainant regarding issues raised by him in his complaint letter dated. 16.12.2021. During interaction, the complainant also informed that *“the local drains of Rampur carry distillery effluent and the acidic wastewater in the drain which causes burns to animals/cattles”*. The complainant has also submitted a handwritten undertaking about the interaction with CPCB team dated 17.04.2023 (Copy of handwritten undertaking dated 17.04.2023 is placed at **Annexure – V**). The Complainant also mentioned about a drain and informed that the drain near Hitachi biocompost site (at village Tashka) receives effluent from M/s Radico Khaitan Ltd., Rampur through an underground pipeline. CPCB team along with the complainant visited the said drain (Lat. – 28.77633; Long – 79.04598) which is located approximately 200 meters away (aerial distance) from the unit (Hitachi bio-compost site) near Tashka village. Location was unapproachable, however wastewater sample was collected from the culvert by CPCB team and laboratory analysis result showed pH – 7.3, Total solids- 3688 mg/l, COD- 1027 mg/l, BOD- 506 mg/l and TSS- 667 mg/l. As per the information provided by Regional Officer, Moradabad of Uttar Pradesh Pollution Control Board (UPPCB), the drain is entering Rampur city from Bilaspur gate, which is about four kilometer in the upstream of the sampling location. The drain carries sewage from Bilaspur gate colony, Pahari gate colony, Bamroha and other surrounding colonies and as informed by UPPCB, there is no industrial discharge in the drain. The drain was found covered with surface vegetation at many places and subsurface flow was observed at these places. As per analysis result, the pH value (7.3) was found in the neutral range i.e. 6.5 – 8.5, which does not match with the claim of discharge of chemical acidic effluent by M/s Radico Khaitan Ltd. in drain as

mentioned in the complaint. As per physical observation during visit, no sense of odour and colour, which are typical characteristics of the effluent from the Distillery unit was felt by the team and no pipeline was visible to the team near the culvert. However, the other physico-chemical characteristics i.e. BOD (506 mg/L) and COD (1027 mg/L) in the sample collected from the drain do not match with the typical characteristics of sewage (values are on higher side), and indicate discharge from trade/industrial activities alongwith sewage.

5. Verification report of complaint in compliance of Hon'ble High Court of Delhi order dated 07.12.2022

Verification report of complaint in compliance of Hon'ble High Court of Delhi order dated 07.12.2022 in the matter of Radico Khaitan Ltd. Vs Union Of India & Ors In W.P.(C) 13212/2022 & CM APPL. 39978/2022 is presented below:

5.1. General details

a. General details of the unit are mentioned below:

S. No.	Name & Address of the Industry:	M/s Radico Khaitan Limited, Bareilly Road, Rampur, Uttar Pradesh -244901
1.	Type of Industry Sector	Distillery (Molasses and Grain based)
2.	Date of Inspection	17 th April, 2023
3.	Operational Status	Operational (Grain based)
4.	Name of main Raw Material	Grain and Molasses
5.	Name of Final Product (s)	Spirit (ENA)
6.	Consented Production Capacity	374 KLD ENA (Consolidated Consent to Operate an Molasses & Grain Dual Mode And Malt Spirit Plant)
7.	Production during inspection (based on Excise data)	243 KLD
8.	Air and water consent	Consolidated Consent to Operate and Authorisation (CCA) issued by UPPCB on 19.09.2022 having validity from 01.10.2022 to 31.12.2026 (Annexure – VI)
9.	Authorization under Hazardous and Other Wastes Rules, 2016.	
10.	Permission from CGWA for abstraction of Ground Water	The Uttar Pradesh Ground Water Authority has granted a No Objection Certificate (NOC) to the unit for groundwater abstraction from 03 no. of Borewells, having validity up to 08.04.2024. As per the conditions of this NOC, the unit can abstract a maximum of 3600 KL/day for groundwater. (Annexure – VII)

b. The unit has obtained a Consolidated Consent to Operate and Authorisation under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 with a validity upto 31.12.2026 for molasses and grain dual mode and malt spirit plant for production of 374 Kilo Litres of ENA per day. The major conditions of the CCA are as follow:

- The validity of the Consent to Operate shall be valid from 01.10.2022 to 31.12.2026
- Unit shall dispose spent wash through MEE and the concentrated spent wash shall be disposed through Bio composting in 58 Acre biocompost yard.

- Unit shall operate in Zero Liquid Discharge and no effluent is allowed to discharge outside the premises.
- Unit shall comply with the conditions of NOC issued by Ground Water Department Govt. of Uttar Pradesh for abstraction of ground water, valid till 08.04.2024.
- The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

S. No.	Air Pollution Source	Capacity	Type of fuel	Stack No.	Stack Height	Air Pollution Control Device
1.	Boiler-1	26 TPH	Bio-gas	Stack No.-1	stack height of 45 meter from ground level	Not required (operating on clean fuel)
2.	Boiler-II	30 TPH	Rice husk and Wood chips	Stack No.-2	Dust collector as APCS and stack height of 30 meter from ground level	ESP Installed
3.	Boiler -III	65 TPH	Rice husk, Coal, wood chips	Stack No.-3	65 meters from ground level	ESP Installed

- c. On the day of visit, the unit was operating at production capacity of 243 KLD using only grain as raw material and not using molasses as feedstock for production of alcohol.

5.2. Fresh water consumption

The unit is having three bore wells to meet the fresh water requirement for industrial and domestic purposes. The unit has installed flow meters at all three borewell. Month wise fresh water consumption is tabulated below:

Table 1: Month wise fresh water consumption data

Borewell No.	Month	Total Fresh water Consumption (KL)	Average fresh water consumption (KLD)
Borewell-1	Feb, 2023	502	17.93
Borewell-2	Feb, 2023	18526	661.64
Borewell-3	Feb, 2023	30834	1101.21
Total fresh water consumption in month of Feb, 2023 (KL)		49862	
Average fresh water consumption per day		1780.79 KLD	
Borewell-1	March, 2023	1208	41.66
Borewell-2	March, 2023	13816	476.41
Borewell-3	March, 2023	34561	1191.76
Total fresh water consumption in month of March, 2023 (KL)		49585	
Average fresh water consumption		1709.83 KLD	
Borewell-1	April, 2022	0	0
Borewell-2	April, 2022	7948	529.87
Borewell-3	April, 2022	17685	1179

Total fresh water consumption in month of April, 2023 (KL)	25633
Average fresh water consumption	1708.87 KLD
Overall total fresh water consumption	125080 KL
Overall Average fresh water consumption	1737.22 KLD

As per the log book data provided by the unit, the average fresh water consumption for duration 01st February 2023 to 15th April 2023 is 1737.22 KLD against the permitted withdrawal capacity of 3600 KLD mentioned in the No Objection Certificate (NOC) issued by Uttar Pradesh Ground Water Authority, which indicates compliance with NOC conditions.

5.3. Verification of Zero Liquid Discharge as stipulated in Consolidated Consent & Authorization issued by UPPCB on 19.09.2022

- i. The unit has consent, to operate either on molasses based production or grain based production or both with daily production not exceeding 374 Kilo Litres of ENA per day.
- ii. In molasses based plant, the wastewater streams are spent wash and spent lees from production process, fermenter washing, process condensate, floor washing, cooling tower and boiler blowdown. In grain-based plant, the wastewater streams are thin stillage, lees and process condensate.
- iii. As per Consolidated Consent to Operate and Authorisation (CCA) issued by UPPCB on 19.09.2022 having validity upto 31.12.2026, the unit shall operate in Zero Liquid Discharge and no effluent is allowed to discharge outside the premises and shall dispose spent wash through MEE and the concentrated spent wash shall be disposed through Bio composting in 58 Acre biocompost yard.
- iv. For achieving ZLD in molasses based plant, the unit has installed Integrated Multiple Effect Evaporator (IMEE), , Bio-digesters (06 nos.), Lamella Clarifiers, Clariflocculators, settling tank, final clarifier, Dissolved Air Floatation (DAF), Reverse Osmosis (RO) system and a separate MEE for concentration of reject from RO plant. Final concentrated spent wash is utilized in bio composting. The details about Spent wash management scheme are elaborated in para 5.3.1.
- v. For achieving ZLD in grain-based plant, the unit has installed Decanter and Integrated Multi Effect Evaporator (IMEE) plant and Mingleers. The concentrate is fed into Mingleers to make Distillers Wet Grain with Soluble (DWGS), which is used as cattle feed. The details about Spent wash management scheme are elaborated in para 5.3.2.
- vi. For management of other effluents generated from Molasses and grain based plant to achieve ZLD, the unit has installed Condensate Polishing Unit (CPU) of capacity 2000 m³. The details of CPU are elaborated in para 5.3.3.
- vii. As per the data provided by the unit, the unit has started operation of its Grain based plant from 15.04.2023. The details of plant wise no. of operational days based on raw material are as below:

Table 2: Plant wise no. of operational days based on raw material

Month	Grain Plant	Dual Mode Plant operation on Grain	Dual Mode Plant operation on Molasses
Capacity	100 KLD	140 KLD	
Feb.-2023	27	1.5	26.5
March.-2023	28	0	31
April- 2023 (till 15.04.2023)	14	Continue from 15.04.2023 onwards	15

5.3.1. Spent wash management scheme – Molasses based distillery operation

- i. Spent wash generated in distillation process is subjected to evaporation through a re-boiler and three stage Integrated Multiple Effect Evaporator (IMEE).
- ii. Concentrated spent wash from IMEE is pumped into bio-digesters (06 nos.) for bio-methanation. The bio-gas, generated is used as fuel into boiler.
- iii. Outlet of bio-digesters is subjected to solid - liquid separation of bio-digested spent wash before RO plant which comprises of Lamella Clarifiers, Clari-floculators, settling tank, final clarifier and Dissolved Air Flootation (DAF).
- iv. Effluent from outlet of DAF system is stored and passed through two RO plants (operating in parallel).
- v. Permeate generated from RO-1 and RO-2 is further treated through another RO (RO-3) along with the other effluent of grain based unit and cooling tower blow down. Permeate from RO-3 is used in cooling tower make-up water.
- vi. Schematic diagram of spent wash management systems is as below:
3 stage integrated multiple effect evaporator (IMEE)→Bio-Digesters→Lamella clarifiers, Clarifloculators→Dissolved Air Flootation→(DAF)→ RO→6 stage Multi Effect Evaporator (for concentrating Biomethanated spent wash)→CPU (for MEE Condensate and other low strength effluents) and Final MEE Concentrate →Bio-composting
- vii. Unit has installed mass flow meters at IMEE inlet, IMEE outlet, Feed to RO, RO outlet, Feed to BMSW-MEE and outlet of BMSW-MEE and is maintaining logbooks for the same.
- viii. As per the logbook data provided by the unit, month wise total alcohol production, and spent wash generation per KL of alcohol production from molasses is as below:

Table 3: Month wise Spent Wash generation, alcohol production and Spent Wash generation per KL of alcohol production from Molasses

Month	Total Spent wash generation (KL/ Month)	Alcohol Production (in KL)	Alcohol Production (in KLD)	Sp. Spent wash generation (KL/KL of alcohol production)
Feb-2023	38615.09	3542.822	126.53	10.90
March-2023	39618.87	3655.180	126.04	10.84
April-2023	18524.53	1852.945	123.53	10.00

- ix. As per the CCA issued by UPPCB on 19.09.2022, the unit is allowed to produce 374 Kilo Litres of ENA per day by using molasses and grain dual mode and malt spirit plant. However as per the data provided by unit for duration 01.02.2023 – 15.04.2023, it has carried out production @ 125.70 Kilo Litres of ENA per day.
- x. As per the log book data of IMEE & BMSW-MEE provided by the unit for the month from February, March & April, 2023, total spent wash feed to both MEE, total condensate generated and total concentrate generated are given below:

Table 4: Month wise details of total spent wash generation, feed to both MEE, total condensate generated and total concentrate generated

Month	Total spent wash generation at the bottom of analyzer column (MT/Month)	Condensate generation from IMEE (MT/Month)	Total concentrated spent wash generation from IMEE (MT/Month)	RO-Reject Feed BMSW-MEE (MT/Month)	BMSW-MEE (Concentrate) MT/Month	BMSW-MEE (Condensate) MT/Month	Overall % Reduction $\frac{8-2-6}{*100}$
1	2	3	4	5	6	7	8
Feb-2023	40932	14663	26269	13688	9839	3849	75.96
March-2023	41996	14858	27138	14288	10222	4066	75.66
April-2023	19636	6765	12871	6784	4878	1908	73.54

- xi. The final concentrated spentwash generated from BMSW-MEE is utilized in Bio-composting. The details of bio-composting are as follows:
- Out of 60 acres, 25 acres of area is covered and remaining 35 acres of area is open/uncovered.
 - Out of 35 acres uncovered bio-compost area; 05 acres is available for storage of ready bio-compost, other 05 acres is for storage of press mud and remaining 25 acres is available for bio-composting.
 - The unit is having 05 numbers aero tiller machines for spraying of concentrated spent wash, mixing and turning of bio-compost material.
 - The unit has 6 piezometric wells and one hand pump in the bio-compost yard area of Hitachi site and 6 piezometric wells and one hand pump in Ajeetpur site.
 - Rainwater collection system has been provided in both the bio-compost yard site at Hitachi site and Ajeetpur site.
 - As per Consolidated Consent to Operate and Authorisation (CCA) issued by UPPCB, the concentrated spent wash shall be disposed through Bio composting in 58 Acre biocompost yard.
 - The unit has bio-compost yards located at two different places i.e., Ajeetpur site and Hitachi site. The unit has total 60 acres of bio-compost area, which is adequate and in compliance to CCA conditions.
 - Details of press mud consumed, Conc. spent wash to press mud ratio, bio-compost procured and bio compost sold for the month from Feb, 2023 and March, 2023 is given below;

Table 5: Month wise details of Press mud consumption, Concentrate spent wash consumption, Bio-compost generation and quantity sold

Months	BMSW- MEE Outlet for bio-composting (MT/Month)	Press Mud Consumption (MT/Month)	Conc. Spent wash consumption in Bio-composting (MT/Month)	Conc. spent wash to press mud ratio	Bio-compost Produced (MT/Month)	Bio-compost sold (MT/Month)
Feb, 2023	9839	6200	9655	1.56	3000	3762
March, 2023	10222	5200	8147	1.57	2400	2562

5.3.2. Thin stillage management scheme – Grain based distillery operation

- i. To achieve ZLD in Grain based plant, the unit has installed Decanters (3 nos.) followed by IMEE (for concentration of thick syrup) followed by Minglers to make Distillers Wet Grain with Soluble (DWGS). Ready DWGS is sold in market (for cattle feed). Condensate generated from IMEE is fed into CPU for treatment.
- ii. Schematic diagram of thin stillage management systems is as below:
Thin stillage → Decanters (03 nos.) → IMEE (for concentration of thick syrup) → CPU (For condensate treatment) & Mingles (to make distillers Wet Grain with Soluble DWGS)
- iii. As per the logbook data provided by the unit, month wise total alcohol production, and spent wash generation per KL of alcohol production from grain is as below:

Table 6: Month wise Thin stillage generation, alcohol production and Thin stillage generation per KL of alcohol production from Grain

Month	Total Thin stillage generation (KI/ Month)	Alcohol Production (in KL)	Alcohol Production (in KLD)	Sp. Thin stillage generation (KL/KL of alcohol production)
Feb-2023	9197.22	2912.49	104.02	3.16
March-2023	10763.89	2771.70	99.0	3.88
April-2023	5815.74	1486.95	106.21	3.91

- iv. As per the log book data of IMEE provided by the unit for the month from February, March & April, 2023, total thin stillage feed to both MEE, total condensate generated and total concentrate generated are given below:

Table 7: Month wise details of total thin stillage feed to IMEE, total condensate generated and total concentrate generated

Month	Total Thin stillage generation (MT/Month)	Condensate generation from IMEE (MT/Month)	Total concentrated thin stillage generation from IMEE (MT/Month)
1	2	3	4
Feb-2023	9933	8008	1925
March-2023	11625	9701	1924
April-2023	6281	5293	988

5.3.3. CPU - Management of other effluents

- i. The rejects from RO-1, RO-2 and RO-3 are feed to BMSW-MEE for further concentration. The concentrated spent wash is used in bio-composting and spent lees, RO-permeate, cooling tower blow down and condensate generated from IMEE & BMSW-IMEE is sent to Condensate Polishing Unit (CPU) for treatment.
- ii. For the treatment of spent lees, RO-permeate, cooling tower blow down, condensate generated from IMEE & BMSW-IMEE and other low strength effluents, the unit has installed a common Condensate Polishing Unit (CPU) of 2,000 m³ capacity. The CPU consists of Equalization tank, Buffering tank, anaerobic digestion, aerobic digestion, Clarification, Multi Grade Filter (MGF), Activated Carbon Filter (ACF) followed by UV treatment. Mechanical press is installed for sludge dewatering. The unit has installed flow meters at the inlet and outlet of CPU (inlet totalizer- 839752 m³, recycled to cooling tower - 463150 m³ and recycled to Fermenter for molasses dilution - 352068 m³).
- iii. During visit, it was observed that unit has installed a new CPU (capacity – 5000 KLD; for dual feed mode) which is under commissioning stage.
- iv. Unit is using the treated effluent from CPU in fermenter (for molasses dilution) and cooling tower makeup.
- v. As per the logbook data provided by the unit, quantity of effluent feed and treated through CPU are as below:

Table 8: Quantity of effluent feed and treated through CPU

Month	Total CPU feed (KL)	CPU treated water (KL)
Feb, 2023	46197	44349
March, 2023	49051	47089
April, 2023	24542	23560
Total	119790	114998
Average (KLD)	1663.75	1597.19
% loss in CPU = 4%		

- vi. Samples were collected from the inlet and outlet of CPU and analysis results are mentioned below:

Table 9: Analysis results of samples collected from CPU

Sr. No.	Sample Location	pH	COD (mg/l)	BOD (mg/l)	TSS (mg/l)	TDS (mg/l)
1.	CPU inlet	4.2	10556	7290	BDL<10	80
2.	CPU outlet	7.2	04	01	10	720

- vii. Analysis results of sample collected from CPU outlet indicate that the quality of treated effluent from CPU is suitable for reuse in in fermenter (for molasses dilution) and cooling tower makeup. Copy of laboratory analysis reports of waste water samples is attached as **Annexure-VIII**

The above observations and data indicates that the unit has setup systems to achieve ZLD and complied with ZLD conditions as stipulated in CCA issued by UPPCB. The complaint about the discharge of untreated effluent of acidic nature having temperature 85 – 90 °C could not be substantiated.

5.4. Sewage management scheme

- The unit has installed a Sewage Treatment Plant (STP) of capacity 120 KLD for treatment of sewage generated from the households present inside the factory premises. The STP was found operational during inspection.
- The unit has installed flow meters (with totalizer) at inlet and outlet of STP.
- The sewage treatment scheme consists of holding tank-cum- pump sump, Biological treatment (activated sludge process), settling tank, holding tank cum chlorination tank, Pressure Sand Filter (PSF) and Activated Carbon Filter (ACF).
- STP receives wastewater from overflow of 06 nos. of septic tanks, from the industry guest house and other utility areas within unit premises.
- The treated sewage is disposed through an open drain across the road, to reach up to Rampur drain.
- Samples were collected from the collection tank (inlet) and outlet of STP and analysis results are presented below:

Table 10: Analysis results of samples collected from STP

Sr. No.	Sample Location	pH	COD (mg/l)	BOD (mg/l)	TS (mg/l)	TSS (mg/l)	Cl ⁻ (mg/l)	NO ₃ -N (mg/l)
1.	STP Inlet	7.1	37	09	660	41	135	2.20
2.	STP Outlet	7.0	29	03	644	BDL<10	109	2.06
Standards mentioned in CCA issued by UPPCB on 19.09.2022		5.5 – 9.0	-	30	-	100	-	-

Analysis results of sample collected from STP outlet is meeting the discharge norms. Copy of laboratory analysis reports of waste water samples is attached as Annexure-VIII.

6. Details of Boilers

As per the Consolidated Consent to Operate and Authorisation under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 issued by UPPCB on 19.09.2022, the unit is having three boilers of capacity 30 TPH, 26 TPH and 65 TPH. The unit has submitted the copies of Boiler fitness certificates dated 22.10.2021 and 22.04.2022 issued by Uttar Pradesh Boiler Inspection Department. As per the certificates, the unit is allowed to operate the 30 TPH boiler under provision of section 8 of the Boiler Act (V of 1923) from 22.10.2021 to 21.10.2022 and 26 TPH boiler from 22.04.2022 to 20.04.2023. Copies of the boiler fitness certificate for 30 TPH & 26 TPH are attached at **Annexure-IX**. The unit has installed a new boiler of capacity 65 TPH however on the day of visit, it was operating at 55 TPH. The unit has submitted the copy of provisional order under section 9 of the Boilers Act, 1923 having validity upto six month from the date of issue (i.e. 21.03.2023). Copy of the fitness certificate for 65 TPH boiler is attached at **Annexure-X**. On the day of visit, 02 boilers of capacity 30 TPH and 26 TPH were found non-operational and 01 boiler of capacity 65 TPH was found operational.

Table 11: Details of boilers installed within unit premises

S. No.	Boiler	Capacity	Operational status on the day of visit
1.	Boiler-1	26 TPH	Non-Operational
2.	Boiler-II	30 TPH	Non-Operational
3.	Boiler -III	65 TPH	Operational

During visit, cleaner and biomass fuel such as bio-gas (20%) and rice husk (80%) was being used in the boiler of 65 TPH capacity. The boiler was equipped with Electro Static Precipitator as air pollution control device.

Ambient air monitoring and stack emission monitoring was carried out by officials from CPCB, Delhi. Monitoring of stack attached to 65 TPH boiler was carried out during visit. Ambient air quality monitoring was also carried out at 2 locations (upwind and downwind) of the stack monitored in reference to wind direction) namely; Near Chairman Guest house of unit (Upwind side – 500 metres from stack) and near staff Guest house of unit (Downwind side – 700 metres from stack). The industry is situated and encompassed of the state highway and railway etc. During the time of monitoring at about 500 mtr, operation of hot mix plant operated by PWD, Rampur was observed.

The stack emission and ambient air quality monitoring results are given below:

Table 12: Emission monitoring results for Stack attached to 65 TPH boiler

S. No.	Parameter	Value	Emission Standards as per The Environment (Protection) Rules, 1986
1.	PM (mg/Nm ³)	28.25	150
2.	SO ₂ (mg/Nm ³)	BDL<3	-
3.	NO ₂ (mg/Nm ³)	407.3	-
4.	CO ₂ %	11.2	-
5.	O ₂ %	8.2	-
6.	CO (ppm)	62	-

Table 13: Ambient air quality monitoring results

Sr. No.	Location	NO ₂ Result (µg/m ³)	SO ₂ Result (µg/m ³)	Particulate Matter PM ₁₀ (µg/m ³)
Standards		80	80	100
1.	Near Chairman Guest house of unit (Upwind side – 500 metres from stack)	41.83	4	263.33
2.	Near staff Guest house of unit (Downwind side – 700 metres from stack)	38.83	8	297

As per the analysis result of ambient air quality monitoring carried out near Chairman Guest house of unit (Upwind side – 500 metres from stack), concentration of NO₂, SO₂ and PM₁₀ found to be 41.83 µg/m³, 04 µg/m³ and 263.33 µg/m³ respectively against national ambient air quality standard limit of 80 µg/m³, 80 µg/m³ and 100 µg/m³ as notified vide Gazette dated 18.11.2009 under Air (Prevention and Control of Pollution) Act, 1981.

As per the analysis result of ambient air quality monitoring carried out near staff guest house of unit (Downwind side – 700 metres from stack), concentration of NO₂, SO₂ and PM₁₀ found to be 38.83 µg/m³, 08 µg/m³ and 297 µg/m³ respectively against the standard limit of 80 µg/m³, 80 µg/m³ and 100 µg/m³ as notified vide Gazette dated 18.11.2009 under Air (Prevention and Control of Pollution) Act, 1981.

The monitoring results of emission from stack attached to 65 TPH boiler showed that, the Particulate Matter (28.25 mg/Nm³) is within the prescribed limit of 150 mg/Nm³. Copy of laboratory analysis reports of ambient air & stack emission samples is attached as **Annexure-XI**.

Online Continuous Emission Monitoring System (OCEMS) have been installed on all three Stacks, however OCEMS installed on Stack-1 & 2 are connected to CPCB server and the OCEMS installed at Stack-3 (i.e. stack attached to 65 TPH boiler) is not connected to CPCB

server. During monitoring, the OCEMS was displaying Particulate Matter (PM) values in the range of 40-43 mg/Nm³.

The unit has installed Electro Static Precipitator (ESP) as Air Pollution Control Device (APCD). The unit used clean gas and biomass as their boiler fuel. Stack emission monitoring results indicate compliance with PM emission norms. However, the ambient air quality monitoring results indicate exceedance with the national ambient air quality norms.

Hence, the complaint that the said industrial establishment is releasing toxic gases 5 or 6 times every month in the early hours could not be substantiated.

7. Green belt Area

The unit has developed green belt inside the unit premises, outside the unit's main gate, in the ETP area, outside the boundary wall of industry premises and in the Atal Park which is located outside the industrial premises. The unit has also developed green belt at Hitachi bio-compost site and Ajeetpur bio-compost site. At Hitachi bio-compost site, the unit is following Miyawaki technique for tree plantation.

The unit has provided the details of green belt area developed by them. The description of area along with the green belt developed is listed below;

Table 14: Details of green belt area

Sr. No.	Description of Area	Length (M)	Width (M)	Area (sq. M)
1.	Atal Park to new Roadways (Left side)	1400	3	4200
2.	Atal Park to new Roadways (Left side)	1400	3	4200
Total in Sq. Mtr				8400
Total in (Acre)				2.10
Green belt attached to premises				
3.	Atal Park to GSP (Left side towards plant)	950	6	5700
4.	End of GSP plant towards Nainital Road	1100	3.5	3850
5.	Atal Park to Nainital road (Right side)	2000	4	8000
Total in Sq. Mtr				17550
Total in (Acre)				4.39
Green belt inside the premises				
6.	Main gate to security office	240	4	960
7.	Admin Block	50	6	300
8.	Colony area (Officers)	225	25	5625
9.	Colony area (Officers)	125	25	3125
10.	RKTS Lawn	95	45	4275
11.	MRP Area	785	5	3925
12.	GSP Main Road from RDL (Left side)	180	3	540
13.	GSP Main Road from RDL (Left side)	84	3	252
14.	GSM (Near CO2)	35	3	105
15.	Printing (Side 1)	60	2	120

Sr. No.	Description of Area	Length (M)	Width (M)	Area (sq. M)
16.	Printing (Front)	30	3	90
17.	Dense Foresting & Plantation Area at KF	312.09	25	7802
Total in Sq. Mtr				27119
Total in (Acre)				6.78
Grand Total Green Belt (Sq. Mtr)				53069
Grand Total Green Belt (Acre)				13.27

The unit representative informed that the unit has total industrial area of around 39 acres, in which grain based plant, molasses and bottling plant has been commissioned. As per the CCA, "Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/ 2018/02 dated 16-02-2018 of U.P. Pollution Control Board." The unit has developed green belt inside the premises in 6.78 acre of land, which is approximately 17.38% of total land area, however as per the unit representative, due to lack of space inside the premises, in addition to the above, the unit has also developed green belt outside the industrial premises in approximately 6.49 acres. Taking both together, the unit has total green belt area of 13.2 Acres.

8. Ground Water Samples

For assessment of Ground water contamination at bio-compost sites, the team collected ground water samples from hand pump & piezometric wells located at Ajeetpur and Hitachi bio-compost yard. The analysis results of ground water samples are given below:

Table 15: Characteristics of Ground water samples

S.No.	Locations	pH	TDS, (mg/l)	COD, (mg/l)	Colour, (Hazen)
BIS IS 10500:2012 (Permissible limit in absence of alternative source)		6.5-8.0	2000	-	15
1.	Guest house, Ground water	7.6	420	BDL	BDL
2.	Piezometer no.1, Ajeetpur bio-compost yard	7.5	891	BDL	BDL
3.	Piezometer no.2, Ajeetpur bio-compost yard	7.6	599	76	BDL
4.	Piezometer no.3, Ajeetpur, bio-compost yard	7.5	585	11	BDL
5.	Piezometer no.4, Ajeetpur bio-compost yard	7.7	567	07	BDL
6.	Hand pump, Ajeetpur site	7.3	842	06	BDL
7.	Groundwater, from Hitachi hand pump	7.2	537	BDL	BDL
8.	Piezometer no.1, Hitachi bio-compost yard	7.6	333	BDL	BDL
9.	Piezometer no.2, Hitachi, Bio-compost yard	7.4	460	07	BDL
10.	Piezometer no.3, Hitachi, bio-compost yard	7.6	441	BDL	BDL
11.	Piezometer no.4, Hitachi bio-compost yard	7.8	343	BDL	BDL

The analysis results of ground water samples collected from piezo wells during visit showed high value of COD, 76 mg/l at Piezometer no.2 and 11 mg/l at Piezometer no.3 at Ajeetpur bio-compost yard. This indicates intrusion of wastewater from compost yard into piezo wells, posing potential threat to ground water and needs urgent attention towards improvement of housekeeping, prevention

of seepage, spillage etc. into the piezo wells. Copy of laboratory analysis report of ground water samples is attached as **Annexure-XII**.

9. Characteristics of samples collected from nearby drains

The CPCB team collected the sample from drains outside the main gate of the industry, upstream and downstream of Ajeetpur bio-compost yard. The analysis results are given as below:

Table 16: Analysis results of samples collected from nearby drains

S. No.	Sample Description	pH	COD (mg/l)	BOD (mg/l)	TS (mg/l)	TSS (mg/l)	Temp. (°C)
1.	Drain outside main gate of the industry	7.1	64	18	544	31	32
2.	Drain, upstream of Ajeetpur bio-compost yard	7.1	197	80	692	31	34
3.	Drain, downstream of Ajeetpur bio-compost yard	7.0	157	45	408	28	34

Analysis result of waste water samples collected from the drain near entrance gate of unit shows Total solids- 544 mg/l, COD- 64 mg/l, BOD- 18 mg/l and TSS- 31 mg/l.

Analysis result of waste water samples collected from the drain upstream of Ajeetpur bio-compost site shows Total solids- 692 mg/l, COD- 197 mg/l, BOD- 80 mg/l and TSS- 31 mg/l, whereas the sample collected from drain downstream of Ajeetpur site has Total solids- 408 mg/l, COD-157 mg/l, BOD-45mg/l and TSS-28 mg/l. Copy of laboratory analysis reports of waste water samples is attached as Annexure-VIII.

The quality of wastewater in drains outside main gate of the industry, upstream and downstream of the bio-compost yard of Ajeetpur site, which ultimately meets to Rampur drain, shows the characteristics of domestic wastewater, which indicates no discharge of industrial effluent in the drain.

The complaint of discharge of acidic effluent of high temperature from alleged industry could not be established.

10. Details of ENA storage tanks available in the unit:

The joint team has visited the site where the accident of fire occurred on 06.03.2021 (as mentioned in the complaint) and it was observed that 02 ENA storage tanks which caught fire were of capacity 405400 BL and 406600 BL, the same are now repaired. At the time of visit tanks were filled with alcohol. The unit has submitted the details of ENA storage tanks present

in the industrial premises duly verified by Assistant Excise Commissioner, Rampur, U.P. As per the document submitted, the unit has total 75 nos. of ENA storage tanks with a total capacity of 9467180.4 BL. Details of the ENA tanks verified by Excise department is attached at **Annexure-XIII**.

11. Conclusion

- i. Point wise compliance status of the complaints

Table 17: Summary table

S.No.	Complaints as mentioned in the Hon'ble NGT order dated 29.04.2022	Status as observed on 17.04.2023 by CPCB team
a.	<i>It is stated that Radico Khaitan Ltd., Rampur, is being run in residential area in violation of environmental norms, rules and regulations.</i>	As per the lease deed, the unit is situated in Industrial Area Rampur, plot no. A-1. The CPCB team observed that: 1. Toward the east of the unit, a fertilizer plant is situated which is approx.100 mtrs away from the unit. 2. Towards the south and west of the unit, no authorised colony was observed. Green belt, godown and empty space were observed. Industry is located 10 mtrs south from national highway, NH24. 3. In the North Direction- Open land was observed which is 10 mtrs away from the unit.
b.	<i>The said industrial establishment is releasing toxic gasses 5 or 6 times every month in the early hours which cause respiratory problems to the inhabitants of the locality.</i> <i>The boiler, which is claimed to be defunct, is used which spread fly ash is the surrounding area and causing air pollution.</i>	The unit has three boilers of capacity 30 TPH, 26 TPH and 65 TPH. During visit, 02 boilers of capacity 30 TPH and 26 TPH were found non-operational and 01 boiler of capacity 65 TPH was found operational. The stack emission monitoring result of stack attached to 65 TPH boiler shows that, the Particulate Matter (28.25 mg/Nm ³) is within the limit of 150 mg/Nm ³ as prescribed by UPPCB vide consent dated 19.09.2022. The unit uses biogas and bio mass as boiler fuel, which are cleaner fuel. The unit has also installed ESP as APCD. As per the monitoring result of ambient air quality monitoring carried out near Chairman Guest house of unit (Upwind side – 500 metres from stack), concentration of NO ₂ , SO ₂ and PM ₁₀ found as 41.83 µg/m ³ , 04 µg/m ³ and 263.33 µg/m ³ respectively against notified national ambient air quality standard of 80 µg/m ³ , 80 µg/m ³ and 100 µg/m ³ as notified vide Gazette dated 18.11.2009 under Air (Prevention and Control of Pollution) Act, 1981.

		As per the monitoring result of ambient air quality monitoring carried out near staff guest house of unit (Downwind side – 700 metres from stack), concentration of NO ₂ , SO ₂ and PM ₁₀ found to be 38.83 µg/m ³ , 08 µg/m ³ and 297 µg/m ³ respectively against the notified standard of 80 µg/m ³ , 80 µg/m ³ and 100 µg/m ³ as notified vide Gazette dated 18.11.2009 under Air (Prevention and Control of Pollution) Act, 1981.																				
c.	<i>The unit has one alcohol tank of the capacity of 2 lacks litre which was not shown in the record submitted to Excise Department and on 08.03.2021, the alcohol tank caught fire resulting in burn injuries to one labourer and other injuries to nine labours</i>	The unit has submitted the details of ENA storage tanks present in the industrial premises duly verified by Assistant Excise Commissioner, Rampur, U.P. As per the document submitted, the unit has total 75 nos. of ENA storage tanks with a total capacity of 9467180.4 BL. Details of the ENA tanks verified by Excise department is attached at Annexure-X. The additional ENA tank (as mentioned in the compliant) was not found by the team.																				
d.	<i>The above said industrial establishment has also not developed a requisite green belt.</i>	Out of 39 acres, unit has developed green belt inside the premises in 6.78 acre of land, which is approximately 17.38% of total land area. In addition, the unit has also developed green belt in approximately 6.49 acres area outside the industrial premises. The unit has total green belt area of 13.2 Acres.																				
e.	<i>ETP Plant installed by the above said industrial establishment for treating toxic poisonous effluents remains always non-functional and untreated effluent acidic in nature having 85-90 degrees temperature is discharged into factories drains...</i>	<p>➤ As per the data provided by the unit regarding power consumption in different effluent management units is shown below:</p> <table border="1"> <thead> <tr> <th>Effluent management units</th> <th>Feb-23</th> <th>March-23</th> <th>April-23</th> </tr> </thead> <tbody> <tr> <td>RO Plant</td> <td>163856</td> <td>124312</td> <td>71686</td> </tr> <tr> <td>CPU</td> <td>27101</td> <td>28673</td> <td>16005</td> </tr> <tr> <td>BMSW-MEE</td> <td>141570</td> <td>156147</td> <td>73952</td> </tr> <tr> <td>IMEE</td> <td>91817</td> <td>91394</td> <td>44671</td> </tr> </tbody> </table> <p><i>Note: Above values are in KWh</i></p> <p>Above data related to energy meter of effluent management units indicates that unit operates effluent management system/ ZLD system on regular basis.</p> <p>➤ Analysis results of samples collected from drains nearby unit premises which ultimately meets to Rampur drain is presented below:</p>	Effluent management units	Feb-23	March-23	April-23	RO Plant	163856	124312	71686	CPU	27101	28673	16005	BMSW-MEE	141570	156147	73952	IMEE	91817	91394	44671
Effluent management units	Feb-23	March-23	April-23																			
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S. No.	Sample Description	pH	COD (mg/l)	BOD (mg/l)	TS (mg/l)	TSS (mg/l)	Temp. (°C)
1.	Drain outside main gate of the industry	7.1	64	18	544	31	32
2.	Drain, u/s of Ajeetpur bio-compost yard	7.1	197	80	692	31	34
3.	Drain, d/s of Ajeetpur bio-compost yard	7.0	157	45	408	28	34

The quality of wastewater in drain shows the characteristics of domestic wastewater, which indicates no discharge of industrial effluent in the drain.

The complainant also mentioned about a drain and informed that the drain near Hitachi biocompost site (at village Tashka) receives effluent from M/s Radico Khaitan Ltd., Rampur through an underground pipeline. CPCB team along with the complainant visited/verified the said drain (Lat. – 28.77633; Long – 79.04598) which is located approximately 200 meters away (aerial distance) from the unit (Hitachi bio-compost site) near Tashka village. Location was unapproachable, however wastewater sample was collected from the culvert by CPCB team and laboratory analysis result showed pH – 7.3, Total solids- 3688 mg/l, COD- 1027 mg/l, BOD- 506 mg/l and TSS- 667 mg/l. As per physical observation during visit, no sense of odour and colour, which are typical characteristics of the effluent from the Distillery unit was felt by the team and no pipeline was visible to the team near the culvert. However, the other physico-chemical characteristics i.e. BOD (506 mg/L) and COD (1027 mg/L) in the sample collected from the drain do not match with the typical characteristics of sewage (values are on higher side), and indicate discharge from trade/industrial activities alongwith sewage.

f. *The committee may also examine the issues in relation to Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 as applicable including off-site and on site plans and remedial steps to avert the industrial accidents.*

In addition to compliance report as on 12.07.2022 (table-1 sr. no.-6 above), the unit has provided latest mock drill report for the month of December, 2022 (**Annexure-XIV**).

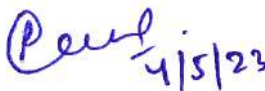


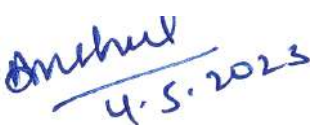

- ii. The unit has obtained Consolidated Consent to Operate and Authorisation (CCA) dated 19.09.2022 from UPPCB under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 with a validity upto 31.12.2026 for molasses and grain dual mode and malt spirit plant for production of 374 Kilo Litres of ENA per day.
- iii. On the day of visit, the unit was operating at production capacity of 243KLD using grain as raw material. The molasses based operation was not carried out during visit.
- iv. As per the consent issued under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended), the unit has three boilers of capacity 30 TPH, 26 TPH and 65 TPH.
- v. During visit, cleaner and biomass fuel such as bio-gas (20%) and rice husk (80%) was being used in the boiler of 65 TPH capacity. The boiler was equipped with Electro Static Precipitator (ESP) as air pollution control device.
- vi. During visit, discharge of effluent by the unit was not observed and the unit was achieving zero liquid discharge (ZLD) through Integrated Multiple Effect Evaporator (IMEE), CPU and bio-composting.
- vii. The quality of wastewater in drains outside main gate of the industry, upstream and downstream of the bio-compost yard of Ajeetpur site, which ultimately meets to Rampur drain, shows the characteristics of domestic wastewater, which indicates no discharge of industrial effluent in the drain.
- viii. The pH value (7.3) of the wastewater sample collected from drain in Tashka area shown by the complainant indicating neutral range of pH without any odour and colour as imparted by the Distillery effluent. However, BOD (506 mg/L) and COD (1027 mg/L) values of the sample collected from the drain at Tashka area do not match with the typical characteristics of distillery effluent as well as sewage and indicating the mixing of other wastewater in the drain. UPPCB may carry out the pollution source mapping of the drain (Pahari Nala).
- ix. Based on the data of electric consumption at different section of effluent management system, the unit is operating effluent management systems on regular basis.
- x. The unit has total industrial area of around 39 acres. As per the CCA “Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board.” Out of 39 acres, unit has developed green belt inside the premises in 6.78 acre of land, which is approximately 17.38% of total land area. In addition, the unit has also developed green belt in approximately 6.49 acres area outside the industrial premises. As per the documents, the unit has total green belt area of 13.2 Acres.
- xi. The ground water at Hitachi bio-composting site (Piezometer no. 02) and Ajeetpur bio-composting site (Piezometer- 02, 03, 04 and Handpump) were found contaminated in terms of COD.
- xii. The value of PM₁₀ in ambient air at the upwind location (near chairman guest house) 266.33 µg/m³ and downwind location (near staff guest house) 297 µg/m³ was found higher w.r.t. ambient air quality norms of 100 µg/m³. The high value of PM₁₀ at upwind and downwind location indicates the circumstantial deteriorated ambient air quality in the area.

- xiii. The emission from the stack attached to 65 TPH boiler shows that, the particulate matter (28.25 mg/Nm³) is within the prescribed limit of 150 mg/Nm³.
- xiv. The CPCB team carried out verification of complaint by carrying out visit to the industrial unit of M/s Radico Khaitan Ltd. and nearby area on 17.04.2023 and no discharge of distillery effluent was found in nearby drains.
- xv. The CPCB team interacted with the complainant and bonafide of the complainant was verified by the team during visit.

12. Recommendation

- i. UPPCB may carry out the inventorization of the pollution source of the drain (Pahari Nala) and take measures to control pollution.
- ii. The unit shall take remedial measures including good housekeeping in bio-compost yards, stoppage of spillage to control contamination of piezo wells.
- iii. The unit shall develop adequate green belt as per the Specific condition no. 13 of the CCA issued by UPPCB dated 19.09.2022.
- iv. UPPCB shall carry out ambient air quality monitoring and prepare an air quality management plan of the Industrial area at Rampur, U.P.
- v. The unit shall ensure connectivity of Online Continuous Emission Monitoring System (OCEMS) installed at Stack-3 (i.e. stack attached to 65 TPH boiler) with CPCB server.

13. Signature of the inspecting officials

S.No.	Name of the Officials	Signature
1.	Mrs. Reena Satavan, Sc. 'E', CPCB Delhi	 4/5/23
2.	Mr. P. Krishnamurthy, Sc. 'E', CPCB Delhi (for ambient air and stack emission monitoring)	 4.5.23
3.	Dr. R.K. Singh, Sc. 'D', CPCB Delhi	
4.	Ms. Anshul Kumari, RA-III, CPCB Delhi	 4.5.2023
5.	Mr. Ankit Shukla, SRF, CPCB Delhi	 04/5/2023

14. Photos taken during visit (M/s Radico Khaitan Ltd., Rampur, U.P.)



Photo 1: Entry gate of unit



Photo 2: Covered compost yard at Hitachi site



Photo 3: Uncovered compost yard at Hitachi site



Photo 4: Covered compost yard at Ajeetpur site



Photo 5: Rice husk stored at covered compost yard at Hitachi site



Photo 6: Handpump near compost yard at Hitachi site



Photo 7: Piezowells near compost yard Hitachi site



Praveen



Photo 8: Condensate Polishing Unit (CPU)



Photo 9: Inlet collection tank of CPU



Photo 10: pH correction tank of CPU



Photo 11: Filtration units installed in CPU



Photo 12: CPU inlet flow meter



Photo 13: Flow meter at CPU outlet to cooling tower



Photo 14: Flow meter at CPU outlet to Fermenter



Photo 15: Drain near entrance gate of unit

Reev



Photo 16: STP Inlet collection tank



Photo 17: Aeration tank



Photo 18: Tube settler and Activated Carbon Filter



Photo 19: Chlorine contact tank and mechanical chlorine dosing system



Photo 20: Sludge drying beds



Photo 21: STP Inlet flow meter



Photo 22: STP outlet flow meter



Photo 23: Handpump near compost yard at Ajeetpur



Photo 24: Piezowell in compost yard at Ajeetpur



Photo 25: Sampling location of the drain shown by complainant



Photo 26: Ambient air quality monitoring during visit



Photo 27: Stack emission monitoring during visit



Photo 28: Hot mix plant operating near unit premises

Praveen



Photo 29: Green belt developed by unit



Photo 30: Drain u/s of Ajeetpur site bio-compost yard

Photo 31: Drain d/s of Ajeetpur site bio-compost yard



Photo 32: Sealed samples

Praveen



FORM 1

(See rule 7 of the E (P) Rules, 1986)

Notice of intention to have sample analyzed

To,

M/s Radico Khaitan Ltd.
 Melasses & Grain Dual mode & Malt Spirit Plant
 Bareilly Road, Rampur, U.P.

Take this notice that it is intended to have analyzed the samples of Groundwater, CPU, STP

& drains listed below which has been taken today, the 17th

day of April 2023 from M/S Radico Khaitan Ltd., Rampur, U.P.

(Name and designation of the person who takes the sample).

- ① Mrs. Reena Satavran, Scientist - E } CPCB Delhi
- ② Dr. P.K. Singh, Scientist - D }
- ③ Ms. Anshul Komari, PA-IT }
- ④ Sh. Ankit Shukla, SFF }

Locations of the place where the sample were taken.

Groundwater (Hitachi Side)	
①	Piezometer no.-1
②	Piezometer no.-2
③	Piezometer no.-3
④	Piezometer no.-4
⑤	Handpump

Groundwater (Ajitpur side)	
①	Piezometer no.-1
②	Piezometer no.-2
③	Piezometer no.-3
④	Piezometer no.-4
⑤	Handpump

Drains	
①	Outside main entry gate of unit
②	Upstream of Ajitpur bio-compost yard
③	Downstream of Ajitpur bio-compost yard

Other locations:-

- ① CPU Inlet
- ② CPU Outlet
- ③ STP Inlet
- ④ STP Outlet
- ⑤ Borewell near Guest house

(Duplicate samples were given to the unit)

(SEAL) 17/4/23
 DATE 17/4/23

Signature:
 Name: REENA SATAVRAN
 Designation: S & E

\$~7 & 10

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
 + **W.P.(C) 10592/2022 & CM APPL. 30644/2022**
 M/S DHAMPUR BIO ORGANICS LIMITED Petitioner
 Through: Mr. Arvind Nigam, Sr. Advocate, Ms. Jyoti Dastidar, and Mr. Aviral Singhal, Advocates (M-9560128886)

versus

UNION OF INDIA Respondent
 Through: Mr. Ravi Prakash, CGSC with Ms. Shruti Shiv Kumar & Ms. Usha, Advocates.

AND

+ **W.P.(C) 13212/2022 & CM APPL. 39978/2022**
 RADICO KHAITAN LIMITED Petitioner
 Through: Mr. Pinaki Mishra, Mr. Sanjeev Ralli, Sr. Advocates with Mr. Shubham Yadav, Mr. Piyush Dwivedi, Mr. Shantanu Chaturvedi, Ms. Vanita Bhardwaj & Mr. Ajay Bhargava, Advocates (M-9310884005)

versus

UNION OF INDIA & ORS. Respondents
 Through: Mr. Daleep Dhyani & Mr. Pradeep Misra, Advocates for R-3 (M-9811070721)
 Mr. Srianch Prakash, Mr. Raj Kumar Maurya & Mr. Krishna Chaitanya, Advocate for CPCB (M-)9999666769

CORAM:
JUSTICE PRATHIBA M. SINGH

ORDER
 % **07.12.2022**

1. This hearing has been done through hybrid mode.

W.P.(C) 10592/2022 & CM APPL. 30644/2022

2. The present petition has been filed by the Petitioner – M/s. Dhampur

Bio Organics Limited challenging the impugned order dated 29th April, 2022 passed by the Principal Bench of the National Green Tribunal, New Delhi in *Original Application No.291/2022*. By the impugned order, various directions have been issued on the strength of a complaint filed by one Sh. Naresh Kumar.

3. Mr. Arvind Nigam, Id. Senior Counsel appearing for the Petitioner submits that the complainant in the present complaint was an anonymous/pseudonymous person, whose contact details are not even available with the Petitioner. The same are not even part of the record.

4. Mr. Ravi Prakash, Id. CGSC submits that the Respondent No.2 - Ministry of Legislative Affairs, Union of India, is not the correct Ministry to be impleaded in this matter, and the State Pollution Control Board ought to be impleaded instead.

5. Mr. Arvind Kumar, Id. Counsel appears for the U.P. Pollution Control Board. On an oral prayer the said Board is impleaded. Mr. Kumar is requested to accept notice.

6. Accordingly, let an amended memo of parties be filed by the Petitioner impleading the U.P. State Pollution Control Board, as Respondent No.2.

7. In the meantime, Mr. Ravi Prakash, Id. CGSC may merely obtain a copy of the alleged complaint received by the NGT, on the basis of which directions have been passed, and place the same on record, within four weeks. Copy of the said complaint be also supplied to the Id. Counsels for the Petitioner, as also, Id. Counsel for the State Pollution Control Board.

8. Let the State Pollution Control Board verify the genuineness of the said complaint, as also, the *bona fides* of the complainant, and file a report in respect of the same, by the next date of hearing.

9. List on 9th May, 2023.
10. Interim order granted on 14th July, 2022 shall continue.

W.P.(C) 13212/2022 & CM APPL. 39978/2022

11. The present petition has been filed by the Petitioner – Radico Khaitan Limited challenging the impugned order dated 29th April, 2022 passed by the Principal Bench, National Green Tribunal, New Delhi in *O.A. No.152/2022* titled *Ghanshyam Singh Pasi v. State of Uttar Pradesh*. By the impugned order, various directions have been issued by the NGT on the basis of an unsubstantiated Letter Complaint.

12. Notice was issued to the Respondent No.1 – Union of India and the Respondent No.2 – Central Pollution Control Board, vide last order dated 12th September, 2022.

13. Mr. Ravi Prakash, Id. CGSC may obtain a copy of the alleged Letter Complaint received by the NGT, on the basis of which directions have been passed, and place the same on record, within four weeks. Copy of the said complaint be also supplied to the Id. Counsels for the Petitioner, as also, Id. Counsel for the Central Pollution Control Board.

14. Let the Respondent No.2 - Central Pollution Control Board verify the genuineness of the said complaint, as also, the *bona fides* of the complainant, and file a report in respect of the same, by the next date of hearing.

15. List on 9th May, 2023.
16. Interim order granted on 12th September, 2022 shall continue.

PRATHIBA M. SINGH, J.

DECEMBER 7, 2022/Rahul/Ad

Item No.4

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH**

(By Video Conferencing)

Original Application No. 152/2022

Ghanshyam Singh Pasi

Applicant

Versus

State of U.P.

Respondent

Date of hearing: 29.04.2022

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER****Application is registered based on a complaint received by Email****ORDER**

1. The grievances made in the present letter petition sent by Mr. Ghanshyam Singh resident of Bareilly Road Panwariya, Tehsil Sadar, District Rampur, Uttar Pradesh are *inter alia* regarding causing of environmental pollution by Radico Khaitan Ltd., Rampur and the accident which occurred in the above said industrial establishment on 8.03.2021.

2. It is stated that Radico Khaitan Ltd., Rampur, is being run in residential area in violation of environmental norms, rules and regulations. The said industrial establishment is releasing toxic gases 5 or 6 times every month in the early hours which causes respiratory problems to the inhabitants of the locality. The above said industrial establishment has also not developed the requisite green belt. ETP Plant installed by the above said industrial establishment for treating toxic

poisonous effluents remains always non-functional and untreated effluent acidic in nature having 85-90 degrees temperature is discharged into factories drains which finds way to open areas adversely affecting flora & fauna, posing health hazards to the animals as well as inhabitants of the locality who are suffering from different diseases and damaging the crops and electronic and metallic goods. The boiler, which is claimed to be defunct, is used which spreads fly ash in the surrounding area and causes air pollution. The above said industrial establishment was having one alcohol tank of the capacity of 2 lacks liters which was not shown in the record submitted to the Excise Department and on 8.03.2021. The Alcohol tank caught fire resulting in burn injuries to one labourer and other injuries to nine labourers.

3. In view of the serious allegations made in the present letter petition, we consider it appropriate to have a factual and action taken report from a Joint Committee comprising of CPCB, State PCB and District Magistrate, Rampur. The State PCB will be the Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks, undertake site visits, look into the grievances of the applicant and take requisite action by following due process of law. The Committee may also examine the issues in relation to Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 as applicable including off-site and on-site plans and remedial steps to avert the industrial accidents. Factual and action taken report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List the matter for further consideration on 27/07/2022.

A copy of this order, along with a copy of the complaint, be forwarded to the CPCB, State PCB and District Magistrate, Rampur by e-mail for compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

April 29, 2022
Original Application No. 152/2022
AG

JOINT INSPECTION REPORT

**IN COMPLIANCE TO
HON'BLE NGT ORDER DATED 29.04.2022**

**IN THE MATTER OF
GHANSHYAM SINGH PASI**

Vs

STATE OF U.P.

[O.A. NO. 152/2022]

Date of inspection: 12 July 2022

**PREPARED BY
JOINT COMMITTEE OF CPCB & UPPCB**

Pr

1. Subject Matter

Matter: Ghanshyam Singh Pasi. in O.A. No. 152/2022

Subject: Environmental Pollution caused by M/s Radico Khaitan Ltd., Rampur and the fire accident which occurred in the unit on 06.03.2021.

2. Order of Hon'ble NGT dated 29.04.2022

The Hon'ble Tribunal in the said matter passed the following directions on 29.04.2022 which is placed as under: -

"In view of the serious allegations made in the present letter petition, we consider it appropriate to have a factual and action taken report from a joint committee comprising of CPCB, State PCB and District Magistrate, Rampur. The State PCB will be the Nodal agency for coordination and compliance. The joint committee may meet within four weeks, under take site visits, look into the grievances of the applicant and take requisite action by following due process of law. The committee may also examine the issues in relation to manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 as applicable including off-site and onsite plans and remedial steps to avert the industrial accidents. Factual and action taken report may be furnished within two months by email at judicial-ngt@gov.in."

In compliance of Hon'ble NGT order dated 29.04.2022, inspection of M/s Radico Khaitan Ltd., was carried out on 12 July, 2022 by a joint team comprising officials from RO-Moradabad UPPCB, CPCB Delhi and ADM Rampur.

3. Joint Inspection Report of Radico Khaitan Limited, Bareilly Road, Rampur, Uttar Pradesh -244901

S. No.	Name & Address of the Industry:	Radico Khaitan Limited, Bareilly Road, Rampur, Uttar Pradesh -244901
1.	Type of Industry Sector	Distillery
2.	Date of Inspection	12, July, 2022
3.	Operational Status	Operational
4.	Name of main Raw Material	Molasses (B-heavy)
5.	Name of Final Product (s)	Spirit (ENA)
6.	Consented Production Capacity	200 KLPD for Molasses based distillery Grain based distillery - 100 KLPD Malt spirit Plant - 03 KLPD
7.	Production during inspection (based on Excise data)	130 KLD
8.	Air and water consent	Valid up to 31.12.2023
9.	Authorization under Haz. and Other Wastes Rules, 2016.	Valid up to 31.12.2023
10.	Permission from CGWA for abstraction of Ground Water	Yes
11.	Sources of Water Supply	Bore wells: 03 Numbers

RS

		Water Meters: -installed Working status of Water meters: Operational Logbook maintained:- Yes
12.	Consumption of Fresh Water (KLD)	1730
13.	Wastewater Stream	Industrial effluent: Spent wash, spent lees, from production process, fermenter washing, process condensate, floor washing and cooling tower blow down, boiler blow down. Domestic: Sewage.
14.	Method of Treatment, concentration and Utilization of Wastewater	For Industrial effluents to achieve ZLD: i. Spent wash Management: Bio-digesters, Clarifiers, Dissolved Air Floatation (DAF), Reverse Osmosis (RO), Multi Effective Evaporator (BMSW) (evaporation) followed by Bio-composting. To treat IMEE condensate, spent lees RO-reject, cooling tower blow down the unit has installed Condensate Polishing Unit (CPU). ii. For Domestic waste water: Sewage Treatment Plant (STP) exist before discharge in to local drain.
15.	Mass flow meters at inlet and outlet of IMEE and BMSW (Evaporator)	Installed and found operational
16.	Online monitoring system connected	Installed and found operational

4. Observations

1. On the day of inspection, the unit was found operational. The unit is engaged in the production of alcohol using molasses and grain as raw materials in two processing units in the same premises.
2. On the day of inspection, the unit was operating at production capacity of 130 KLD using molasses as raw material.
3. The unit has separate consent to operate under Water Act, 1974 and Air Act, 1981 for molasses based distillery unit as well as for grain based distillery unit, for production capacity of 200 KLPD and 100 KLPD respectively, which are valid upto 31.12.2023. CTO under Water Act, 1974 for molasses based and grain based distillery unit are placed at **Annexure-I & II** and CTO under Air Act, 1981 for molasses based and grain based distillery unit are placed at **Annexure-III & IV**.



4. For the management of spent wash and to achieve ZLD, the unit has 3 stage integrated multiple effect evaporator (IMEE), Bio-Digesters, Lamella clarifiers, Clariflocculators, dissolved air floatation, (DAF) followed by RO and 6 stage Multi Effect Evaporator (BMSW).
5. The unit is having three bore wells to meet the fresh water requirement of production and domestic consumption. The unit has installed flow meters at each bore well. As per the log book data submitted by the unit, the average fresh water consumption from April-2022 to June-2022 is 1827.9 m³/day, 1736.54m³/day, and 1730m³/day respectively,

Table 1: Month wise fresh water consumption data

Borewell No.	Month	Total Fresh water Consumption (KL)	Average fresh water consumption (m ³ /day)
Borewell-1	April, 2022	28144	938.1
Borewell-2	April, 2022	0	0
Borewell-3	April, 2022	26694	889.8
Total fresh water consumption in month of April, 2022 (KL)		54838	
Average fresh water consumption per day		1827.9 KLD	
Borewell-1	May, 2022	22189	715
Borewell-2	May, 2022	0	0
Borewell-3	May, 2022	31644	1020.77
Total fresh water consumption in month of May, 2022 (KL)		53833	
Average fresh water consumption per day		1736.54 KLD	
Borewell-1	June, 2022	17893	596
Borewell-2	June, 2022	0	0
Borewell-3	June, 2022	34012	1133.7
Total fresh water consumption in month of June, 2022 (KL)		51905	
Average fresh water consumption per day		1730 KLD	

6. As per the logbook data submitted by the unit, month wise total alcohol production, and spent wash generation per KL of alcohol production is as below:

Raw

Table 2: Month wise Spent Wash generation, alcohol production and Spent Wash generation per KL of alcohol production

Month	Total spent wash generation at the bottom of analyser column (MT/Month)	Total Spent wash generation (KL/Month) (Sp. Gr. 1.06)	Alcohol Production (in KL)	Sp. Spent wash generation (KL/KL per KL of alcohol production)
April-2022	47999	50878.94	4196.24	12.12
May-2022	46346	49126.76	4173.34	11.77
June-2022	45585	48320.1	3923.02	12.32

7. The unit has installed mass flow meter with totalizer at the inlet and outlet of IMEE as well as on BMSW evaporator.

As per the log book data of MEE provided by the unit for the month from April, May and June 2022, total spent wash feed to MEE, total condensate generated and total concentrate generated are given below;

Month	Total spent wash generation at the bottom of analyser column (MT/Month)	Condensate generation from IMEE (MT/Month)	Total concentrated spent wash generation from IMEE (MT/Month)	Feed to BMSW Evaporator (MT/Month)	BMSW Evaporator (Concentrate) MT/Month	BMSW Evaporator (Condensate) MT/Month	Overall % Reduction $8 = \frac{2-6}{2} * 100$
1	2	3	4	5	6	7	8
April-2022	47999.0	17279.0	30720.0	16005	11411	4595	76.2
May-2022	46346	16681	29665.0	15348	10947	4401	76.37
June-2022	45585	16257.0	29328.0	15164	10892	4273	76.10

8. For storage of concentrated spent wash the unit has 02 lagoons of total capacity 25000m³.

Table 3: status of Lagoons

S. No.	Location	No. of Lagoon	Capacity (m ³)	Spent wash present (m ³)
1	Hitachi site	01	3500	1690
2	Ajetpur site	01	21500	8625
Total Lagoon capacity			25000 m³	

Ans

5. Details of Boilers:

As per the consent issued under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. Radico Khaitan Ltd., for Molasses Spirit Plant, the unit is having two boilers of capacity 30 TPH and 26 TPH having a consent validity for the period from 31.05.2019 to 31.12.2023. Both the boilers were found operational on the day of inspection.

Details of the boilers are as follows;

S. No.	Air Pollution Source	Capacity	Type of fuel	Stack No.	Stack Height	Air Pollution Control Device
1.	Boiler-1	26 TPH	Bio-gas	Stack No.-1	stack height of 45 meter from ground level	Bio Gas Fired
2.	Boiler-II	30 TPH	Rice husk and Bio gas (Combination or only rice husk)	Stack No.-2	Dust collector as APCS and stack height of 30 meter from ground level	ESP installed

Table 4: Details of Boilers I & II for the month of April, May & June 2022

S. No.	Boiler	Net steam gen. (MT)	Power Gen. (KW)	Type of fuel	Quantity of fuel (MT)	Ash gen(MT)	Ash used in low landfills (MT)
April, 2022							
1	Boiler-1	11821	607330	Bio-gas	1923590 (nm3)	0	0
2	Boiler-II	15884	17645	Rice husk	4395	703	703
May, 2022							
1	Boiler-1	12420	650010	Bio-gas	2048680	0	0
2	Boiler-II	15229	17368	Rice husk	4360	741	741
June, 2022							
1	Boiler-1	12437	655580	Bio-gas	2048640	2048640	0
2	Boiler-II	0	0		4502	0	720

The unit has submitted the copies of certificates dated 22.10.2021 and 22.04.2022 issued by Uttar Pradesh Boiler Inspection Department. As per the certificates, the unit is allowed to work the 30 TPH boiler under provision of section 8 of the Boiler Act (V of 1923) at the maximum working pressure of 51 kg/cm² from 22.10.2021 to 21.10.2022 and 26 TPH boiler at the maximum working pressure of 27 kg/cm² from 22.04.2022 to 20.04.2023. Copies of the certificate are attached at **Annexure-V**.

On the day of inspection boiler of 30 TPH was working at a pressure of 44kg/cm² & 26 TPH was working at a pressure of 21 kg/cm².

Ambient air monitoring and stack emission monitoring was carried out by official from Regional office, UPPCB, Moradabad. Ambient air quality was monitored at 3 locations around the unit. The ambient air quality monitoring results are given below;

Table 5: Ambient air quality monitoring results

Sr. No.	Location	Std. for NO _x (µg/m ³)	NO _x Result (µg/m ³)	Std. for SO ₂ (µg/m ³)	SO ₂ Result (µg/m ³)	Std. for Particulate Matter PM 10 (Less than 10Micron) (µg/m ³)	Particulate Matter PM10 (µg/m ³)
1.	Near Molasses Plant, Radico Khaitan, Rampur	80	19.00	80	10.00	100	60.34
2.	Near Grain plant, Radico Khaitan Rampur		17.00		9.00		90.64
3.	Roof of Guest house of Radico Khaitan, Rampur		15.50		8.50		66.30

As per the analysis result of ambient air quality monitoring near molasses plant, Rampur, concentration of NO_x, SO₂ and PM10 found to be 19.00 µg/m³, 10.00 µg/m³ and 60.34 µg/m³ respectively against notified national ambient air quality standard limit of 80 µg/m³, 80 µg/m³ and 100 µg/m³ as notified vide Gazette dated 18.11.2009 under Air (Prevention and Control of Pollution) Act, 1981.

As per the analysis result of ambient air quality monitoring near grain plant, Rampur, concentration of NO_x, SO₂ and PM10 found to be 17.00 µg/m³, 9.00 µg/m³ and 90.64 µg/m³ respectively against the notified standard limit of 80 µg/m³, 80 µg/m³ and 100 µg/m³ as notified vide Gazette dated 18.11.2009 under Air (Prevention and Control of Pollution) Act, 1981.

As per the analysis result of ambient air quality monitoring at the roof of guest house, Rampur, concentration of NO_x, SO₂ and PM10 found to be 15.50 µg/m³, 8.50 µg/m³ and 66.30 µg/m³ respectively against notified standard limit of 80 µg/m³, 80 µg/m³ and 100 µg/m³ as notified vide Gazette dated 18.11.2009 under Air (Prevention and Control of Pollution) Act, 1981.

Table 6: Stack air quality monitoring results

Sr. No.	Name of the Plant/ Stack Identification	PM Result (mg/Nm ³)	Standards
1	Boiler Stack at distillery unit (30 TPH)	83.64	150.0
2	Boiler Stack at distillery unit (26 TPH)	11.94	150.0

Raw

The ambient and stack emission monitoring results are within the prescribed limits.

As per the CPCB, Online Continuous Emission Monitoring System (OCEMS) report of Stack-1 and Stack-2, PM (mg/Nm³) for the period from 12, June to 12 July, 2022 are within the prescribed limits. Copy enclosed at **Annexure-XIII**.

6. Green belt Area

The unit has developed green belt inside the unit premises, outside the unit's main gate, in the ETP area, outside the boundary wall of industry premises and in the Atal Park which is located outside the industrial premises. The unit has also developed green belt at Hitachi bio-compost site and Ajeetpur bio-compost site. At Hitachi bio-compost site, the unit is following Miyawaki technique for trees plantation.

The unit has provided the details of green belt area developed by them. The description of area along with the green belt developed is listed below;

Table 7: Details of green belt area

Sr. No.	Description of Area	Length (M)	Width (M)	Area (sq. M)
1.	Atal Park to new Roadways (Left side)	1400	3	4200
2.	Atal Park to new Roadways (Left side)	1400	3	4200
Total in Sq. Mtr				8400
Total in (Acre)				2.10
Green belt attached to premises				
3.	Atal Park to GSP (Left side towards plant)	950	6	5700
4.	End of GSP plant towards Nainital Road	1100	3.5	3850
5.	Atal Park to Nainital road (Right side)	2000	4	8000
Total in Sq. Mtr				17550
Total in (Acre)				4.39
Green belt inside the premises				
6.	Main gate to security office	240	4	960
7.	Admin Block	50	6	300
8.	Colony area (Officers)	225	25	5625
9.	Colony area (Officers)	125	25	3125
10.	RKTS Lawn	95	45	4275
11.	MRP Area	785	5	3925
12.	GSP Main Road from RDL (Left side)	180	3	540
13.	GSP Main Road from RDL (Left side)	84	3	252
14.	GSM (Near CO2)	35	3	105
15.	Printing (Side 1)	60	2	120
16.	Printing (Front)	30	3	90
17.	Dense Foresting & Plantation Area at KF	312.09	25	7802
Total in Sq. Mtr				27119
Total in (Acre)				6.78
Grand Total Green Belt (Sq. Mtr)				53069
Grand Total Green Belt (Acre)				13.27

The unit representative informed that the unit has total industrial area of around 39 acres, in which grain based plant, molasses and bottling plant has been commissioned. The unit has developed green belt inside the premises in 6.78 acre of land, which is approximately 17.38% of total land area, however due to lack of space inside the premises, in addition to the above, the unit has also developed green belt outside the industrial premises in approximately 6.49 acres. As per the documents, the unit has total green belt area of 13.2 Acres. Drawing of the green belt area is attached at **Annexure-VI**.

7. Bio-compost details:

- The unit has bio-compost yards located at two different places i.e., Ajeetpur site and Hitachi site. The unit has total 60 acres of bio-compost area, out of 60 acres, 25 acres of area is covered and remaining 35 acres of area is open/uncovered.
- Out of 35 acres uncovered bio-compost area; 05 acres is available for storage of ready bio-compost, other 05 acres is for storage of press mud and remaining 25 acres is available for bio-composting.
- The unit is having 05 numbers aero tiller machines for spraying of concentrated spent wash, mixing and turning of bio-compost material.
- The unit has 4 piezometric wells and one hand pump in the bio-compost yard area of Hitachi site and 6 piezometric wells and one hand pump in Ajeetpur site.
- The unit has installed 02 PTZ web cameras at each bio-compost yards.
- Rain water harvesting system was provided in both the bio-compost yard site at Hitachi site and Ajeetpur site.
- Details of press mud procured, press mud consumed, Conc. spent wash to press mud ratio, bio-compost procured and bio compost sold for the month from Jan, 2022 to June, 2022 are given below;

Months	IMEE Outlet for bio-composting (MT/Month)	Press mud cake procured (MT/Month)	Press Mud Consumption (MT/Month)	Conc. Spent wash consumption in Bio-composting (MT/Month)	Conc. spent wash to press mud ratio	Bio-compost Produced	Bio-compost sold (MT/Month)
Jan, 2022	11112	13221	7000	11027	1.57	3300	1470
Feb, 2022	10441	12545	6550	10448	1.6	2800	2613
March, 2022	11469	15416	7200	11482	1.59	3500	11263
April, 2022	11411	6189	7200	11458	1.59	3500	6653
May, 2022	10947	619	7000	10971	1.56	3200	3423
June, 2022	10892	0	6850	10889	1.58	3150	4161

Per

8. Ground Water Samples

For assessment of Ground water contamination at bio-compost sites, joint committee of officials has collected ground water samples from Hand pump & piezometric wells located at Ajetpur and Hitachi bio-compost yard. The analysis results of ground water samples are given below.

Table 8: Characteristics of Ground water samples

S.no.	locations	pH	COD, (mg/l)	Colour, (Hazen)	TDS, (mg/l)	TS, (mg/l)
BIS IS 10500:2012 (Permissible limit in absence of alternative source)		6.5-8.	-	15	-	2000
1.	Guest house, Ground water	7.6	BDL	BDL	405	417
2.	Piezometer no.1, Ajetpur bio-compost yard	7.8	8	06	581	660
3.	Piezometer no.2, Ajetpur bio-compost yard	7.4	8	BDL	593	678
4.	Piezometer no.3, Ajetpur, bio-compost yard	7.9	6	BDL	428	533
5.	Piezometer no.4, Ajetpur bio-compost yard	7.5	BDL	BDL	576	601
6.	Piezometer no.5, Ajetpur bio-compost yard	8.0	BDL	BDL	P5ZA5	480
7.	Piezometer no.6, Ajetpur, bio-compost yard	7.7	7	BDL	428	475
8.	Hand pump, Ajetpur site	7.3	7	BDL	602	694
9.	Groundwater, from Hitachi hand pump	7.9	BDL	BDL	246	253
10.	Piezometer no.1, Hitachi bio-compost yard	7.5	8	BDL	458	463
11.	Piezometer no.2, Hitachi, Bio-compost yard	7.7	11	06	507	519
12.	Piezometer no.3, Hitachi, bio-compost yard	7.6	13	BDL	412	414
13.	Piezometer no.4, Hitachi bio-compost yard	7.8	48	BDL	222	272

Table 9: Heavy metals analysis results

Parameters	Hand-pump of Hitachi Bio-compost Yard	Hand-pump Ajeetpur yard	Piezo-metric well-2 , Ajeetpur yard	BIS IS 10500:2012 (Permissible limit in absence of alternative source)
As (mg/l)	BDL	BDL	BDL	0.05
Cd (mg/l)	BDL	BDL	BDL	0.003
Co (mg/l)	BDL	BDL	BDL	-
Cr (mg/l)	BDL	BDL	BDL	0.05
Cu (mg/l)	BDL	BDL	BDL	1.5
Fe (mg/l)	0.08	0.32	1.98	0.3
Mn (mg/l)	BDL	0.06	0.34	0.3
Ni (mg/l)	BDL	BDL	BDL	0.02
Pb (mg/l)	BDL	BDL	BDL	0.01
Sb (mg/l)	BDL	BDL	BDL	-
Se (mg/l)	BDL	BDL	BDL	0.01
V (mg/l)	BDL	BDL	BDL	-
Zn (mg/l)	0.02	0.06	0.01	15

9. Characteristics of samples collected from CPU:

For the treatment of process condensate generated from IMEE, RO reject, spent lees and other low strength effluent, the unit has installed a common Condensate Polishing Unit (CPU) of 2,000m³ capacity (Pic-18 & 19). The Condensate Polishing Unit consists of Equalization tank, Buffering tank, Anaerobic digestion, Aerobic digestion, clarification, MGF, ACF followed by UV treatment. Mechanical press is installed for sludge dewatering. The unit has installed flow meters at the inlet and outlet of CPU.

As per the logbook data submitted by the unit, month wise effluent feed to CPU and treated through CPU water are as below:

Month	Total CPU feed (KL)	CPU treated water (KL)
April, 2022	49708	47720
May, 2022	49814	47821
June, 2022	48540	46599

The permeate generated from RO-3 (RO-1 permeate+RO-2 permeate), condensate from IMEE, Condensate from BMSW (molasses unit), condensate from MEE (grain based), cooling tower blow down and Spent lees generated from molasses and grain based units are feed to Condensate Polishing Unit (CPU) for further treatment.

Flow meter readings at the inlet & outlet of CPU:

At inlet of CPU: totalized reading was 766524 m³ flow rate of 50.94 m³/h

At outlet of CPU: totalized reading was 403987 m³ flow rate of 40.55m³/h

Table 10: Analysis results of samples collected from CPU

Sr. No	Sample Location	pH	COD (mg/l)	BOD (mg/l)	TSS (mg/l)	TDS
1.	CPU inlet	8.9	4090	2290	39	411
2.	CPU outlet	7.7	32	06	14	344

The treated effluent from CPU outlet is being recycled into cooling tower and for molasses dilution.

9. Sewage Treatment and disposal

1. The unit has installed a Sewage Treatment Plant (STP) of capacity 120 KLD for treatment of sewage generated from the resident inside the factory premises. The STP was found operational during inspection.
2. The sewage treatment scheme consists of holding tank-cum- pump sump, Biological treatment (activated sludge process), settling tank, holding tank for feed into pressure sand filter (PSF) and activated carbon filter (ACF).
3. The treated sewage is disposed through an open drain across the road, to reach up to Rampur drain.
4. Samples were collected from the holding tank (inlet) and treated sewage/ from final discharge (outlet) into the drain.

10. Characteristics of waste water samples collected from Sewage Treatment Plant:**Table 11: Analysis results of samples collected from STP**

Sr. No.	Sample Location	pH	COD (mg/l)	BOD (mg/l)	TS (mg/l)	TSS (mg/l)	CL-	(NO ₃ -N)
1.	STP Inlet	7.2	20	03	552	11	27	8.47
2.	STP Outlet	7.1	06	01	536	BDL <10	79	0.82
3.	STP inlet (TC/FC)	Total Coliforms 17X10 ⁵ MPN/100ml Fecal Coliforms 70X10 ⁴ MPN/100ml						
4.	STP outlet (TC/FC)	Total Coliforms – < 1.8 MPN/100ml Fecal Coliforms – < 1.8 MPN/100ml						

Heavy metals

Parameters	As (mg/l)	Cd (mg/l)	Co (mg/l)	Cr (mg/l)	Cu (mg/l)	Fe (mg/l)	Mn (mg/l)	Ni (mg/l)	Pb (mg/l)	Sb (mg/l)	Se (mg/l)	V (mg/l)	Zn (mg/l)
STP Inlet	BDL	BDL	BDL	BDL	BDL	0.28	0.18	BDL	BDL	BDL	BDL	BDL	0.02
STP Outlet	BDL	BDL	BDL	BDL	BDL	0.50	0.12	BDL	BDL	BDL	BDL	BDL	0.03

Though the analysis results of sample collected from STP outlet were found meeting the norms but the inlet (holding tank) samples not reflects characteristics of sewage.

11. Characteristics of waste water samples collected from drain along the road to Ajeetpur bio-compost site and outside near the main gate

Table 12: Analysis results of drain

S. No.	Sample Description	pH	COD (mg/l)	BOD (mg/l)	TS	TSS
1.	Drain outside main gate of the industry	6.9	224	49	568	25
2.	Drain, upstream of Ajeetpur bio-compost yard	7.0	41	14	256	16
3.	Drain, downstream of Ajeetpur bio-compost yard	6.9	64	17	400	26

It was observed that the waste water sample collected from the drain upstream of Ajeetpur site shows Total solids- 256 mg/l, COD- 41 mg/l, BOD- 14 mg/l and TSS- 16 mg/l, whereas the sample collected from drain downstream of Ajeetpur site has Total solids- 400 mg/l, COD- 64mg/l, BOD-17mg/l and TSS-26 mg/l.

From the analysis results of drain samples, no significant impact of industrial effluent discharge could be perceived.

12. Details of ENA storage tanks available in the unit:

The joint team has visited the site where the accident of fire occurred and it was observed that 02 ENA storage tanks which caught fire were of capacity 405400 BL and 406600 BL, the same are now repaired. At the time of visit tanks were found empty. The unit has submitted the details of ENA storage tanks present in the industrial premises duly verified by Assistant Excise Commissioner, Rampur, U.P. As per the document submitted, the unit has total 75 nos. of ENA storage tanks with a total capacity of 9467180.4 BL. Details of the ENA tanks verified by Excise department is attached at **Annexure-VII**.

The details of the ENA storage tanks along with their capacity and locations are as under;

Res

Table: 13 Details of ENA storage Tanks

ENA Tank List Details				
Sr. No.	Receiver. No.	Capacity [BL.]	Recipient point	MOC (Material of construction)
1	R-1	48719.6	ENA Receiver room no. 1	MS
2	R-2	48610.0		MS
3	R-3	48930.0		MS
4	R-4	12935.0		MS
5	R-5	12833.0		MS
6	R-6	12548.0		MS
7	R-7	13130.0		MS
8	IR-8	13030.0		MS
9	R-8	41710.0	RS/ FUSEL OIL Receiver room no. 2	MS
10	R-9	67381.0		MS
11	R-10	67960.0		MS
12	R-11	9413.4		MS
13	R-12	7772.2		MS
14	R-13	7760.0		MS
15	R-14	49775.0	ENA Receiver room no. 3	MS
16	R-15	49330.0		MS
17	R-16	48985.0		MS
18	R-17	50309.2		MS
19	R-18	49555.0		MS
20	R-19	49705.0		MS
21	DSV-1	50640.0	ENA Receiver room no. 4	MS
22	DSV-2	50000.0		MS
23	DSV-3	49954.0		MS
24	DSV-4	16070.0		MS
25	DSV-5	16195.0		MS
26	DSV-6	15910.0		MS
27	IAV-16	408555.0	OAT SECTION	MS
28	IAV-17	409470.0		MS
29	IAV-18	408360.0		MS
30	IAV-19	408235.0		MS
31	IAV-20	405400.0		MS
32	IAV-21	406600.0		MS
33	DSV-07	24880.0	Impure Spirit / SDS Storage VATs	MS
34	DSV-08	24740.0		MS
35	DSV-09	25130.0		MS
36	SDS 10	106820.0		MS
37	SDS 11	17025.0		MS
38	SDS 12	26410.0		MS
39	IAV-06	66370.0		MS

P/S

40	IAV-07	66405.0	ENA Storage VATs	MS	
41	IAV-08	67395.0		MS	
42	IAV-09	67470.0		MS	
43	IAV-10	67645.0		MS	
44	IAV-11	67645.0		MS	
45	IAV-12	67325.0		MS	
46	IAV-13	67460.0		MS	
47	IAV-14	67380.0		MS	
48	IAV-15	144110.0		MS	
49	ESV-01	104480.0		ENA Storage VATs	MS
50	ESV-02	104460.0			MS
51	ESV-03	103990.0			MS
52	ESV-04	61960.0			MS
53	ESV-05	104260.0			MS
54	ESV-06	79500.0			MS
55	ESV-07	139780.0	MS		
56	ESV-08	29355.0	MS		
57	GESV-1	792620	Grain ENA Storage VATs	MS	
58	GESV-2	794960		MS	
59	GESV-3	792570		MS	
60	GESV-4	792960		MS	
61	GESV-5	100560		MS	
62	GESV-6	100700		MS	
63	GESV-7	99800		MS	
64	GESV-8	99970		MS	
65	GSMV-1	10900	SS		
66	GSV-1	151060	Impure Spirit / SDS Storage VATs	MS	
67	GSV-2	151980		MS	
68	GSV-3	150780		MS	
69	GSDV-1	19990		MS	
70	GSDV-2	19850		MS	
71	GR-1	99810	GENA Receiver	MS	
72	GR-2	100120		MS	
73	GR-3	100150		MS	
74	GSR-1	15310	Impure Spirit Receiver	MS	
75	GSR-2	15315		MS	
Total Capacity		9467180.4 BL			

13. About the fire incident occurred on 06.03.2021

13.1 General Diary Details;

The unit has submitted the copy of General Diary Details reported to local police authority in Civil Thana Rampur on 6.03.2021 at 23:42 hrs. As per the report, the fire incident took place on 06.03.2021 at around 8:15 am in which the two alcohol tanks inside the unit premises started

burning all of a sudden. No casualty was reported. The injured persons were admitted in hospital. Copy of the report is attached at **Annexure-VIII**.

13.2 Report from Chief Fire Officer, Rampur;

The unit has submitted the copy of fire report of U.P. fire services signed by Chief Fire Officer, Rampur. As per their report, no casualty reported, however total 09 people got injured in the fire incident, which were immediately send to the hospital for First Aid. Copy of the report is attached at **Annexure-IX**

13.3 Preparedness and preventive measures by the unit:

At the time of visit the committee observed that the unit has kept sand buckets at all crucial locations inside the industrial premises. Also to avoid the fire incident by short circuiting, provision for earthing around the ENA storage tanks where fire incident happened was observed.

Report from Fire Officer: The unit M/s Radico Khaitan Ltd., Rampur has provided copy of inspection report of fire officer dated 24.11.2020. The officer has investigated the firefighting system installed inside the unit. As per the report the unit is having fire safety NOC valid till 28.05.2021. The copy of the inspection report is attached at **Annexure-X**

The unit has submitted the copy of renewal of fire & safety certificates, having validity up to 13.09.2021 to 12.09.2024.

Preliminary fire incident investigation report by third party: The unit has submitted the copy of preliminary fire incident investigation report prepared by Promax. As per the report on 07 & 8th March, 2021 the team surveyed/ inspected the incident site and the Extra Neutral Alcohol (ENA) storage tank no IV 20 & IV 21 which caught fire. As per their report the unit is having adequate and sufficient resources and infrastructure to handle such incidents. The unit is having 04 fire hydrant system near cooling tower, 03 fire water reservoir, 08 ABC type fire Extinguisher (4 Kg capacity), 02 ABC type Fire Extinguisher (5Kg capacity), 146 ABC type Fire Extinguisher (6 Kg capacity), 16 DCP type Fire Extinguisher (10 Kg capacity), 16 DCP type Fire Extinguisher (10 Kg capacity), 05 CO2 type Fire Extinguisher (4.5 Kg capacity), 56 CO2 type Fire Extinguisher (6.8 Kg capacity), 20 CO2 type Fire Extinguisher (9 Kg capacity), 6 CO2 type Fire Extinguisher (22.5 Kg capacity), 32 Mechanical foam Fire Extinguisher of capacity 9 ltrs and 01 Mechanical foam Fire Extinguisher of capacity 50 ltrs.

13.4 The committee sought the details of on-site emergency plan and mock fire drills from the unit. The unit has submitted the mock drill reports being carried out during recent past. As per the reports 02 mock drills were conducted in the month of Jan 2021 & June 2022. The detailed mock fire drill reports are annexed at **Annexure-XI (a) & XI (b)**.

Fire management safety audit report: The unit has submitted the copy of fire management safety audit report prepared by Promax Global dated 09 Nov, 2020, wherein third party reviewed all aspects of the Organization's Fire Safety management system and supportive arrangements against the available standard audit specifications.

On site emergency plan: The unit is having onsite emergency plan prepared and approved on 7/7/2022. The unit provided the copy of onsite emergency plan for the year 2021 & 2022.

The unit has dedicated safety Department. The organizational chart consists of the following;

- Director-Operations
- Executive Vice President-Manufacturing operations
- GM-HR & IR
- Safety manager
- Sr. safety Officers.
- 04 Fireman supervisor and 03 DCPO (Driver cum fire man)

Per

14. Point wise status by joint committee w.r.t NGT order dated 29.04.2022

Point wise compliance status of the unit w.r.t the NGT order dated 29.04.2022 is mentioned below in Table-14

Table no 14: Compliance status of the unit w.r.t NGT order dated 29.04.2022

S.no.	Points of NGT order dated 29.04.2022	Status as observed on 12.07.2022 by joint committee
1.	<i>It is stated that Radico Khaitan Ltd., Rampur, is being run in residential area in violation of environmental norms, rules and regulations.</i>	<p>The unit representative has informed that the unit was established in the year 1943 and in the same year the unit has commenced its operations.</p> <p>The unit has submitted the copy of lease deed according to which, the lease deed was made on 28 Feb, 2005 between U.P State Industrial Development Corporation Ltd., and M/s Radico Khaitan unit Rampur Distillery for 90 years on an average annual rent of Rs. 29676.35 with a premium of Rs. 48494620/-</p> <p>As per the lease deed, the unit is situated in Industrial Area Rampur, plot no. A-1 with a described area of 52370.0m² for manufacturing and installation of additional plant & machinery to existing distillation unit, according to the design and building plan approved by Lessor and proper municipal or other competent authority. Copy of the lease deed is annexed as (Annexure-XII).</p> <p>The Joint inspection committee observed that;</p> <ol style="list-style-type: none"> 1. Toward the east of the unit, a fertilizer plant is situated which is approx.100 mtrs away from the unit. 2. Towards the south and west of the unit, no authorised colony was observed. Green belt, godown and empty space were observed. Industry is located 10 mtrs south from national highway, NH24. 3 In the North Direction- Open land was observed which is 10 mtrs away from the unit.
2.	<i>The said industrial establishment is releasing toxic gasses 5 or 6 times every month in the early hours which cause respiratory problems to the inhabitants of the locality.</i>	<p>As per the consent issued under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. Radico Khaitan Ltd., the unit is having 02 numbers of boilers of 26TPH and 30TPH. The boiler of 26 TPH uses bio-gas as a fuel and boiler of capacity 30 TPH uses rice husk as a fuel. The unit has installed air pollution control device (APCD) at 30 TPH boiler, however there is no requirement of APCD on 26 TPH boiler as it is operating on clean fuel (bio-gas). The unit has submitted the copies of boilers fitness certificates issued by Uttar Pradesh Boiler Inspection Department, as per the certificates, the unit is allowed to work the 30 TPH boiler under provision of section 8 of the Boiler</p>

		<p>Act (V of 1923) at the maximum working pressure of 51 kg/cm² from 22.10.2021 to 21.10.2022 and 26 TPH boiler at the maximum working pressure of 27 kg/cm² from 22.04.2022 to 20.04.2023.</p> <p>To assess the air quality of the unit, the team of officials from Regional Office (RO), UPPCB, Moradabad carried out stack emission monitoring and ambient air monitoring.</p> <p>As per the stack monitoring report from RO-Moradabad, UPPCB, value PM shows 83.64 mg/Nm³ and 11.94mg/Nm³ against standard limit of 150mg/Nm³.S</p> <p>As per the analysis result of ambient air quality monitoring near molasses plant, Rampur, concentration of NOX, SO2 and PM10 found to be 19.00 µg/m³, 10.00 µg/m³ and 60.34 µg/m³ respectively against notified national ambient air quality standard limit of 80 µg/m³, 80 µg/m³ and 100 µg/m³ as notified vide Gazette dated 18.11.2009 under Air (Prevention and Control of Pollution) Act, 1981.</p> <p>As per the analysis result of ambient air quality monitoring near grain plant, Rampur, concentration of NOX, SO2 and PM10 found to be 17.00 µg/m³, 9.00 µg/m³ and 90.64 µg/m³ respectively against the notified standard limit of 80 µg/m³, 80 µg/m³ and 100 µg/m³ as notified vide Gazette dated 18.11.2009 under Air (Prevention and Control of Pollution) Act, 1981.</p> <p>As per the analysis result of ambient air quality monitoring at the roof of guest house, Rampur, concentration of NOX, SO2 and PM10 found to be 15.50 µg/m³, 8.50 µg/m³ and 66.30 µg/m³ respectively against notified standard limit of 80 µg/m³, 80 µg/m³ and 100 µg/m³ as notified vide Gazette dated 18.11.2009 under Air (Prevention and Control of Pollution) Act, 1981.</p> <p>As per analysis results of stack & ambient air monitoring carried out on 12.07.2022 by UPPCB during joint committee, inspection, the unit was complying with the prescribed norms.</p> <p>As per the CPCB, OCEMS report of Stack-1 and Stack-2, PM (mg/Nm³) for the period from 12, June to 12 July, 2022 are within the prescribed limits. Copy enclosed at Annexure-XIII.</p>
	<p><i>The above said industrial establishment has also not unit not developed a requisite green belt.</i></p>	<p>As per the consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) point no. 12 “Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/ 2018/02 dated 16-02-2018 of U.P. Pollution Control Board.”</p> <p>The unit representative informed that the unit has total industrial area of around 39 acres, in which grain based plant, molasses and bottling plant has been commissioned.</p>

Bees

	<p>The unit has developed green belt inside the premises in 6.78 acre of land, which is approximately 17.38% of total land area, however due to lack of space inside the premises, in addition to the above, the unit has also developed green belt outside the industrial premises in approximately 6.49 acres.</p> <p>As per the documents, the unit has total green belt area of 13.2 Acres. Drawing of depicting locations the green belt area is attached at Annexure-VI.</p>
<p><i>The boiler, which is claimed to be defunct, is used which spread fly ash is the surrounding area and causing air pollution.</i></p>	<p>The unit's representative has claimed about not having any defunct boiler in the industrial premises.</p> <p>As per the consent to operate issued by UPPCB under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. Radico Khaitan Ltd., for Molasses Spirit Plant and grain plant, the unit is having a consent validity for the period from 31.05.2019 to 31.12.2023.</p> <p>As per the consent to operate (CTO), issued by UPPCB, the unit has two boilers of 30TPH and 26TPH capacity and the same were observed by the joint team. Stack and ambient air monitoring were also carried out. Analysis results are mentioned in table no. 5 and 6.</p>
<p><i>The unit has one alcohol tank of the capacity of 2 lacks litre which was not shown in the record submitted to Excise Department and on 08.03.2021, the alcohol tank caught fire resulting in burn injuries to one labourer and other injuries to nine labours</i></p>	<p>The fire incident occurred on 06.03.2021 at around 8:15 am in which the two alcohol tanks namely IAV-20 and IAV-21 of capacity 405400 BL and 406600 BL caught fire. As per the details of ENA storage tanks present in the industrial premises duly verified by Assistant, Excise Commissioner, Rampur, U.P. these are listed at S. No. 31 and 32 of Table 12. Details of ENA storage tanks are attached at Annexure-VII.</p> <p>The joint team visited the site where the accident of fire occurred and the ENA storage tank which caught fire were found empty. These same tanks are now repaired.</p>

Peer

<p><i>The committee may also examine the issues in relation to Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 as applicable including off-site and on site plans and remedial steps to avert the industrial accidents.</i></p>	<p>The unit has submitted the copy of General Diary Details reported in Civil Thana Rampur on 6.03.2021. As per the report, the fire incident took place on 06.03.2021 at around 8:15 am in which the two alcohol tanks inside the unit premises started burning all of a sudden. No casualty was reported. The injured persons were admitted in hospital.</p> <p>The unit has submitted the copy of fire report of U.P. fire services signed by Chief Fire Officer, Rampur. As per their report, no casualty reported, however total 09 people got injured in the fire incident, which were immediately admitted to the hospital for First Aid.</p> <p>Mock drills report: The committee sought the details of on-site emergency plan and mock fire drills from the unit.</p> <p>The unit has submitted the mock drill reports being carried out during recent past. As per the reports 02 mock drills were conducted in the month of Jan 2021 & June 2022. The detailed mock fire drill reports are annexed at Annexure-XI (a) & XI (b).</p> <p>Fire management safety audit report: The unit has submitted the copy of fire management safety audit report prepared by Promax Global dated 09 Nov, 2020, Wherein third party reviewed all aspects of the Organization's Fire Safety management system and supportive arrangements against the available standard audit specifications.</p> <p>On site emergency plan: The unit is having onsite emergency plan prepared and approved on 7/7/2022. The unit provided the copy of onsite emergency plan for the year 2021 & 2022.</p> <p>The unit is having a safety Department.</p>
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Conclusion:

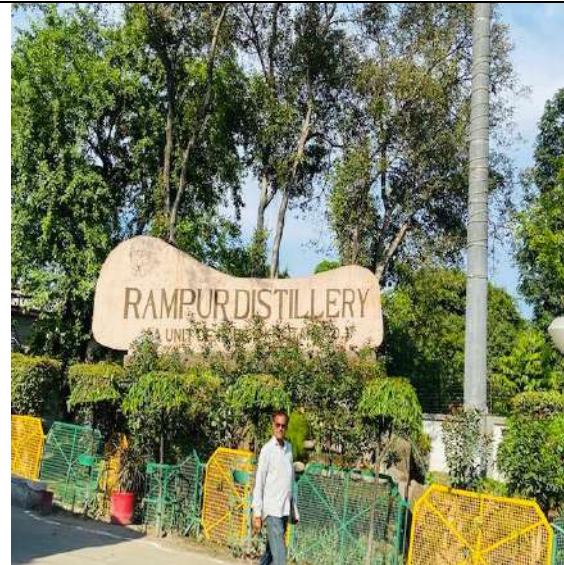
1. The unit is having valid Air and Water Consents issued by UPPCB for molasses based distillery unit as well as for grain based distillery unit. which are valid up to 31.12.2023.
2. As per the lease deed, the unit is situated in Industrial Area Rampur, plot no. A-1. The lease deed was made on 28 Feb, 2005 between U.P State Industrial Development Corporation Ltd., and M/s Radico Khaitan unit Rampur Distillery.
3. As per the consent issued under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. Radico Khaitan Ltd., for Molasses Spirit Plant, the unit is having two boilers of capacity 30 TPH and 26 TPH having a consent validity for the period from 31.05.2019 to 31.12.2023. The unit has provided the copies of boilers fitness certificates issued by Uttar Pradesh Boiler Inspection Department.

Res

4. The unit has installed air pollution control device (APCD) at 30 TPH boiler however there is no requirement of APCD on 26 TPH boiler as it is operating on clean fuel (bio-gas), hence to assess the air quality of the unit, the team of officials from Regional Office (RO), UPPCB, Moradabad carried out stack emission monitoring and ambient air monitoring. Analysis results of ambient air quality monitoring and stack monitoring results were found within the prescribed norms.
5. Unit has developed green belt inside the premises in 6.78 acre of land, which is approximately 17.38% of total land area, however due to lack of space inside the premises, in addition to this, the unit has also developed green belt outside the industrial premises in approximately 6.49 acres. The unit is having a total green belt area of 13.27 Acres.
6. The unit has provided the copies of onsite emergency plans for the year 2021 and 2022, mock drills reports for the year 2021 & 2022, and fire management safety audit report for the year 2021.

Done.

Pictures (M/s Radico Khaitan Ltd., Rampur, U.P.):



Pic. 1- Entry gate of M/s Radico Khaitan Ltd.,



Pic. 2- STP inside the unit premises



Pic.3-Drain near Ajitpur bio-compost yard



Pic. 4- Domestic drain coming from M/s Radico Khaitan (28.774, 79.034)



Pic.-5 Piezometer well no. 01 at Hitachi Bio-compost Site (28.781368, 79.039866)



Pic.-6 Piezometer well no. 02 at Hitachi Bio-compost Site (28.781058, 79.040352)



Pic.-07 Piezometer well no. 04 at Hitachi Bio-compost Site (28.7806338, 79.041135)



Pic.-08. Piezometer well no.- 04 at Hitachi Bio-compost Site (28.780690, 79.041712)



Pic.-09 Piezometer well no.- 01 at Ajeetpur Bio-compost Site (28.770613, 79.029929)



Pic.-10 Piezometer well no.- 02 at Ajeetpur Bio-compost Site (28.770450, 79.027946)



Pic.-11 Piezometer well no.- 03 at Ajeetpur Bio-compost Site (28.768381, 79.028847)



Pic.-12 Piezometer well no.- 04 at Ajeetpur Bio-compost Site (28.768670, 79.030653)



Pic.-13 Piezometer well no.- 05 at Ajeetpur Bio-compost Site (28.768507, 79.030570)



Pic.-14 Piezometer well no.- 06 at Ajeetpur Bio-compost Site (28.768208, 79.029999)



Pic.-15. Ground water sampling from Ajeetpur Bio-compost site (28.770612, 79.029928)



Pic.-16 Flowmeter at STP outlet (Flow-2.0 m³/hr)



Pic.-17 Flowmeter at STP inlet (Flow-0.0 m³/hr)



Pic.-18. Sampling at CPU outlet



Pic.-19 Flowmeter at CPU inlet (Flow- 50.94 m³/hr, Totalizer- 766524 m³)



Pic.-20. Flowmeter at CPU outlet (Flow- 40.55 m³/hr, Totalizer- 403987 m³)



Pic.-21. CPU control room



Pic.-22. Green belt developed at M/s Radico Khaitan (near effluent treatment plant)





Pic. 23, Green belt developed at Ajitpur site



Fig 24 Road side green belt aof M/s Radico Khaitan Ltd.,

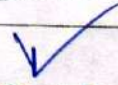
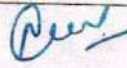



Fig.25 Tree plantation by Miwaki technique



Pic.-26 Green belt area at M/s Radico Khaitan near Hitachi Bio-compost yard

15. Signature of the inspecting officials

S.No.	Name of the Officials	Signature
1.	Sh. Nirankar Singh, City Magistrate, Rampur	
2.	Mrs. Reena Satavan, Sec. 'D', CPCB Delhi	
3.	Sh. J.N. Tiwari, AEE, RO Moradabad, UPPCB	



CONSENT ORDER

Ref No. -
51900/UPPCB/Moradabad(UPPCBRO)/CTO/water/RAMPUR/2019

Dated : 19/07/2019

To ,

Shri KRISHAN PAL SINGH
M/s RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT
BERAILLEY ROAD RAMPUR U.P.,RAMPUR,244901
RAMPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT

Reference Application No :4733318

Dated :19/07/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 31/05/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

AMIT
CHANDRA
Digitally signed by
AMIT CHANDRA
Date: 2019.07.19
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For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer Moradabad to ensure the compliance of the conditions imposed in the consent order.

AMIT
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Date: 2019.07.19 13:55:42
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Chief Environment Officer

**Annexure to Consent issued to M/s.RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT
vide**

Consent Order No. 4733318/ Water

Dated : 19/07/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of 200 KLD of Molasses based Distillery.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	100KLD	Septic Tank
2	Industrial	ZLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. It should be ensured that domestic effluent should not be discharged in storm water drain.
- 4(a) The domestic effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l
5	Quantity of Discharge	100 KLD

5. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall not discharge any trade effluent outside the premises and Zero Liquid Discharge (ZLD) shall be maintained all the time.
8. Molasses shall not be stored in kachcha pits.
9. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
10. The unit should be operated in such a way so that there is no adverse impact on public and environment.
11. Unit must maintain on line connectivity of mass flow meters at the inlet and outlet of MEE and web cameras installed at the final outlet, MEE and Bio Compost yard and connected with server of CPCB and UPPCB.
12. The unit shall ensure deployment of qualified staff for self monitoring mechanism on 24 X7 hours basis.
13. Volume of spent wash shall be reduced to 40 % minimum and solid concentration shall be maintained minimum 30% at the outlet of MEE.
14. Unit shall identify recipient drains/rivulets and their upstream & downstream locations in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at upstream & downstream location through recognized lab under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.

15. The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 07 days equivalent of production in case of incineration boiler and 30 days equivalent of production in case of bio composting.
16. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
17. Industry shall ensure to send monthly reports regarding spent wash storage and details of spent wash in each lagoon constructed in industry.

Specific Conditions:

1. Consent to Operate issued by UPPCB vide letter no. 2313/UPPCB/Moradabad(UPPCBRO)/CTO/Water/Rampur/2017 dated 31.01.2018 valid till 31.12.2019 is hereby revoked.
2. This Consent to Operate Water is valid for operation of Molasses based distillery at 77 KLD production capacity in the light of directions issued by CPCB vide letter no. B-190198/NGRBA(RG)/CPCB /Distillery /21/2017-18 dated 16/17 May 2019. The production capacity of the plant being 200 KLD shall be allowed after permission from CPCB. In future also the production capacity of Molasses based distillery shall be governed by directions of CPCB and UPPCB from time to time.
3. Unit shall comply with the directions issued by CPCB vide letter no. B-190198/NGRBA(RG)/CPCB/Distillery /21/2017-18 dated 16/17 May 2019.
4. The Unit shall restrict production capacity of its molasses based plant not more than 77 KLD till the stored spent wash in lagoons having solid content of 7.9-11.3% is treated through Evaporation-Concentration to achieve 30% solid concentration by using appropriate technology such as MEE or RO & MEE. Only concentrated spent wash with solid concentration of 30 % shall be used for bio-composting with press mud, complying with the conditions specified in the CPCB direction dated 07-12-2015.
5. The entire stored spent wash (approx. 25000 m3) shall be utilized by 30th June, 2019 under the supervision of UPPCB and the industry shall submit its report to CPCB on weekly basis along with supporting documents.
6. Unit Shall restrict storage capacity to 30 days of spent wash generation.
7. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
8. Unit shall use concentrated spent wash :press mud ratio of 1:1.6 and shall provide documentary proof support for procurement/ availability of press mud, sale of compost and compost quality on monthly basis by 10th of every month to CPCB and UPPCB.
9. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
10. Unit shall operate and maintain the Sewage Treatment Plant for the treatment of domestic sewage 100 KLD through STP as per norms and treated sewage shall be reused for irrigation to the maximum.
11. Unit must maintain on line connectivity of flow meter and web camera with server of CPCB and UPPCB.
12. Unit shall comply with the recommendations made in adequacy assessment report prepared by VSI, Pune.
13. Unit shall carry out ground water monitoring of bio-compost yard through laboratory approved by MoEF & CC.
14. Unit shall ensure compliance of NOC by CGWA for ground water conservation.
15. The treated water from condensate polishing unit shall be recycled in the process.
16. No dilution of spentwash at storage lagoon and of sewage at STP is permissible.
17. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

AMIT
CHANDRA

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AMIT CHANDRA
Date: 2019.07.19
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For and on behalf of U.P. Pollution Control Board .



CONSENT ORDER

Ref No. -
51862/UPPCB/Moradabad(UPPCBRO)/CTO/water/RAMPUR/2019

Dated : 02/05/2019

To ,

Shri KRISHAN PAL SINGH
M/s RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT
PLOT NO A-1, BERAILEY ROAD, RAMPUR,RAMPUR,244901
RAMPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT

Reference Application No :4727154

Dated :02/05/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 31/03/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

AMIT
CHANDRA
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AMIT CHANDRA
Date: 2019.05.02
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For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer UPPCB Moradabad for information and to ensure the compliance of the conditions imposed in the consent order.

AMIT
CHANDRA
Digitally signed by
AMIT CHANDRA
Date: 2019.05.02
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Chief Environment Officer

Annexure to Consent issued to M/s.RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT vide

Consent Order No. 4727154/ Water

Dated : 02/05/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of production of grain and malt spirit 2497.33 MT per month, and cattle feeder 7500 MT per month .
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Industrial	650 KLD (ZLD)	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. It should be ensured that domestic effluent should not be discharged in storm water drain.
- 4(a) The domestic effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.

Domestic Effluent		
S.No	Parameter	Standard

5. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall not discharge any trade effluent outside the premises and Zero Liquid Discharge (ZLD) shall be maintained all the time.
8. Molasses shall not be stored in kachcha pits.
9. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
10. The unit should be operated in such a way so that there is no adverse impact on public and environment.
11. Unit must maintain on line connectivity of mass flow meters at the inlet and outlet of MEE and web cameras installed at the final outlet, MEE and Bio Compost yard and connected with server of CPCB and UPPCB.
12. The unit shall ensure deployment of qualified staff for self monitoring mechanism on 24 X7 hours basis.
13. Volume of spent wash shall be reduced to 40 % minimum and solid concentration shall be maintained minimum 30% at the outlet of MEE.
14. Unit shall identify recipient drains/rivulets and their upstream & downstream locations in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at upstream & downstream location through recognized lab under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
15. The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 07 days equivalent of production in case of incineration boiler and 30 days equivalent of production in case of bio composting.
16. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.

17. Industry shall ensure to send monthly reports regarding spent wash storage and details of spent wash in each lagoon constructed in industry.

Specific Conditions:

1. This consent is valid for production of Grain and Malt spirit 2497.33 MT per month, and cattle fodder 7500 MT per month.
2. Industrial Effluent generated 650 KLD shall be concentrated to 75 percent in Multi Effect Evaporator and shall be used as cattle feed. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
3. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act,1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
4. Unit must install flow meter and web camera with in 01 month and shall ensure on line connectivity of flow meter and web camera with server of CPCB and UPPCB.
5. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
6. Unit shall comply to the conditions imposed in the NOC issued by CGWA for ground water extraction.
7. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
8. Unit shall make temporary storage facility for storage of hazardous waste in the premises before it will send to TSDF as per the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016
9. Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for disposal of hazardous waste.
10. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
11. Unit shall submit ground water quality monitoring report done by MoEF & CC approved laboratory in every 3 months.
12. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

AMIT
CHANDRA

Digitally signed by
AMIT CHANDRA
Date: 2019.05.02
18:17:16 +05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer



CONSENT ORDER

Ref No. -
51907/UPPCB/Moradabad(UPPCBRO)/CTO/air/RAMPUR/2019

Dated : 19/07/2019

To ,

Shri KRISHAN PAL SINGH
M/s RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT
BERAILLEY ROAD RAMPUR U.P.,RAMPUR,244901
RAMPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT

Reference Application No. 4734431

Dated : 19/07/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 31/05/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

AMIT
CHANDRA
Digitally signed by
AMIT CHANDRA
Date: 2019.07.19
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For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer Moradabad to ensure the compliance of the conditions imposed in the consent order.

AMIT
CHANDRA
Digitally signed by
AMIT CHANDRA
Date: 2019.07.19
13:58:44 +05'30'
Chief Environment Officer

Dated : 19/07/2019

CONDITIONS OF CONSENT

1(a). The details of Air pollution sources and stacks attached with Boiler

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	boiler 26 TPH	Bio-gas - 120000 cubic meter per day	01	Particulate Matter	stack height of 45 meter from ground level
2	boiler 12TPH(stand by)	coal	2	Particulate Matter	Dust collector as APCS and stack height of 30 meter from ground level
3	D.G. Sets 1200 KVA, 1200 KVA	HSD	03	Particulate Matter	7 Meter from nearest roof.
4	DG sets of 1250 KVA, 750 KVA and 380 KVA	HSD	04	Particulate Matter	7.0, 5.5 and 4.0 Meters from nearest roof.

1(b) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per rule 59 of E(P)Rules 1986
2	2	Particulate Matter	600 mg/Nm3
3	3	Particulate Matter	As per standards stipulated in E(P)Rules 1986
4	4	Particulate Matter	As per standards stipulated in E(P)Rules 1986

2. The equipment for air pollution control system and monitoring, as proposed by the industry and approved by the Board should be installed in their premises itself.
3. Industry shall dispose the incineration boiler ash in such a manner so that there should not be any adverse impact on public health at large and on Soil, Water & Air environment.
4. The modification or installation in the existing pollution control equipment shall be done only by prior approval of the Board.
5. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants shall be in accordance with the standards prescribed by the Board/MoEF& CC/or otherwise mandatory.
6. Unit shall do provisions for control of fugitive emissions from process as per the norms of the Board/MOEF & CC/or otherwise mandatory.
7. The unit shall submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report analysed by Board/NABL accredited laboratory shall be submitted.

8. In case of closure directions under section-5 of E (P) Act, 1986 issued by CPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB revocation orders.
9. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
10. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
11. Industry shall abide by orders / directions issued by Hon'ble Supreme court, Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

Specific Conditions:

1. Consent to Operate issued by UPPCB vide letter no. 2170/UPPCB/Moradabad(UPPCBRO)/CTO/Air/Rampur/2017 dated 31.01.2018 valid till 31.12.2019 is hereby revoked.
2. This Consent to Operate Air is valid for operation of Molasses based distillery at 77 KLD production capacity in the light of directions issued by CPCB vide letter no. B-190198/NGRBA(RG)/CPCB /Distillery /21/2017-18 dated 16/17 May 2019. The production capacity of the plant being 200 KLD shall be allowed after permission from CPCB. In future also the production capacity of Molasses based distillery shall be governed by directions of CPCB and UPPCB from time to time.
3. Unit shall comply with the directions issued by CPCB vide letter no. B-190198/NGRBA(RG)/CPCB/Distillery /21/2017-18 dated 16/17 May 2019.
4. The Unit shall restrict production capacity of its molasses based plant not more than 77 KLD till the stored spent wash in lagoons having solid content of 7.9-11.3% is treated through Evaporation-Concentration to achieve 30% solid concentration by using appropriate technology such as MEE or RO & MEE. Only concentrated spent wash with solid concentration of 30 % shall be used for bio-composting with press mud, complying with the conditions specified in the CPCB direction dated 07-12-2015.
5. The entire stored spent wash (approx. 25000 m³) shall be utilized by 30th June, 2019 under the supervision of UPPCB and the industry shall submit its report to CPCB on weekly basis along with supporting documents.
6. Unit shall restrict storage capacity to 30 days of spent wash generation.
7. Unit shall operate and maintain the operation in such a manner that the Ambient Air Quality of the area is always kept as per the norms prescribed under the provisions of Environment (Protection) Rules, 1986.
8. Boiler stack emissions shall be as per the norms prescribed under E(P) Rules 1986.
9. The D.G. Set shall be operated duly equipped with acoustic enclosure and stack emission along with noise level shall be as per the norms prescribed under E(P) Rules 1986.
10. Only Bio-gas shall be used as fuel in the boiler.
11. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
12. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/ 2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
13. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.
14. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
15. Unit shall submit Ambient Air Quality and Ambient Noise Quality done by MoEF & CC approved laboratory in every 3 months.
16. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

AMIT

CHANDRA

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AMIT CHANDRA
Date: 2019.07.19
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For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer



CONSENT ORDER

Ref No. -
51920/UPPCB/Moradabad(UPPCBRO)/CTO/air/RAMPUR/2019

Dated : 02/05/2019

To ,

Shri KRISHAN PAL SINGH
M/s RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT
PLOT NO A-1, BERAILLEY ROAD, RAMPUR, RAMPUR, 244901
RAMPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT

Reference Application No. 4735892

Dated : 02/05/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 31/03/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

AMIT
CHANDRA
Digitally signed by
AMIT CHANDRA
Date: 2019.05.02
18:19:38 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer UPPCB Moradabad for information and to ensure the compliance of the conditions imposed in the consent order.

AMIT
CHANDRA
Digitally signed by
AMIT CHANDRA
Date: 2019.05.02
18:19:57 +05'30'

Chief Environment Officer

Dated : 02/05/2019

CONDITIONS OF CONSENT

1(a). The details of Air pollution sources and stacks attached with Boiler

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	boiler 30 TPH	Bio gas- 20000 cubic meter per day and rice husk – 120 TPH	1	Particulate Matter	Electro static precipitater as APCS and stack height of 45 meter from ground level at the boiler of 120 TPH and Wet scrubber as APCS and stack height of 60 meter from ground level at the boiler of 70TPH.
2	DG set 1250 KVA , 700 KVA and 500 KVA	diesel	2	Particulate Matter	6 Meter each above the roof of nearset building

1(b) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	150 MG/NM3
2	2	Particulate Matter	as per standards stipulated in E(P)Rules 1986

2. The equipment for air pollution control system and monitoring, as proposed by the industry and approved by the Board should be installed in their premises itself.
3. Industry shall dispose the incineration boiler ash in such a manner so that there should not be any adverse impact on public health at large and on Soil, Water & Air environment.
4. The modification or installation in the existing pollution control equipment shall be done only by prior approval of the Board.
5. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants shall be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory.
6. Unit shall do provisions for control of fugitive emissions from process as per the norms of the Board/MOEF & CC/or otherwise mandatory.
7. The unit shall submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report analysed by Board/NABL accredited laboratory shall be submitted.
8. In case of closure directions under section-5 of E (P) Act, 1986 issued by CPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB revocation orders.

9. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
10. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
11. Industry shall abide by orders / directions issued by Hon'ble Supreme court, Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

Specific Conditions:

1. This consent is valid for production of Grain and Malt spirit 2497.33 MT per month, and cattle fodder 7500 MT per month
2. Unit shall maintain and operate Air pollution control system i. e. ESP regularly and ensure that stack emissions are within the prescribed norms.
3. DG sets of 1250 KVA , 700 KVA nad 500 KVA equipped with canopy and stack height as per norms
4. Unit shall maintain and operate properly the installed online emission monitoring system and maintain the records, and ensure the connectivity to the servers of CPCB and UPPCB .
5. Unit shall ensure that ambient air quality of nearby areas is not adversely affected due to operation and emissions of the unit.
6. Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
7. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986
8. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
9. Unit shall submit the ambient air quality report and stack report of the air pollution sources from laboratory authorized from MOEF & CC on quarterly basis.
10. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
11. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water . Direct exposure of workers to fly ash & dust shall be avoided.
12. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

AMIT
CHANDRA

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AMIT CHANDRA
Date: 2019.05.02
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For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer



Uttar Pradesh Boiler Inspection Department
Certificate for Use of Boiler
 (Regulation 389)

From:
 Asst. Director of Boilers,
 U.P. Kanpur

To,
 The Boiler Owner,
 Registry No: UP-6304

M/S Radico Khaitan Ltd (A Unit of Rampur
 Distillery), Rampur.

Date: 22.10.2021

You are allowed to work the above noted Boiler under the provisions of section 8 of THE BOILER ACT (V of 1923), at the maximum working pressure of 51* Kg/cm² from 22.10.2021 to 21.10.2022.

*wp ltd to 45 kg/cm² at SHOH.

Remarks/Conditions:

1. Boiler to be worked by qualified Boiler Attendants/Boiler Operation Engineer only.

AJAY KUMAR
 SINGH

Digitally signed by
 AJAY KUMAR SINGH
 Date: 2021.11.29
 14:02:02 +0530'

Asst. Director of Boilers,
 U.P.

Kanpur

(See Reverse for Conditions)

Instructions to contain spread of COVID-19

1. Use of mask, gloves, helmet, shoes, goggles etc. is mandatory for boiler operation and maintenance staff.
2. Adequate arrangements shall be provided for temperature screening at Boiler premises.
3. Adequate facility for sanitizers/soap shall be made available at Boiler premises.
4. Social distancing to be ensured at boiler premises.
5. Use of Aarogya Setu App is mandatory for all staff working at Boiler premises.
6. Boiler premises shall be sanitized time to time.
7. There should be strict ban on chewing of gutka, tobacco etc. at Boiler premises, also spitting is strictly prohibited and punishable with fine as per government order.
8. Medical Insurance for all staff working at Boiler premises is mandatory.
9. All other instructions/advisories issued from time to time by Central/State Government to contain spread of COVID-19 shall be strictly followed.
10. Intensive communication and training on good hygiene practices shall be taken up.

CONDITIONS

(Reverse of Boiler Certificate)

- (1) No structural alteration, addition or renewal shall be made to the boiler otherwise than in accordance with section 12 of the Act.
- (2) Under the provisions of Section 8 of the Act this certificate shall cease to be in force:
- (a) on the expiry of the period for which it was granted; or
 - (b) when any accident occurs to the boiler; or
 - (c) when the boiler is moved the boiler not being vertical boiler the heating surface of which is less than twenty square meter, or a portable or vehicular boiler; or
 - (d) save as provided in section 12 of the Act, when any structural alteration, addition or renewal is made in or to the boiler; or
 - (e) if the Chief Inspector in any particular case so directs when any structural alteration, addition or renewal is made in or to any steam-pipe attached to the boiler; or
 - (f) on the communication to the owner of the boiler of an order of the Chief Inspector or Inspector prohibiting its use on the ground that it or any boiler component attached thereto is in a dangerous condition.

Under Section 10 of the Act, when the period of a certificate relating to a boiler has expired, the owner shall, provided that he has applied before the expiry of that period for a renewal of the certificate be entitled to use the boiler at the maximum pressure entered in the former certificate, pending the issue of orders on the application but this shall not be deemed to authorize the use of a boiler in any of the cases referred to in clauses (b), (c), (d), (e) and (f) of sub-section (1) of section 8 occurring after the expiry of the period of the certificate.

- (3) The boiler shall not be used at a pressure greater than the pressure entered in the certificate as the maximum pressure nor with the safety valve set to a pressure exceeding such maximum pressure.
- (4) The boiler shall not be used otherwise than in a condition which the owner reasonably believes to be compatible with safe working.
- (5) Feed & Boiler Water quality to be maintained as per Regulation 626.



Uttar Pradesh Boiler Inspection Department
Certificate for Use of Boiler
 (Regulation 389)8

From:
 Director of Boilers,
 U.P. Kanpur

To,
 The Boiler Owner,
 Registry No:UP-5700

M/S Rampur Distillery (A Unit of Radico
 Khaitan Ltd), Rampur.

Date :22.04.2022

You are allowed to work the above noted Boiler under the provisions of section 8 of THE BOILER ACT (V of 1923), at the maximum working pressure of 27* Kg/cm² from 22.04.2022 to 20.04.2023.

*wp ltd to 21 kg/cm² at SHOH.

Remarks/Conditions:

1. Boiler to be worked by qualified Boiler Attendants/Boiler Operation Engineer only.

Sandeep Kumar Gupta
 Digitally signed by Sandeep Kumar Gupta
 Date: 2022.04.28 13:42:18 +05'30'
 Director of Boilers,
 U.P. Kanpur

Instructions to contain spread of COVID-19

1. Use of mask, gloves, helmet, shoes, goggles etc. is mandatory for boiler operation and maintenance staff.
2. Adequate arrangements shall be provided for temperature screening at Boiler premises.
3. Adequate facility for sanitizers/soap shall be made available at Boiler premises.
4. Social distancing to be ensured at boiler premises.
5. Use of Aarogya Setu App is mandatory for all staff working at Boiler premises.
6. Boiler premises shall be sanitized time to time.
7. There should be strict ban on chewing of gutka, tobacco etc. at Boiler premises, also spitting is strictly prohibited and punishable with fine as per government order.
8. Medical-Insurance for all staff working at Boiler premises is mandatory.
9. All other instructions/advisories issued from time to time by Central/State Government to contain spread of COVID-19 shall be strictly followed.
10. Intensive communication and training on good hygiene practices shall be taken up.

CONDITIONS

(Reverse of Boiler Certificate)

- (1) No structural alteration, addition or renewal shall be made to the boiler otherwise than in accordance with section 12 of the Act.
- (2) Under the provisions of Section 8 of the Act this certificate shall cease to be in force:
- (a) on the expiry of the period for which it was granted; or
 - (b) when any accident occurs to the boiler; or
 - (c) when the boiler is moved the boiler not being vertical boiler the heating surface of which is less than twenty square meter, or a portable or vehicular boiler; or
 - (d) save as provided in section 12 of the Act, when any structural alteration, addition or renewal is made in or to the boiler; or
 - (e) if the Chief Inspector in any particular case so directs when any structural alteration, addition or renewal is made in or to any steam-pipe attached to the boiler; or
 - (f) on the communication to the owner of the boiler of an order of the Chief Inspector or Inspector prohibiting its use on the ground that it or any boiler component attached thereto is in a dangerous condition.

Under Section 10 of the Act, when the period of a certificate relating to a boiler has expired, the owner shall, provided that he has applied before the expiry of that period for a renewal of the certificate be entitled to use the boiler at the maximum pressure entered in the former certificate, pending the issue of orders on the application but this shall not be deemed to authorize the use of a boiler in any of the cases referred to in clauses (b), (c), (d), (e) and (f) of sub-section (1) of section 8 occurring after the expiry of the period of the certificate.

- (3) The boiler shall not be used at a pressure greater than the pressure entered in the certificate as the maximum pressure nor with the safety valve set to a pressure exceeding such maximum pressure.
- (4) The boiler shall not be used otherwise than in a condition which the owner reasonably believes to be compatible with safe working.
- (5) Feed & Boiler Water quality to be maintained as per Regulation 626.

GREEN BELT AREA				
S. No.	Description of Area	Length (M)	Width (M)	Area (Sq. M)
1	Atal Park to New Roadways (Left Side)	1400	3	4200
2	Atal Park to New Roadways (Right Side)	1400	3	4200
Attached to premises				
3	Atal Park to GSP (Left Side towards plant)	950	6	5700
4	End of GSP Plant to Nainital Road (Left Side)	1100	3.5	3850
5	Atal Park to Nainital Road (Right Side)	2000	4	8000
In Premises				
6	Main Gate to Security Office	240	4	960
7	Admin Block	50	6	300
8	Colony Area (Officers)	225	25	5625
9	Colony Area (Staff)	125	25	3125
10	RKTC Lawn	95	45	4275
11	GSP Main Road from RDL (Left Side)	785	5	3925
12	GSP Main Road from RDL (Right Side)	180	3	540
13	GSP (Near CO2)	84	3	252
14	Printing (Side 1)	35	3	105
15	Printing (Front)	60	2	120
16	Dense Foresting, Miyawaki Forest & Plantation Area at KF	30	3	90
17		312.09	25	7802
Total Green Belt (Sq. Mtr)				53069.25
Total Green Belt (Acre)				13.27





Radico Khaitan Limited, Rampur

Total Area of premises – 39 Acre

North Side

Open Land of Sugar Factory

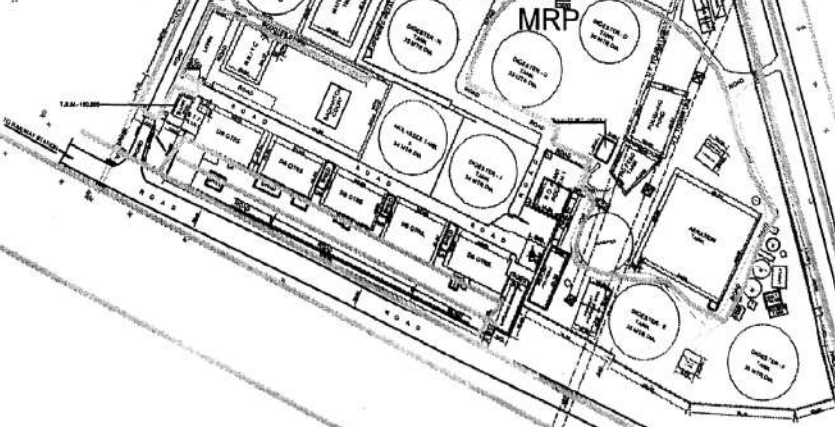
Distance 10 Meter

East Side
Judge Road
Distance – 5 Meters

West Side

Open Land of Afroj Mian

Distance 10 Meters



South Side

NH 24 Highway, Distance 10 Meter

Radico Khaitan Ltd ,Rampur [UP]


Molasses Based Plant [Spirit Storage Tanks Detail]


S.No.	Tank no.	Capacity	S.No.	Tank no.	Capacity
1	SDV-1	50820.0	36	RMV-1	26150.0
2	SDV-2	49880.0	37	RMV-3	28655.0
3	SDV-3	128515.0	38	RMV-4	27685.0
4	IAV-4	144700.0	39	RMV-5	28100.0
5	IAV-5	67165.0	40	RMV-6	11485.0
6	IAV-6	69935.0	41	RMV-7	21540.0
7	IAV-14	67380.0	42	RMV-8	36740.0
8	IAV-15	144110.0	43	RMV-9	32200.0
9	IAV-7	66405.0	44	RMV-10	30355.0
10	IAV-8	67395.0	45	RMV-11	30491.0
11	IAV-9	67470.0	46	RMV-12	31450.0
12	IAV-10	67560.0	47	RMV-13	35200.0
13	IAV-11	67645.0	48	RMV-14	35820.0
14	IAV-12	69997.0	49	RMV-15	37627.0
15	IAV-13	67460.0	50	RMV-16	36900.0
16	IAV-16	408555.0	51	RMV-17	37160.0
17	IAV-17	409470.0	52	RMV-18	34680.0
18	IAV-18	408360.0	53	RMV-19	36920.0
19	IAV-19	408235.0	54	RMV-20	36160.0
20	IAV-20	405090.0	55	RMV-21	36420.0
21	IAV-21	411600.0	56	RMV-22	37665.0
22	ESV-1	104480.0	57	RMV-23	36050.0
23	ESV-2	104460.0	58	RMV-24	47860.0
24	ESV-3	103990.0	59	RMV-25	47135.0
25	ESV-4	61960.0	60	RMV-26	47980.0
26	ESV-5	104260.0	61	RMV-27	46440.0
27	ESV-6	79500.0	62	RMV-28	46620.0
28	ESV-7	139780.0	63	RMV-29	32825.0
29	ESV-8	29355.0	64	RMV-30	45400.0
30	DSV-7	24880.0	65	RMV-2	9740.0
31	DSV-8	24790.0	66	MSV-1	10715.0
32	DSV-9	25130.0	67	MSV-2	1965.0
33	SDS-11	17025.0	68	MSV-3	20535.0
34	SDS-12	26410.0	69	MSV-4	20740.0
35	SDS-10	106820.0			

F. Khaitan
RADICO KHAITAN LTD.
Rampur (U.P.)

AM
सहायक आबकारी आयुक्त
रेडिको खेतान लि०, रामपुर

Radico Khaitan Ltd ,Rampur [UP]		
S.No.	RECEIVER.NO.	CAPACITY(BL)
RECEIVER ROOM NO-1		
1	R-1	48719.6
2	R-2	48610.0
3	R-3	48930.0
4	R-4	12935.0
5	R-5	12833.0
6	R-6	12548.0
7	R-7	13130.0
8	IR-8	13030.0
RECEIVER ROOM NO-2		
9	R-8	41710.0
10	R-9	67381.0
11	R-10	67960.0
RECEIVER ROOM NO-3		
12	R-14	49775.0
13	R-15	49330.0
14	R-16	48985.0
15	R-17	50309.2
16	R-18	49555.0
17	R-19	49705.0
RECEIVER ROOM NO-4		
18	DSV-1	50640.0
19	DSV-2	50000.0
20	DSV-3	49954.0
21	DSV-4	16070.0
22	DSV-5	16195.0
23	DSV-6	15910.0
STT ROOM		
24	STT-1	72330.0
25	STT-2	20455.0
26	STT-3	48745.0


 RADICO KHAITAN LTD.
 Rampur (U.P.)


 सहायक अधिकारी आयुक्त
 रेडिको खैतान लि०, रामपुर

Radico Khaitan Ltd ,Rampur [UP]

GRAIN SPIRIT PLANT


S.No.	Tank no.	Capacity
1	GESV-1	792620.0
2	GESV-2	794960.0
3	GESV-3	792570.0
4	GESV-4	792960.0
5	GESV-5	100560.0
6	GESV-6	100700.0
7	GESV-7	99800.0
8	GESV-8	99970.0
9	GSV-1	151060.0
10	GSV-2	151980.0
11	GSV-3	150780.0
12	GSDV-1	19990.0
13	GSDV-2	19850.0
14	GSMV-1	10900.0
15	MSV-9	20380.0
16	MSV-10	20395.0


MALT SPIRIT PLANT

S.No.	Tank no.	Capacity
1	SSV-1	20525.0
2	SSV-2	20480.0
3	SSV-3	21620.0
4	SSV-4	21660.0
5	SSV-5	21590.0
6	SSV-6	21365.0
7	SSV-7	21650.0
8	MSV-3	18060.0
9	MSV-4	18300.0
10	MSV-5	18355.0
11	MSV-6	21595.0
12	MSV-7	50850.0
13	MSV-8	50860.0

S.No.	RECEIVER.NO.	CAPACITY(BL)
1	MR-1	6135
2	MR-2	6120
3	MR-3	12240
4	MR-2	12280

S.No.	RECEIVER.NO.	CAPACITY(BL)
1	GR-1	99810
2	GR-2	100120
3	GR-3	100150
4	GSR-1	15310
5	GSR-2	15315


RADICO KHAITAN LTD.
Rampur (U.P.)


सहायक आबकारी आयुक्त
रेडिको खैतान लि०, रामपुर

General Diary Details
सामान्य दैनिकी विवरण

State (राज्य): उत्तर प्रदेश

P.S. (थाना): सिविल लाइन

District (जिला): रामपुर

1. G.D. No. (रोजनामचा सं.): 081
2. G.D. Date (रोजनामचा दिनांक): 06/03/2021 23:42 बजे
3. G.D. Type (रोजनामचा प्रकार): अन्य
4. Entry for (officer) (प्रविष्टि(अधिकारी के लिए)): PAWAN SHARAMA
5. Case Type (प्रकरण के प्रकार): प्रौढ़
6. G.D. Brief (रोजनामचा संक्षिप्त):

आमद आगन्तुक व दाखिला एक किता प्रार्थना पत्र व दर्ज सूचना इस्तेफाकिया इस समय आगन्तुक श्री इन्दपाल सिंह पुत्र स्व० श्री सौदान सिंह नि० रेडिको खेतान लि० बरेली थाना सिविल लाइन जनपद रामपुर ने उपस्थित थाना आकर एक किता प्रार्थना पत्र बाबत रेडिको खेताना लि० के कारखाना परिसर में स्थित दो अलकोहॉल भण्डारण टैंक में अचानक आग लग जाने के सम्बन्ध में दाखिल किया जिसकी नकल हस्वजेल है..... सेवा में, श्रीमान थानाध्यक्ष थाना सिविल लाइन्स, रामपुर विषय:- कारखाना परिसर में घटित अग्नि दुर्घटना के सम्बन्ध में सूचना। महोदय, अवगत करना है की आज दिनांक 06.03.2021 को प्रातः करीब 08.15 बजे हमारे कारखाना परिसर में स्थित दो अलकोहल भण्डारण टैंक में अचानक आग लग गयी। जिसके शमन के लिए कारखाने में उपलब्ध अग्नि शमन सयंत्र, उपकरणों एवं अग्नि शमन कर्मचारियों द्वारा बुझाने का प्रयास जारी कर दिया गया तथा तुरंत अग्नि शमन विभाग को सूचित किया गया। अग्निशमन विभाग के ०४ टैंडर मौके पर पहुँच गए एवं अग्नि शमन की कार्यवाही प्रारम्भ कर दी गयी आग लगने के कारणों का अभी तक पता नहीं चल पाया है। दुर्घटना में कोई जनहानि नहीं हुई है। दुर्घटना में हमारे ठेकेदार द्वारा नियोजित एक व्यक्ति को चोटिल हो जाने के कारण अस्पताल में भर्ती कराया गया है जिसका इलाज जारी है एवं डॉक्टर के द्वारा खतरे से बाहर बताया गया है। बाकि मामूली चोटो से प्रभावित व्यक्तियों को प्राथमिक उपचार के बाद छुट्टी दे दी गयी है। आपके सूचनार्थ प्रेषित है। कृते रेडिको खेतान लिमिटेड, प्राधिकृत अधिकारी Radico Khaitan Limited ISO 9001 : 2015 & 22000 : 2005 Certified Company Regd Office Bareilly Road Rampur-244901 (UP) Tel EPABX (0595) 2350601, 2a02. Fax (0595) 2350008 Head Office Plot No. J-1 Block B-1, Mohan Co-op Industrial Area. Mathura Road, Mew Delhi-110044 Tel: 181-113 40W75400/444/600/555 Fax (91-11) 41678B541-42, 41676718 (Exporte) mail inforadico.co in website www.redicokhalitan.com CIN No LRGU4TUP 1083PLC027278 दाखिला प्रार्थना पत्र से किसी जुर्म दस्तन्दाजी का होना नहीं पाया गया है। सूचना इस्तेफाकिया दर्ज की जाती है। फिर भी जाँच उ०ने० श्री भीमसेन द्वारा की जायेगी। वास्ते न्याय जाँचकर्ता को नकल रपट दी जा रही है। आगन्तुक को बाद देकर प्राप्ति थाना हाजा से रखसत किया गया।

7. Subject (विषय):

आमद आगन्तुक व दाखिला एक किता प्रार्थना पत्र व दर्ज सूचना इस्तेफाकिया

8. Acts & Sections (अधिनियम और धारा(एँ)):

S.No.(क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
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Report Printed on (रिपोर्ट मुद्रण की दिनांक): 07/03/2021

Report Printed by (जिस के द्वारा रिपोर्ट मुद्रित):

Name (नाम): THANA CIVIL LINE

Rank (पद): I (Inspector)


 Signature (हस्ताक्षर):
 Name (नाम): THANA CIVIL LINE
 Rank (पद): Inspector
 No. (नं.): 94544/4760
 7/3/21

अधिकारी अद्योग तथा शासन प्रसाशन मौजूद थे अन्त
 में लगभग ०९ व्यक्त कुलस गये थे जिन्हें दुख्त ही
 अस्फाल ले जाया गया था । बाद निरीक्षण आव्रभक्त
 कारिनाही बरेली व F/S सुरादाबाद धुनियों को वापस कर
 फौवद्वी के हाइलेटों से गाड़ी के कानी भर-2 कर F/S धुनित
 वापस स्टेशन ब्रापी / रिपोर्ट सेला के सादा प्रेषित है

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Sm. K. P.
 10/11/14
 मुख्य अग्निशमन अधिकारी
 जनपद रामपुरा

Shamun 03/11/2014
 अग्नि शमन अधिकारी
 रामपुरा

अधिकारी अद्योग तथा शासन प्रसाशन मौजूद थे अन्त
 में लगभग ०९ व्यक्त झुलस गये थे जिन्हें दुख ही
 असफल ले जाया गया था । बाद निरीक्षण आवश्यक
 कार्यवाही करेली व F/S सुरादाबाद धूम्रों को वापस कर
 फौजदारी के हाइकोर्टों से गाड़ी के कानी नर-2 कर F/S धूम्र
 वापस स्टेशन ब्रापी /

रिपोर्ट सेवा के सादर प्रेषित है
 ए.ए.ए.
 म.

Sm. K. S.
 10/1/14
 मुख्य अग्निशमन अधिकारी
 जनपद रामपुरा

Shamun 03/2017
 अग्नि शमन अधिकारी
 रामपुरा

कार्यालय अग्निशमन अधिकारी जनपद रामपुर।

पत्रांक: एफएसओ/रामपुर/(निरीक्षण)/2020
सेवा में,

दिनांक: नवम्बर, 25 2020

मैसर्स रेडिको खेतान लि०,
बरेली रोड, रामपुर।

विषय:- मैसर्स रेडिको खेतान लि०, में स्थापित अग्निशमन व्यवस्थाओं की निरीक्षण आख्या के सम्बन्ध में।

अवगत कराना है कि मेरे द्वारा दिनांक: 24/11/2020 को रेडिको खेतान लि०, बरेली रोड रामपुर का स्थलीय निरीक्षण किया गया। प्रश्नगत भवन में स्थापित अग्निशमन व्यवस्थाओं की आख्या निम्न है:-

प्रस्तुत अभिलेखों का अवलोकन किया गया तो पाया कि प्रश्नगत भवन का पूर्व में ही तत्कालीन मुख्य अग्निशमन अधिकारी द्वारा निरीक्षण कर समस्त अग्निशमन व्यवस्थाएँ उपलब्ध एवं संतोषजनक होने के उपरान्त अन्तिम अनापत्ति प्रमाण पत्र दिनांक: 28.05.2018 को (यूआईडी संख्या: 2018/40968/आरपीआर/रामपुर/316/जेडी) द्वारा निर्गत किया गया था, जो निर्गत तिथि से 03 वर्ष की अवधि जो कि दिनांक: 28.05.2021 तक के लिये बंध है।

1. प्रश्नगत भवन तक अग्निशमन वाहन सुगमता पूर्वक आनागमन कर सकते हैं।
2. प्रश्नगत भवन में सैट बैक नानकों के अनुसार उपलब्ध है।
3. प्रश्नगत भवन में होजरील उपलब्ध है।
4. प्रश्नगत भवन में टैरिस टैंक एवं टैरिस पम्प उपलब्ध है।
5. प्रश्नगत भवन में रिम लाईन एवं उस पर स्थापित हाईड्रैन्ट उपलब्ध हैं एवं कार्यशील दशा स्थापित है।
6. प्रश्नगत भवन में पानी के टैंक से कनेक्ट एक इलैक्ट्रिक पम्प क्षमता 2280 एलपीएम, एक अदद डीजल पम्प क्षमता 2280 एलपीएम एवं एक अदद जॉकी पम्प क्षमता 180 एलपीएम उपलब्ध है।
7. प्रश्नगत भवन में फायर एक्सटिंग्यूशर एवं फायर बकट उपलब्ध है।
8. प्रश्नगत भवन में मॉनीटर एवं फोग का स्टोरेज उपलब्ध है।
9. प्रश्नगत भवन में ऑटोमैटिक सिप्रंकलर सिस्टम स्थापित पाये गये।
10. प्रश्नगत भवन में ऑटोमैटिक डिटेक्शन सिस्टम स्थापित पाये गये।
11. प्रश्नगत भवन में एक्विजिट साईनेज एवं पी०ए० सिस्टम उपलब्ध है।

अन्य अभियुक्तियाँ:-

आपका प्रतिष्ठान एनवीसी-2005 के इण्डस्ट्रीज श्रेणी की जी-3 (हाई टैजार्ड) के अन्तर्गत वर्गीकृत किया गया है। जिसमें आपके यहाँ ईथेनॉल एवं अन्य ज्वलनशील पदार्थ का भण्डारण उपलब्ध रहता है। जो कि ज्वलशील है, जिसमें आग लगने का भी सदैव खतरा बना रहता

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है, परिसर के समीप रेहायशी, औद्योगिक इकाई में कार्यरत कर्मचारियों की अग्निसुरक्षा एवं जीव-रक्षा को देखते हुए अपनी औद्योगिक इकाई में अन्य उन्नत अग्निशमन उपकरणों को परिसर में स्थापित किया जाना सुनिश्चित करें। फोम की मात्रा को बढ़ाया जाये, परिसर में अन्य शेष जगहों पर एनबीसी-2005 के प्राविधानों को पूर्ण किया जाये। समय-समय पर ऑफ साइड/ऑन साइड मॉक ड्रिल का आयोजन करना सुनिश्चित करें एवं आपके यहां उपलब्ध अग्निशमन कर्मियों को समय-समय पर ट्रेनिंग दी जाये ताकि आकस्मिक समय में प्रभावी रूप से कार्य कर सकें। उपरोक्त कार्यों को पूर्ण करना अग्निसुरक्षा एवं जीव-रक्षा के लिये आवश्यक है।

हस्ताक्षर

25/11/2020

प्रभारी अग्निशमन केंद्र
प्रभारी अग्निशमन अधिकारी,
रामपुर।



Radico Khaitan Ltd.
RAMPUR

MOCK FIRE DRILL REPORT

Date:15.01.2021

• Objective

- To test the Emergency management System of Radico Khaitan Ltd. Rampur Unit
- To find out the alertness and response time of the personnel involved in the drill.
- To find out the effectiveness of the communication System.
- To Check the Co-ordination of reaction & Response of the emergency services.
- To evaluate the performance and initiative suggestion for further modification & strengthening the Plan.
- To observe the commitment of team at every level for controlling emergency.
- To find out the clarity in role & responsibility.
- To testing the emergency support system.

• Pre-Mock drill Activity

As per our plan with RKL Team, date, time & scenario of the drill was finalized. It was decided to simulate the fire in ATX tank in MRP.

According to the information regarding the plan of the mock drill was passed on to all internal team to depute their representative to witness the drill and to provide the feedback.

• Incident Scenario Detail

01) The work was going on as usual practices near ATX tank.



- 02) Suddenly fire broke out near Gas line of ATX tank.
- 03) Wind direction seen that time from south to north.
- 04) Engineer gave the information to Control Room 444.
- 05) Present Team Started the Fire Fighting with present Equipment's.

- **Observer of Team**

01) Mr. Amrit Raj Tomar 02) Mr. Sandeep Lamba

- **Chronology of Events:**

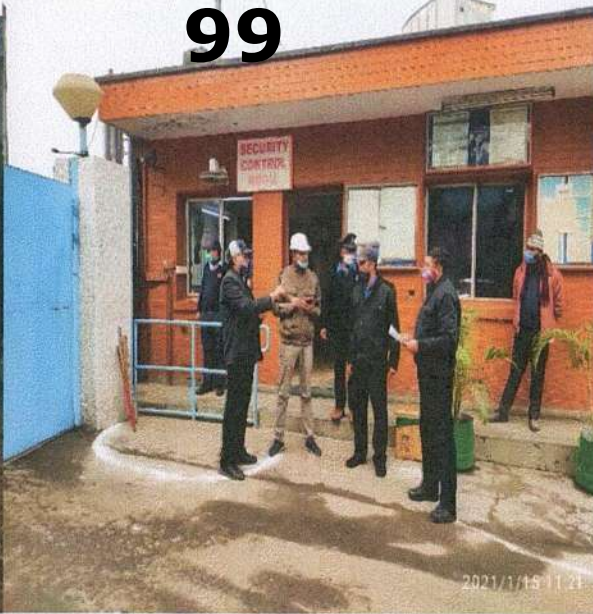
Sr. No.	Activity	Proposed Time	Actual Time
01	Fire Broken out near ATX tank In MRP first Seen by Mr. Anuj Mishra	11:30	11:30:20
02	Anuj Mishra gave the information to Mr. Manish Kumar (I/C)	11:30	11:30:31
03	Anuj Mishra Gave the Information to Control Room 444 Regarding Location of Fire	11:31	11:31:00
04	Control Room SO Mr. B. S Rawat gave the Message Mr. Yashvir Singh , Mr. Prem Kumar & Mr. Indrapal Singh	11:32	11:32:00
05	SO, Mr. B.S Rawat, gave the information to GSP Control Room for relieve the fire Fighting Team	11:33	11:33:20
06	SO, Mr. B.S Rawat send the Ambulance to victim place	11:33	11:33:40
07	SO, Mr. B.S Rawat gave the information to Mr. Sant Singh & Time Office	11:34	11:34:00
08	SO, Mr. B.S Rawat gave the information to Mr. Janjeet Singh & Mr. Rajat Johari	11:35	11:35:00
09	Mr. Manish From MRP Plant send the message to Mr. Vikram reg. fire & be alert for any emergency if required	11:33	11:33:00
10	Mr. Manish Gave the information to Mr. 'Ajit Singh reg. fire & be alert for any emergency if required.	11:33	11:33:30
11	Mr. Manish gave the information to Mr. Rajesh Kesarwani reg. fire & be alert for any emergency if required	11:34	11:34:00
12	Mr. Manish gave the information to Mr. Satish Tomar reg. fire & be alert for any emergency if required	11:35	11:35:00
13	Mr. Manish Gave the information to Mr. Neeraj Dhama Reg. fire & be alert for any emergency if Required.	11:35	11:35:20
14	Ambulance arrived the site.	11:35	11:35:05
15	Fire Fighting started with the help of Incident Controller & Firefighting Team.	11:33	11:33:20
16	All clear Situation watched by I/C Mr . Manish , Mr. Prem Kumar ,Mr.Yashvir Singh, Mr. Janjeet Singh	11:50	11:55:00
17	All Clear messages gave to Control Room & SMC by I/C Mr. Manish Kumar		11:53:20



Photographs: -



Pre briefing for Mock Drill at MRP



Pre briefing at Control Room



Incident Place at MRP



Fire Fighting Done



Medical Facilitator



Gathering at Assembly Point (Headcount)



• Improvement areas:

- * TO review the hydrant pressure at HRP area.
- * TO review the installation of wind sock.

Observer: Mr. Sandeep Lamba
[Signature] 15/01/21

Incident Controller: Mr. Manish Kumar
[Signature]

Fire & Security Co-Ordinator: Mr. Yashveer Singh
[Signature] 15/01/21

Mr. Amrit raj Tomar
[Signature]

Mr. Pram Kumar
[Signature]

Assembly Co-Ordinator: Mr. Sant Singh

Control Room Co-Ordinator: Mr. B.S Rawat
[Signature]

Engineering Team Co-Ordinator: Mr. Janjeet Singh
[Signature] 16/01/21

Mr. Rajat Jharia
[Signature] 15/1/21

Link Co-Ordinator: Mr. Satish Tomar
[Signature]

Mr. Neeraj Dhama
[Signature]

Mr. Ajit Singh
[Signature]

Mr. H.V Singh
[Signature]

Mr. Rajesh Kasarwani
[Signature]



Radico Khaitan Limited
Attendance Sheet

Date: 15/01/21

Venue: MRP

Topic: MOCK DRILL

Time: 15.01.2021

Trainer:

SN	Emp Code	Name	Designation	Department	Signature
1		Kamal Mishra	Security Supervisor	Security	(Kamal)
2		Pooja Saini	Helper	MRP	(Pooja)
3		Arvind	Parser	CPV	(Arvind)
4		Harish Roshan	Operator	Ro Plant	(Harish)
5		MK Bhat Roshan			(MK Bhat)
6		Kuldeep Roshan			(Kuldeep)
7		Havish Bishu Roshan			(Havish)
8		Mukesh R.O.			(Mukesh)
9		Haviana R.O.			(Haviana)
10		Sureshpal R.O.			(Sureshpal)
11		Shyam R.O.			(Shyam)
12		Amrit R.O.			
13		Deepak Singh	Electrician	CPV	(Deepak)
14		Ashwani Kumar	Store Room	Store Room	(Ashwani)
15		Vikram Singh	Safety Officer	Safety	(Vikram)
16		Mukesh Sharma	Safety In-charge	Safety	(Mukesh)
17		Aravind	Subst. EIM	Subst.	(Aravind)
18					
19					
20					



(Signature)
Trainer



RADICO KHAITAN LIMITED-RAMPUR
MOCK FIRE DRILL REPORT on date 22/06/2022

1. Objective: -

- To test the Emergency management System of Radico Khaitan Ltd. Rampur Unit
- To find out the alertness and response time of the personnel involved in the drill.
- To find out the effectiveness of the communication System.
- To Check the Co-ordination of reaction & Response of the emergency services.
- To evaluate the performance and initiative suggestion for further modification & strengthening the Plan.
- To observe the commitment of team at every level for controlling emergency.
- To find out the clarity in role & responsibility.
- To testing the emergency support system.

2. Pre-Mock drill Activity

As per our plan with RKL Team, date, time & scenario of the drill was finalized. It was decided to simulate the fire in GSP Area ENA Storage Tank (GEVS-03). According to the information regarding the plan of the mock drill was passed on to all internal team to depute their representative to witness the drill and to provide the feedback.

3. Incident Scenario Detail

- The work was going on as usual practices near GSP Area ENA Storage tank (GEVS-03).
- Suddenly fire broke out near Discharge line of the tank.
- Wind direction seen that time from south to north.
- Engineer gave the information to Control Room 444.
- Present Team Started the Fire Fighting with present Equipment's.

4. Observer of Team

01) Mr. G B Singh 02) Mr. Mukesh Sharma

5. Chronology of Events:

Sr. No.	Activity	Proposed Time	Actual Time
01	Fire Broken out near ENA Storage tank (GEVS-03) In GSP Area first Seen by Mr. Ram Singh	10:40	10:40:20
02	Mr. Ram Singh gave the information to Mr. Satish Tomar (I/C)	10:40	10:40:31
03	Mr. Satish Tomar Gave the Information to Control	10:41	10:41:00





RADICO KHAITAN LIMITED-RAMPUR
MOCK FIRE DRILL REPORT on date 22/06/2022

	Room 444 Regarding Location of Fire		
04	Control Room SO (V.B. Saxena) gave the Message Mr. Yashvir Singh, Mr. Pankaj & HR Head, Site Main Controller	10:42	10:42:00
05	SO (V.B. Saxena), gave the information to GSP Control Room for relieve the fire Fighting Team	10:43	10:43:20
06	SO (V.B. Saxena), send the Ambulance to victim place	10:43	10:43:40
07	SO (V.B. Saxena) gave the information to Mr. Sant Singh & Time Office	10:44	10:44:00
08	SO, Mr. V. B Saxena gave the information to Mr. Janjeet Singh & Mr. Rajat Johari	10:45	10:35:00
14	Ambulance arrived the site.	10:45	10:45:30
15	Fire Fighting started with the help of Incident Controller & Firefighting Team.	10:43	10:43:20
16	All clear Situation watched by I/C Mr. Satish Tomar, Mr. Pankaj, Mr. Yashvir Singh, Mr. Janjeet Singh	10:50	10:52:00
17	All Clear messages gave to Control Room & SMC by I/C Mr. Satish Tomar	10:53	10:53:20

6. Photographs: -





RADICO KHAITAN LIMITED-RAMPUR
MOCK FIRE DRILL REPORT on date 22/06/2022





RADICO KHAITAN LIMITED-RAMPUR
MOCK FIRE DRILL REPORT on date 22/06/2022



Radico Khaitan Limited

Training Program Attendance Sheet

Topic: Mock Drill / Emergency Preparations Date: 20/06/2022
Behanpur.

Trainer: Pankaj Agarwal

Sr. No.	Name	Designation	Department	Signature
1	Mudit D	Sr. Mgr. HR	HR	lh
2	Janjeet Singh	Asst. Mgr. - Engg	Engg.	7/3
3	Sanjeew Kapoor	Jt. G.M. - Polishing	Polishing	8/10/2
4	Vashveer Singh	Sr. Mgr. Safety	HR & Admin	8/10/2
5	Rajat	Sr. Type Elect	Engg	8/10/2
6	Mukesh Sharma	Asst. Mgr. -	Blending	8/10/2
7	Avanish Srivastava	Jt. G.M. Elec.	Electrical	8/10/2
8	U.N. Pandey	VP (Engg & Proj)	Engg	8/10/2
9	Vikas Saxena	AUP (Engg & Project)	Engineering	8/10/2
10	Inderpal Singh	Sr. Mgr. Admin	Administration	8/10/2
11	Vipin Kumar Kataria	VP MFG	Manufacturing	8/10/2
12	Ajay Pratap Singh	GM - HR & SR	HR & Admin	8/10/2
13	SANJ SINGH	Sr. Mgr. - HR	HR	8/10/2
14	Manish Kumar	Manager	Plant	8/10/2
15	Satish Kumar	Jt. G.M.	Alcon Prod	8/10/2
16	Dharmendra Kumar	Manager	Production (MCP)	8/10/2
17	Nishay Pratap Singh	Dy. Mgr. - HR	HR	8/10/2
18				
19				
20				



Signature

TRAINING ATTENDANCE SHEET

Date... 10/06/2022 ... Duration ... 90 ... Min, Types of Training Schedule/Unscheduled (Please tick)

Title/Topic: Mock Drill/ Emergency Preparedness Schedule

Location/Venue of Training: RKTC

S. N	E. Code	Name of Candidate	Designation	Department	Signature
1.	2087	SANT SINGH	Sr MGR - MK	HR	
2.	0436	Satish Kumar	Gt. GM.	Alcohol Prod	
3.	0926	Ashwmeendrakumar	Manager	Production (msr)	
4.	1481	Pankaj Sarda	Manager.	Interim/Temporary	
5.	1077	Amit Bhatt	Dy Manager	Bottling	
6.	168	Jag Mohan Singh	Dy mgr	HR	
7.	873	Randeem	Mgr	Bottling	
8.	1473	Rajat	Sr. Mgr	Engg	
9.	1426	IPS	Sr mgr	Admin	
10.	471	Vikas Saxena	AUP - Engg & Bty	Engg.	
11.	1778	Jagjeet Singh	ABM - Engg.	Engg.	
12.	2337	Avanish Srivastava	Jt GM (Elect)	Elect Engg.	
13.	2470	Nirbhay Pratap Singh	Dy. Mgr.	HR	
14.	2020	Yashveer Singh	Sn. Mgr - Secy	Secy.	
15.	0807	MUKESH KUMAR	JGM.	Blending	
16.	2931	Neeraj	Sr. Manager	Alcohol Prod	
17.					
18.					
19.					
20.					
21.					

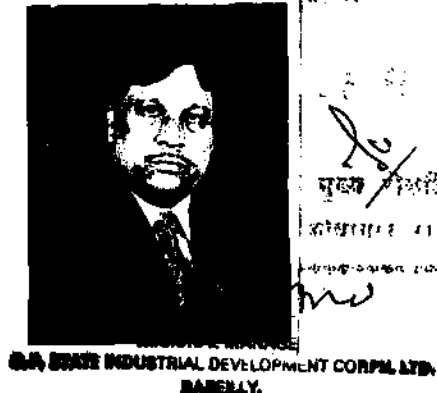
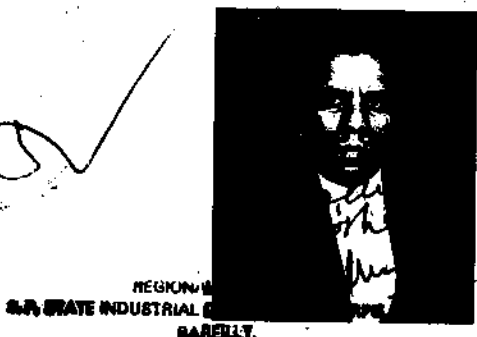
Sign/Date



Name of Trainer: Pankaj Agrawal
 Designation : Manager
 Department : Safety



02CC-598972




This Stamp sheet of Rs. 20,000/- is attached in the lease deed between U.P. State Industrial Development Corporation Ltd. & M/s Radico Khaitan Ltd., Unit - Rampur Distillery.

For 90 years at a rental
for the first thirty years & at Rs. 10,474/-
for the next thirty years & at Rs. 26,185/-
for the next thirty years Rs. 52,370/-
i.e. on an average annual rent of Rs. 29,676.35 with a premium of Rs. 4,84,94,620/- regarding Plot No. A-1 situated at Industrial Area Rampur.

Lessor

Lessee


REGIONAL MANAGER
U.P. STATE INDUSTRIAL DEVELOPMENT CORPORATION LTD.
BAREILLY.

For RADICO KHAITAN LTD.

Rajes K. Agarwal
Vice President-Accounts & Finance

LEASE-DEED

250

Industrial Area Rampur

Plot No. A-1

THIS LEASE-DEED made on the 28th day of Feb. in the year two thousand and five corresponding to Saka Samvat between U. P. State Industrial Development Corporation Limited, a Company within the meaning of the Companies Act, 1956 and having its registered office at A-1/4, Lakhapur Kanpur (hereinafter called the Lessor which expression shall, unless the context does not so admit, include its successors and assigns) of the one part, AND

Shri/Smt./Km. s/o r/o proprietor of the single owner firm/Karta of Joint Hindu Family firm of.

OR

1. Shri/Smt./Km. aged years

S/o R/o

2. Shri/Smt./Km. aged years

S/o R/o

3. Shri/Smt./Km. aged years

S/o R/o

4. Shri/Smt./Km. aged years

S/o R/o

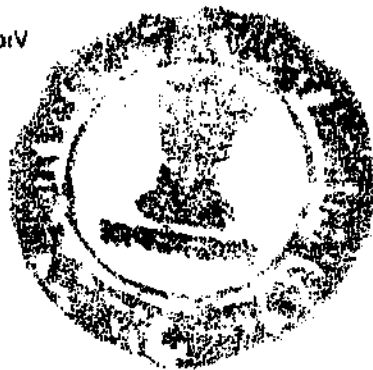
5. Shri/Smt./Km. aged years

S/o R/o

For RADICO KHAITAN LTD.

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Vice President Academic & Financial Affairs



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(2)

6. Shri/Smt./Km.....aged.....years
 S/o.....R/o.....
 constituted the registered partnership firm of.....
 through Shri.....aged.....years.
 S/o.....R/o.....
 duly constituted attorney under the deed dated.....

OR

M/s Radico Khaitan Ltd. Unit - Rampur Distillery

a company within the meaning of the Company Act, 1956 and having its registered office at
 Bareilly Road Rampur - 244901
 through its managing Director/Secretary/duly constituted attorney Shri. Mr. Ajay K. Agarwal
 S/o. Shri R. M. S. Agarwal
 r/o. 9-B "Vardan" V.I.P. Colony Civil Lines Rampur (U.P.)

OR

~~a society registered under the Co-operative Societies Act~~, hereinafter called the Lessee (which expression shall, unless the context does not so admit, include his heirs, executors, administrators, representatives and permitted assigns/its successors and permitted assigns) of the other part.

WHEREAS the State of Uttar Pradesh has acquired land at Rampur under the Land Acquisition Act, 1894 and has handed over the same to U.P. State Industrial Development Corporation Limited, Kanpur for the purpose of setting up an Industrial Area and the said Corporation has sub-divided the above land into plots for industrial units for leasing out such sub-divided plots to industrialists for erecting on each plots a factory according to the factory bye-laws and building plans approved by the Lessor and proper municipal and other competent authorities.

AND WHEREAS the amount of premium mentioned in clause 1 hereinafter is provisional and it is hereby agreed that the Lessee shall pay as provided in clause (2) (a) and 2(b) the additional premium as hereinafter mentioned.

AND WHEREAS the Lessee, has requested and the Lessor has agreed to grant lease, within the period of licence notwithstanding the agreement cited above the plot of land hereinafter described area 52370 sqm² an industrial unit for manufacturing INSTALLATION OF ADDITIONAL PLANTS & MACHINERY TO EXISTING DISTILLARY UNIT according to the design and building plan approved by the Lessor and proper municipal or other competent authority.

NOW THIS LEASE DEED WITNESSETH AS FOLLOWS:

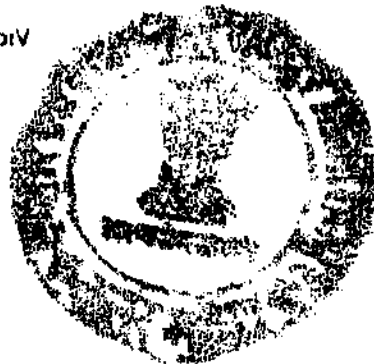
1. In consideration of the payment by the Lessee of the provisional premium of Rs. 4,04,94,000/- (Rs. Four Crore Eighty Four Lacs Ninety Four Thousand Six Hundred Twenty only) FOR RADICO KHAITAN LTD.

REGIONAL MANAGER
 J.P. STATE INDUSTRIAL DEVELOPMENT CORP. LTD.
 BAREILLY.

(Ajay K. Agarwal)
 Vice President - Accounts & Finance

FOR HAITI... K... J.D.

Vice President: Adams & P...
IA...



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the receipt whereof the Lessor hereby acknowledges and of the outstanding amount of provisional premium of Rs..... (Rs.....) to be paid in..... half yearly instalments as follows alongwith interest @.....%per annum on the total outstanding premium.

- 1. Rs..... on the..... day of..... 20.....
2. Rs..... on the..... day of..... 20.....
3. Rs..... on the..... day of..... 20.....
4. Rs..... on the..... day of..... 20.....
5. Rs..... on the..... day of..... 20.....
6. Rs..... on the..... day of..... 20.....
7. Rs..... on the..... day of..... 20.....
8. Rs..... on the..... day of..... 20.....
9. Rs..... on the..... day of..... 20.....
10. Rs..... on the..... day of..... 20.....

Full Paid

Provided that if the Lessee pays the instalments and the interest on the due date and there are no overdues, a rebate will be admissible @ - % per annum in the interest.

NOTE: (1) The interest shall be payable half-yearly on the 1 st day of January and 1 st day of July each year, the first of such payments to be made on the.....day of.....20.....

(2) Liability for payment of the premium in instalments, including the interest referred to above, shall be deemed to have accrued from the date of the reservation/allotment letter numbering 1546-48/S.I.P./R.A./Distt. A-1 Rampur/dt-22-01-05.....

(3) The payments made by the Lessee will be first adjusted towards the interest due, if any, and thereafter towards the premium due, if any and the balance, if any, shall be appropriated towards the lease rent notwithstanding any directions/request of the Lessee to the contrary.

And of the rent hereinafter reserved and of the covenants! provisions and agreement herein contained and on the part of the leasee, to be respectively paid, observed & performed, the Lessor doth hereby demise to the Lessee, all the plot of land numbered as..... A-1 situated within the Industrial Area at..... Rampur..... in Village..... Pargana/Tehsil..... Rampur..... District..... Rampur..... Containing by admeasurement..... 52.370 m For RADICO KHAITAN LTD

REGIONAL MANAGER
STATE INDUSTRIAL DEVELOPMENT CORP. LTD.
BAREILLY.

(Ajay K. Agarwal)
Vice President-Accounts & Finance

FOR BIAI/OO K... ID

Vice President: Academic & Research
[A...]



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a little more or less, and bounded :-

on or towards the North by.....Road.....

on or towards the South by.....Colony.....

on or towards the East by.....KUCHCHA Road.....

on or towards the West by.....EXISTING Rampur Distillery unit.....

and which said plot of land is more clearly delineated and shown in the attached plan and therein marked red TO HOLD the said plot of land hereinafter referred to as the demise premises) with their appurtenances unto the Lessee for the term of ninety years from....22.....day ofJan.....2005.. except and always reserving to the Lessor and his successors or assigns:-

(a) A right to lay water mains, drains, sewers or electric wires under or over the demised premises, if deemed necessary by the Lessor or his successor or assigns in developing the area.

(b) Full rights and title to all mines and minerals in and under the demised premises or any part thereof.

(c) Yielding and paying thereof unto Lessor on the...1st.....day of...April.....in each year in advance the yearly rent at the rate of Rs. 2,000/- per hectare per year during the first Thirty years, Rs. 5,000/- per hectare per year during the next thirty years after expiry of the first Thirty years and Rs. 10,000/- per hectare per year during the next thirty years after the expiry of the first sixty years. The rent upto the.....31st.....day of...March.....2005.....having been paid.

Provided that if any instalment of premium with interest as agreed above is not paid in full and the whole or any part of the unpaid premium remains in arrears the Lessor shall have the right to recover the same with interest at the agreed rate of.....15.....%

Provided further that the recovery of the, principal and interest at the above rate would in no way prejudice or affect the exercise by the Lessor of any other right or remedy arising out of such default under the terms and conditions of this deed and till payment of the premium and interest at the agreed rate in full, the outstanding amount shall remain as a first charge on the demised premises and the buildings and machinery built upon or affixed thereto.

(d) That the lessee will pay upto the' lessor the said rent at the time on the date in manner herein before appointed for payment thereof clear of all deductions:

2. (a) (i) In case the Lessor is required to deposit / pay at any stage any additional amount to which it is required/called upon to bear, payor deposit in any court or to Collector in any case/proceedings under the Land Acquisition Act, in the process determination of compensation and either as a security or otherwise, the lessee shall pay such proportionate additional premium/amount to the Lessor within 30 days of the demand as may be determined in t,his behalf by the lessor.

Provided further that the aforesaid deposit shall be subject to final adjustment of land cost after final conclusion of the litigation/proceedings in which the demand was raised and the lessee shall be entitled to claim refund of excess amount, if any, deposited by them.

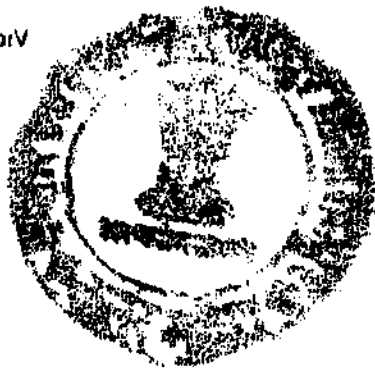
(ii) The provisional premium mentioned in clause 1 includes the average land cost component based on the cost of acquisition etc. under the Land Acquisition Act of the whole of


 REGIONAL MANAGER
 J.P. STATE INDUSTRIAL DEVELOPMENT CORP.LTD.
 BAREILLY.


 (Ajay K. Agarwal)
 Vice President-Accounts & Finance.

FOR SALES ONLY

Vice President Accounts & Finance



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the Land of which the demised land, after layout for roads, parks and other public utility services, forms part; but should the final cost of acquisition of the whole of the said land or any part thereof go up thereby increasing the land cost component of the plots carved out after development as aforesaid, the Lessee shall upon receipt of intimation from the Lessor, which intimation shall not be delayed beyond a period of three years from the date of final cost of acquisition is determined, pay within sixty days of demand to the Lessor the additional premium being the difference in the land cost component finally determined as aforesaid and the land-cost component of provisional premium mentioned in clause 1 above.

(b) In case the Lessor is required to bear at any stage the additional cost of electrification and/or the additional cost of any other development or facilities and/or in case the Lessor is required to contribute towards any development or provision of facilities which benefits the said industrial Area as a whole, the Lessee shall pay such proportionate additional premium to the Lessor as may be determined in this behalf by the Lessor.

And that such payments of proportionate additional premium shall be made within 60 days of the demand by the Lessor.

3. AND THE LESSEE DOETH HEREBY COVENANTS WITH THE LESSOR AS UNDER:

(a) That the Lessee will bear, pay and discharge all rates, taxes, charges and assessments, of every description which may during the said term be assessed, charged or imposed upon either the land-lord or tenant or the occupier in respect of the demised premises or the building to be erected thereupon.

(b) That the Lessee shall also pay to the Lessor within thirty days from the date of the demand made by the Lessor, such recurring fee in the nature of service and/or maintenance charges of whatever description (including charges for the supply of water, Lessee's share of the expenses of maintenance of roads, culverts, drains, parks etc., and other common facilities and services as may from time to time be determined by the Lessor and in case of default the Lessee shall be liable to pay interest @ 17%p.a. on the amount due.

OR


The lessee shall pay to the Lessor maintenance charges from the date of license agreement/ Lease Deed on the rates prescribed below:

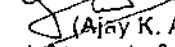
- | | |
|--|-----------------------------|
| a. For the First 5 years Till | @ Rs. 2/- per sq. mtr p.a. |
| b. For year 2002 to 2006 | @ Rs. 4/- per sq. mtr. p.a. |
| c. For year 2007 to 2011 | @ Rs. 6/- per sq. mtr. p.a. |
| d. For year 2012 to 2016 | @ Rs. 8/- per sq. mtr. p.a. |

Maintenance charges for subsequent years shall be decided by the Lessor based on the Whole Sale Price Index prevailing in the previous year, vis-a-vis the Whole Sale Price Index in the 20th years and would be informed to the Lessee. The Lessee hereby agrees to pay to the lessor such maintenance charges on first day of July each years. In case of non payment of maintenance charges as mentioned above, the Lessee shall have to bear interest @ 17% p.a. The Lessor further reserves the right to cancel the Lessee on non-payment of maintenance charges. .

(c) That whenever Municipal Corporation or Board, Cantonment Board, Zila Parishad, Town

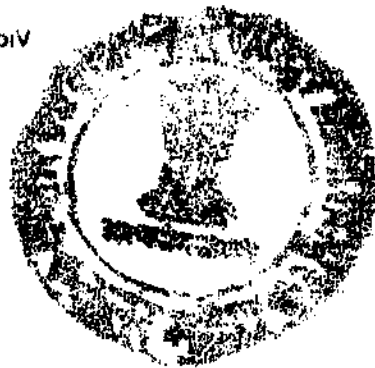
FOR RADICO KHAITAN LTD.


REGIONAL MANAGER
STATE INDUSTRIAL DEVELOPMENT CORPN. LTD.
BANGALORE


(Ajay K. Agarwal)
Vice President-Accounts & Finance

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Vice President: Academic & Financial Affairs



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Area or other notified Local Bodies take over or cover this Industrial Area of UPSIDC, the Lessee will be liable to pay and discharge all rates, taxes, charges, claims and out-goings charges or imposed and assessment of every description which may be assessed, charged or imposed upon them by the Local Body and will abide by the rules and directives of the local body.

(d) That the Lessee will obey and submit to the rules of municipal or other authority now existing or hereafter to exist so far as the same relate to the immovable property in the area or so far as they affect the health, safety convenience of the other inhabitants of the place, and shall not release any obnoxious, gaseous, liquid or solid effluents from the unit in any case. He shall make his own arrangement for the disposal of effluents in accordance with the terms and conditions of the State Effluents Board/U.P. Pollution Control Board or any other authority competent to make rules, regulations, bye-laws and laws in this behalf from time to time. Any breach of such law, rules, regulations and bye-laws shall be the sole liability of the lessee.


(e) That Lessee will at his own cost erect on the demised premises in accordance with the layout plan elevation and design and in a position to be approved in Writing and in a substantial and workman like manner the industrial unit as aforesaid, with all necessary out-houses sewers, drains and other appurtenances according to the local authority's rules and, by-laws in respect of buildings, drains, latrines and connections with sewers and will commence such construction within the period of.....6.....months and will completely finish the same fit for use and start the manufacturing and production within the period of.....12.....months from the date of these presents or within such extended period of time as may be allowed by the Lessor in writing, in its discretion.

(f) That the Lessee will keep the demised premises and the buildings thereon at all time in a state of good and substantial repairs and in sanitary condition at its own cost.

(g) That the Lessee will not make or permit to be made any alteration in or addition to the said building or other erections for the time being on the demised premises or erect or permit to be erected any new building on the demised premises without the previous permission in writing of the Lessor and the municipal or other authority and except in accordance with the terms of such permission and plan approved by the Lessee and the municipal or other authority and in case of any deviation from such terms of plan will immediately, upon receipt of notice from the Lessor or the municipal or the other authority requiring him so to do, correct such deviation as aforesaid and if the Lessor shall neglect to correct such deviation within the space of one calendar month after the receipt of such notice then it shall be lawful for the lessor or municipal or other authority to cause such deviation to be corrected at the expense of the Lessee which expenses the lessee hereby agrees to reimburse by paying to the Lessee or other authority the amount which the Lessor/municipal or other authority as the case may be, shall fix in that behalf and the decision of the Lessor/municipal or other authority, as the case may be, shall be final and binding on the Lessee.

(h) That the Lessee will provide and maintain, at his own cost, in good repairs a properly constructed approach road or path to the satisfaction of the Lessor/Municipal or other authority leading from the public road to the building to be erected on the demised premises.

(i) That the Lessee will not carry on or permit to be carried on the demised premises any obnoxious trade or business whatsoever or use the same to be used for any religious purpose or any purpose other than for the industrial purpose aforesaid without previous consent in writing of the Lessor and the municipal or other authority subject to such terms and conditions as the

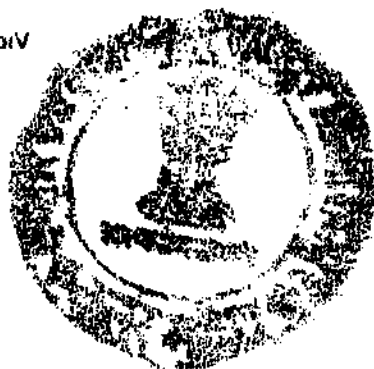

REGIONAL MANAGER
J. A. STATE INDUSTRIAL DEVELOPMENT CORP. LTD.
CAREILLY.

FOR RADICO KHATTAN LTD.


(Ajay K. Agarwal)
Vice President-Accounts & Finance

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Vice President: Academic & Research
LAWRENCE A. HAYES



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(7)

municipal or other authority may impose and will not do or suffer to be done, on the demised premises or any part thereof, any act or thing which may be or grow to be nuisance or cause damage, annoyance, or inconvenience to the Lessor or municipal or other authority or the owners or occupiers of the other premises in the neighbourhood.

(j) That the Lessee will not without the previous consent in writing of the Lessor, transfer, sublet, relinquish mortgage or assign its interest in the demised premises or the buildings standing thereon or both as a whole and every such transfer, assignment, relinquishment mortgage or subletting or both shall be subject to and the transferees or assigns shall be bound by all the covenants and conditions herein contained and be answerable to the Lessor in all respects therefor, and the Lessee will in no case assign, relinquish, mortgage, sublet, transfer or part with the possession of any portion less than the whole of the demised premises or cause any sub-division thereof by metes and bound or otherwise.


Provided that the joint possession or transfer of possession of demised premises or any part thereof by the Lessee shall be deemed to be sub-letting for the purpose of this clause.

Provided that prior permission as aforesaid shall not be necessary in the event of mortgage or mortgages without possession in favour of the State Government or of the Industrial Finance Corporation of India or the U.P. Finance Corporation or Industrial Development Bank of India or the Life Insurance Corporation of India or Industrial Credit and Investment Corporation of India or Pradeshiya Industrial & Investment Corporation of U.P. or Industrial Reconstruction Bank of India or any Schedule Bank (Including State Bank of India and its subsidiaries) or Unit trust of India or General Insurance Company and its subsidiaries viz National Insurance Company or New India Assurance Company, Oriental Insurance Company, United Insurance Company and trustees for debenture holders to secure loan or loans advanced by any of them for setting up on demised premises the industry herein before mentioned if the Lessee either furnishes to Lessor an undertaking from the financial institution as aforesaid that entire outstanding amount of premium and interest thereon shall be directly paid by such financial institution to the Lessor as soon as mortgage is created or pays the entire amount aforesaid from his own resources.

Provided further that if at any time the Industrial Finance Corporation of India or other financing body or bodies mentioned above decides to take over, sell, lease or assign the mortgaged assets in the demised premises in exercise of any rights vesting in it by virtue of the deed or deeds executed in its favour by the Lessee at the time of taking the loan or loans or under any law, for the time being in force, the sale, lease or assignment will be subject to the mutual consultation with Lessor and the financing body or bodies mentioned above.

Provided further that the Lessee will so often as the said premises shall by assignment or by earth or by operation of law or otherwise howsoever become assigned, inherited or transferred during the pendency of the term hereby agranted within two calender months from the date of such assignment, inheritance or transfer, deliver a notice of such assignment. Inheritance or transfer to the Lessor setting forth names and descriptions of the parties to every such assignment and the particulars and effects thereof together with every assignment and every probate or a will or letters of administration, decree, order certificate or other document effecting or evidencing such assignment, inheritance or transfer and documents as aforesaid accompanying the said notice shall remain for 30 days at least at the office of the Lessor AND it is hereby covenanted that failure to carry out this condition will, without prejudice to the right of the Lessor to determine this deed for breach of this covenant, entail a penalty of Rs. 500/- to be paid by the Lessee.

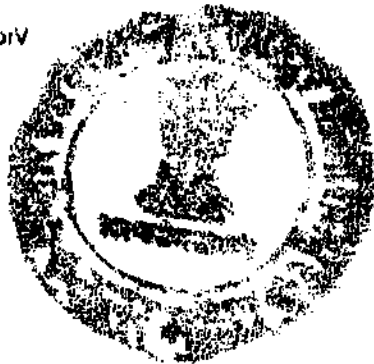
For RADICO KHAITAN LTD.


REGIONAL MANAGER
U.P. STATE INDUSTRIAL DEVELOPMENT CORPN. LTD.
BAREILLY.


Vice President (Accounts & Finance)

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(9)

(r) That the Lessee being a registered partnership firm declares, affirms, and undertakes that during the subsistence of the terms of this, agreement the said partnership shall not be dissolved, reconstituted or wound up and/or dealt with in any way which may jeopardies the rights and interest of the lessor or the matter of this lease, nor shall its constitution be altered, in any manner otherwise without written consent of the lessor, first had and obtained, and it shall not stand dissolved on the death or insolvency of any of its partners;

OR

The Lessee being an individual or sole proprietor of a firm shall not allow any person(s) as partner(s) with him without the prior written consent of the Lessor.

OR

The Lessee being a Company shall not make or attempt to make any alterations, whatsoever in the provisions of its Memorandum & Articles of Association or in its capital structure without the written consent of the Lessor, first had and obtained, and the Lessee hereby undertakes to get registered the prescribed particulars of the charge hereunder created with Registered of Joint Stock Companies under Section 125 of Companies Act, 1956 with in stipulated period.

While granting its consent as aforesaid the Lessor may require the Successor interest of the Lessee to enter into a binding contract with the Lessor to abide by the faithfully carry out the terms, conditions, stipulations, provisions and agreements herein contained or such other terms & conditions as the Lessor may, in its discretions, impose including the payment by the successor-in-interest such additional premium and/or enhanced rent as the Lessor may in its discretion think proper. In the event of breach of this conditions the agreement shall be determined at the discretion of the Lessor.


That the Lessee being a Company, shall not change its name without prior information to UPSIDC and effect enblock transfer of shares even in phases resulting in change of management unless a prior written permission of the Lessor is obtained.

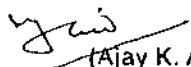
Provided that right to, determine this agreement under this clause will not be exercised if the industry at the premises has been financed by State Government or Industrial Finance Corporation of India or the U.P. Finance Corporation or the Industrial Development Bank of India or the Life Insurance Corporation of India or Pradeshiya Industrial and Investment Corporation of Uttar Pradesh or Industrial Reconstruction of India or any Schedule Bank (Including State Bank of India and its subsidiaries), Unit Trust of India or General Insurance Company or and its subsidiaries viz. National Insurance Company, New India Assurance Company. Oriental insutance Company and United Insurance Company and trustees for debenture holders and the said financing body or bodies mentioned above decide to take over possession or sell, or lease or assign the mortgaged assets in exercise of the rights in it or them by virtue of the deed or deeds executed in its or their favour by the Lessee as provided herein above or under any law for the time being in force.

(s) That it is further agreed that the lease shall stand automatically terminated if there be any change in the constitution of Lessee, partnership firm or private limited company etc. as on the date of execution of this deed without prior approval in. writting of the Lessor.

(t) That in employing labour for his industry, skilled or unskilled, the Lessee shall give preference to one or two able bodied persons from the families whose lands have been acquired for the purpose of the said Industrial Area/Estate.

For RADICO KHAITAN LTD.


REGIONAL MANAGER
U.P. STATE INDUSTRIAL DEVELOPMENT CORPN. LTD.
BAREILLY.


(Ajay K. Agarwal)
Vice President-Accounts & Finance

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Vice President Academic & Financial



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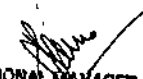
4. AND IT IS HEREBY FURTHER AGREED AND DECLARED BY AND BETWEEN THE PARTIES TO THESE PRESENTS AS FOLLOWS:

(a) Notwithstanding anything herein before contained if there shall have been in the opinion of the Lessor any breach by the Lessee or by any person claiming through or under him of any of the covenants or condition hereinbefore contained and on his part to be observed and performed and in particular without prejudice to the generality of this sub-clause, if the Lessee transfers, relinquishes, mortgages or assigns any part of the demised premises less than the whole of transfers, relinquishes mortgages or assigns the whole of the demised premises without the previous consent in writing of the Lessor as hereinbefore provided subject to exceptions in clause 3(J) or if the Lessee fails to commence and complete the buildings and to put the same to use and to carry the manufacturing and production for at least 90 days in the time and manner hereinbefore provided or if the amounts due to the Lessor as rent hereby reserved or any part of the premium or interest as stipulated in clause (1) shall be in arrears and unpaid for a period of 30 days after the same shall have fallen due for payment or if the lessee or the person in whom the Lease hereby created shall be vested shall be adjudged insolvent or if this lease is determined as hereinbefore specified, it shall be lawful for the Lessor subject to the provisions of clause 3 (r), 3(s) (without prejudice to any other right of action of the Lessor in respect of any breach of this deed), to re-enter without taking recourse to a court of law, upon the demised premises or any part thereof in the name of the whole and thereupon this demise shall absolutely cease and determine and amount equal to 20% of the total premium together with outstanding interest due till date, Lease rent due & other dues. if any shall stand forfeited to the Lessor without prejudice to right of the Lessor to recover from the Lessee all money that may be payable by the Lessee, hereunder with interest thereon @15.....%per annum and the Lessee shall not be entitled to any compensation whatsoever.

Provided always that the Lessee shall be at liberty to remove and appropriate to himself all his buildings, erections and structures, if any, made by him and all his materials thereof from the demised premises after paying up all dues, the premium, interest and the Lease rent upto date and all municipal and other taxes, rates and assessments then due and all damages and other dues accruing to the Lessor and to remove all such materials from the demised premises within three months or sooner of the date of expiration determination of the Lease as he may have himself put up and in case of failure on the Lessee's part to do so the buildings and erections standing on the demised premises and all materials thereof shall vest in the Lessor and the Lessee shall then have no right to claim for the refund of any money paid by him to the Lessor upto that time or to claim any compensation for the structures and materials put up by him on the demised premises.

Provided further and always that the right of re-entry and determination of the Lease as hereinbefore provided shall not be exercised if the industry at the demised premises has been financed by the State Government or Industrial Finance Corporation of India or the U.P. Finance Corporation or Industrial Development Bank of India or the Life Insurance Corporation of India or Industrial Credit and Investment Corporation of India or Pradeshiya Industrial and Investment Corporation of U.P. or Industrial Reconstruction Bank of India or any Scheduled Bank (including the State Bank of India and its subsidiaries), Unit Trust of India or General Insurance Company and its subsidiaries viz. National Insurance Company, Assurance Company, Oriental Insurance Company, United Insurance Company and trustees to debenture holders & the said financing body or bodies mentioned above remedy the breach or breaches within a period of 90 days from the

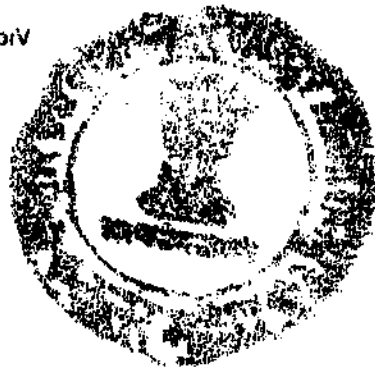
For RADICO KHATTAN LTD.


REGIONAL MANAGER
O.P. STATE INDUSTRIAL DEVELOPMENT CORPN. LTD.
BAREILLY.


(Ajay K. Agarwal)
Vice President-Accounts & Finance

FOR HAITI AND THE CARIBBEAN

VICE PRESIDENT: ACADEMIC & RESEARCH



(11)

date of the notice issues or served by the Lessor on the said financing institution or institutions regarding the said breach or breaches.

(b) Any losses suffered by the Lessor on a fresh grant of lease of the demised premises for breach of conditions aforesaid on the part of the lessee or any person claiming through or under him shall be recoverable by the Lessor.

(c) All notices, consents and approvals to be given and notifications of any decisions by the Lessor shall be in writing and signed on behalf of the Lessor and shall be considered as duly served if the same shall have been delivered to, left or posted (even though returned unserved on account of refusal by the Lessee or otherwise howsoever) addressed to the Lessee at the usual or last known place of residence or business or office or at the plot of land or at the address mentioned in these presents or if the same shall have been affixed to any building or erection whether temporary or otherwise upon the said land.

(d) All powers exercisable by the Lessor under this lease may be exercised by the Managing Director of U.P. State Industrial Development Corporation Limited. The Lessor may also authorise any other officer or officers of the Corporation to exercise all or any of the powers exercisable by him under this lease.

Provided that the expression Managing Director shall include the Managing Director for the time being or any other officer who is entrusted by the Lessor with function similar to those of the Managing Director.

(e) That the Lessor and the Lessee hereby agreed that all sums due under this deed from the Lessee on account of premium, rent, interest or damages for use and occupation or service and /or maintenance charges or on any other account whatsoever shall be recoverable as arrears of land revenue.

(f) That the determination of this deed shall in no way prejudice or effect the right of the Lessor to recover from the Lessee any sum which the Lessor may fix on account of the damage done by the Lessee or his agent or workmen to the demised premises or which may result from faulty maintenance or carelessness in proper maintenance.

(g) That any relaxation or indulgence granted by the Lessor shall not in any way prejudice the legal right of the Lessor.

(h) The stamp and registration charges on this deed shall be borne by the Lessee.

5. Notwithstanding any other provisions herein before contained to the contrary the Lessee shall put up the whole of the property demised under this presents for the Industrial use to the satisfaction of the Lessor and the Lessor shall have the right to determine the Lease of that much area of the plot of land demised which has not been actually so put to use within a reasonable time at its discretion or even to determine the lease of the whole of the land demised under these presents. The decision of the Lessor shall be binding with regard to the extent of the user as aforesaid as to whether the whole of demised land has been utilised or only a portion has been used and the Lessee shall be bound by the decision of the Lessor in this regard. The Lessee hereby expressly agrees to the determination of the lease in part at the discretion of the Lessor.

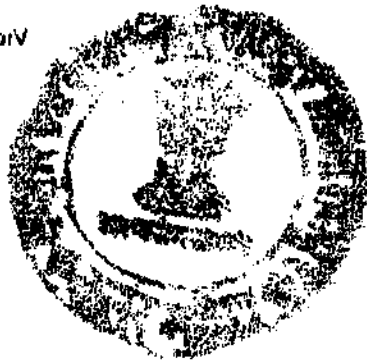
It is further expressly agreed by the Lessee that the lease in part or as a whole for default of the provisions of this clause shall be terminable by a three months notice to quit on behalf of the Lessor.

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1971-1972



(26)

(12)

6. (a) That the Lessee is fully aware that the aforesaid premises had earlier been given by the Lessor to Shri/Km./M/s..... through the lease deed dated..... duly registered at..... on..... but the lease has been determined/surrendered and forfeited by the Lessor vide letter/notice No..... dated..... and as such has ceased absolutely.

(b) That it is hereby agreed between the parties to this deed that in case the Lessee is not able to get or retain possession of the demised premises due to a civil action or other legal proceedings initiated by the prior Lessee then, in that case the Lessee shall not be eligible to any reimbursement from the Lessor and shall further be liable to defend the civil action or proceedings as aforesaid at his own cost.

7. The lessee will mention in the postal address of their correspondence letter invariably the name of UPSIDC Industrial Area.

IN WITNESS HEREOF the parties hereto have set their hands the day and in the year first above written.

For and on behalf of

U.P. State Industrial Development Corporation Ltd

Signed by :

a. Witness: *[Signature]*

b. Witness:

[Signature]
 REGIONAL MANAGER
 U.P. STATE INDUSTRIAL DEVELOPMENT CORPN. LTD.
 BAREILLY.

For RADICO KHAITAN LTD.

[Signature]
 For and on behalf of (Ajay K. Agarwal)
 Vice President - Accounts & Finance

1 Signed by :

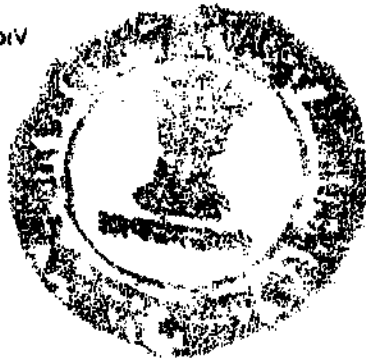
a. Witness .

b. Witness.

L.D.(DTL) March, 04

FOR INFORMATION OF THE BOARD

Vice President: Academic & Financial Affairs



(262)

CORRECTION NOTE

Sl. No.


1. 01	10 to 24	Deleted
2. 02	01 to 06	Deleted
3. 02	15	associety Societes Act
4. 03	05 to 14	Deleted
5. 05	29	Deleted
6. 09	01 to 08	Deleted
7. 12	01 to 12	Deleted
8. 12	Clause No. 8	As Below

Clause No. '8'

"The lessee will raise construction covering at least 30% area of the plot and recommence commercial production in case unit is not under production within 12 months from the date of execution of lease deed or any extended period as allowed by the Corporation, failing which the Lease Deed shall be liable to be determined and allotment cancelled."



REGIONAL MANAGER
N.P. STATE INDUSTRIAL DEVELOPMENT CORP. LTD.
BAREILLY.

For RADICO KHAITAN LTD.


(Ajay K. Agarwal)
Vice President-Accounts & Finance

ACCOUNTS

वाप दिनांक 20.2.2015 को पुस्तक संख्या I
 बन्क 2194 के पृष्ठ 17 पर क्रम संख्या 1050 1051 1052
 पर दस्तावेज़ीकृत किया गया।


 सचिव-वित्त (आ.सं.)
 रायपुर (आ.सं.)

For RADICO KHANNA LTD.
 (Ajay K. Agarwal)
 Vice-President - Accounts & Finance



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(8)

(k) That the members, directors, officers and subordinates or agents, workmen and other authorised representatives of the Lessor shall have access to the plot of land shall have the implied right and authority to enter upon the said plot or land and building to be erected thereon to view the state and progress of the work, to inspect the same and for all reasonable purpose at all reasonable times.

(l) That the Lessee will not make any excavation upon any part of the said land nor remove any stone, sand, clay, earth or any other materials therefrom except so far as may be in the opinion of the Lessor, necessary for the purpose of forming the foundation of the building and compound walls and other necessary structure and executing the work authorised and for levelling and dressing the area covered by this Agreement.

(m) That the Lessee will not erect or permit to be erected at any part of the demised premises any stables, sheds or other structures of any description whatsoever for keeping horses, cattle, dogs, poultry or other animals except and in so far as may be allowed by the lessor in writing.

(n) That the Lessee will not exercise his option of determining the lease nor hold the Lessor responsible to make good the damage if by fire tempest, or violence of any army or a mob or other irresistible force, any material part of the demised premises is wholly or partly destroyed or rendered substantially or permanently unfit for building purposes.

(o) That the Lessee will not erect any building constructions or structures except compound walls and gates on any portions of the demised premises within ^{as per RBo Act & Local Authority rule} meter of boundaries on front 15 mb rear 4.50 mb & both ends 4.50 4.50 mb sides thereof as marked in the attached plan.

(p) That the Lessee shall put the demised premises with the buildings constructed thereon to the use and start the manufacturing and production herein before mentioned within 12 calender months from date of possessions of the said land is handed over to him and in any case within 6 calender months from the date of this deed or such extended period of time as may be allowed by the lessor in writing in its discretion, provided that the extension of time for putting the building to use under this clause shall not be admissible except where in the opinion of the Lessor the delay is caused for reasons beyond the control of the Lessee.

(q) That the Lessee shall keep the Lessor indemnified against any and all claims for damage which may be caused to any adjoining building or other premises by the building or in consequence of the execution of the aforesaid works and also against claims for damages if the Lessee or his workmen or servants shall :-

- (i) injure or destroy any part of building or other structures contiguous or adjacent to the plot of land;
- (ii) keep the foundation, tunnels or other pits on the plot of land open or exposed to weather causing any injury to contiguous or adjacent buildings;
- (iii) dig any pits near the fountiations of any building thereby causing any injury or damage to such buildings.

The damages shall be assessed by the Lessor whose decision as to the extent of injury or damages or the amount of damage payable thereof shall be final and binding on the Lessee.
For RADICO KHAITAN LTD.


REGIONAL MANAGER

INDUSTRIAL DEVELOPMENT CORP. LTD.
BAREILLY.

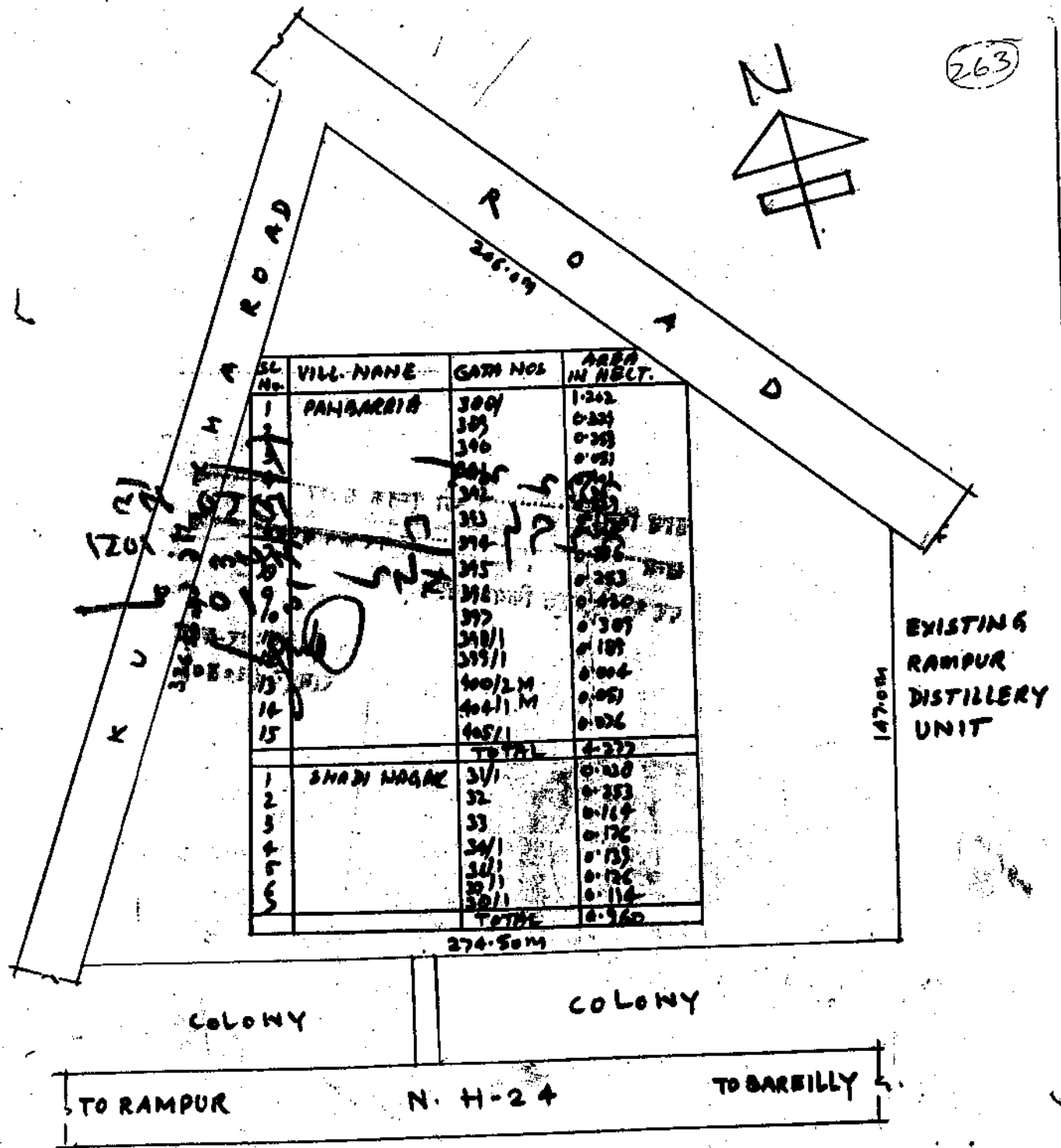

Vice President-Accounts & Finance

FOR THE BOARD OF DIRECTORS

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Vice President Academic & Financial



SITE PLAN OF PLOT NO-136 INDUSTRIAL AREA RAMPUR 261
 ALLOTTED TO M/S RADICO KHAITAN LTD. UNIT- RAMPUR DISTILLERY.
 SCALE: NOT TO SCALE. TOTAL PLOT AREA = 52,370.05 Sq. M.
 OR 5.237 HECT.

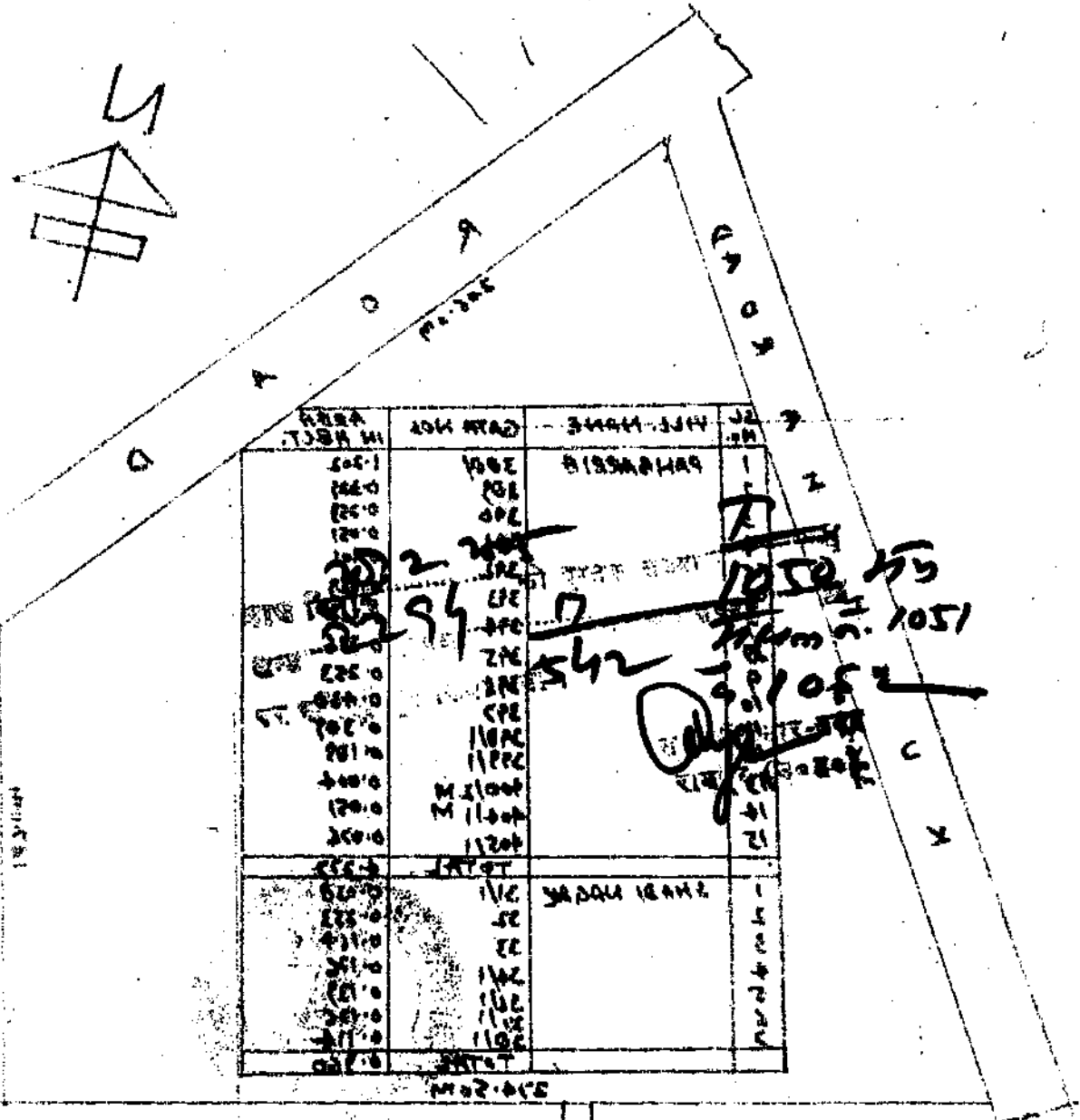


Sl. No.	VILL. NAME	GATE NOS	AREA IN HECT.
1	PAHARRIA	300/	1.262
2		301	0.233
3		302	0.233
4		303	0.233
5		304	0.233
6		305	0.233
7		306	0.233
8		307	0.233
9		308/1	0.233
10		309/1	0.233
11		400/2 M	0.004
12		401/1 M	0.051
13		402/1	0.026
14		TOTAL	4.237
15			
1	SHARI NAGAK	31/1	0.130
2		32	0.133
3		33	0.134
4		34/1	0.136
5		35/1	0.133
6		36/1	0.136
	TOTAL	0.962	

DEPUTY MANAGER
 S.P. STATE INDUSTRIAL DEVELOPMENT CORP. LTD.
 BAREILLY

For RADICO KHAITAN LTD.
 (Ajay K. Agarwal)
 Vice President-Accounts & Finance

THE PLAN OF PLOT NO-A-1 INDUSTRIAL AREA KAMPUR
 ALLOTTED TO M/S RADICO KHAITAN LTD UNIT-KAMPUR DISTRICT
 TOTAL PLOT AREA = 52.540 SQ. YD.
 SCALE = NOT TO SCALE



INDUSTRIAL
 DEVELOPMENT
 CORPORATION
 KAMPUR

TO RAMPUR
 N. H. 5
 TO GAZILLY
 COLONY

For RADICO KHAITAN LTD.
 (Ajay K. Agarwal)
 Vice President-Accounts & Finance

STATE INDUSTRIAL DEVELOPMENT CORPORATION
 KAMPUR

Report Type: Single Industry Multi Station Report

State: UP

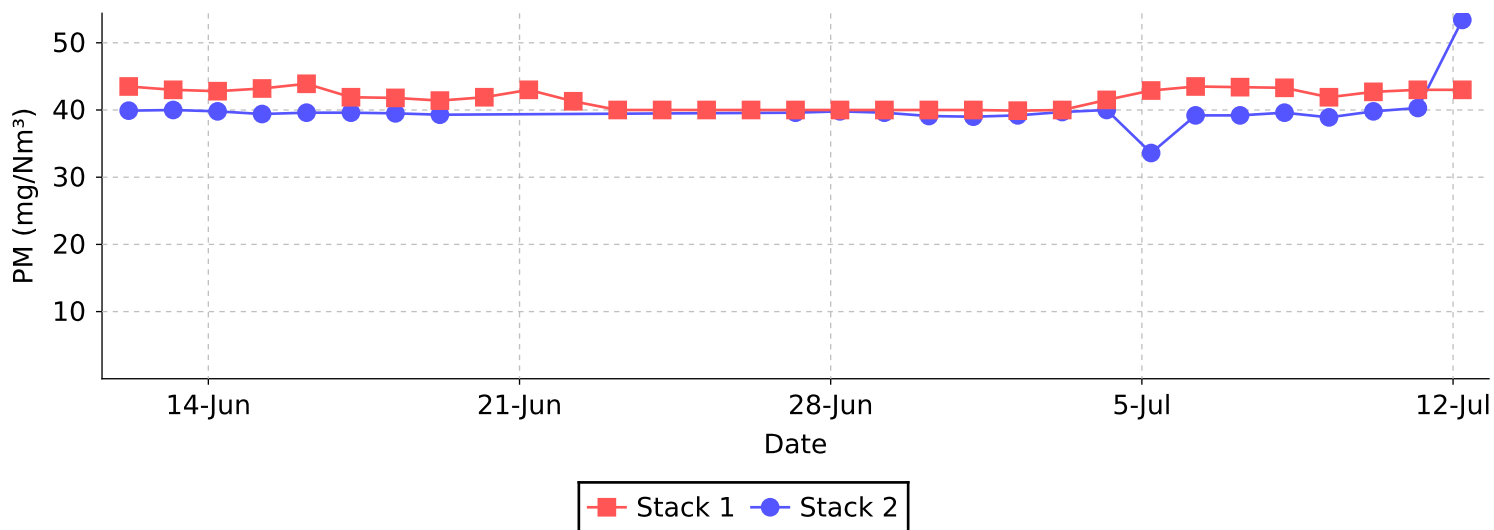
Category: Distillery

Industry	Address	Monitoring Station	Parameters	Period From	Period To	Averaging Interval	Aggregation
Radico Khaitan Ltd. (Formerly Known as Rampur Distillery Ltd)	Radico Khaitan Ltd Barilly Road Rampur	Stack 1, Stack 2	PM	12-Jun-2022 00:00	12-Jul-2022 23:59	daily	Average/Mean

Alert Thresholds

Station	Parameter	Min	Max
Stack 1	PM	N/A	150 mg/Nm ³
Stack 2	PM	N/A	150 mg/Nm ³

Chart



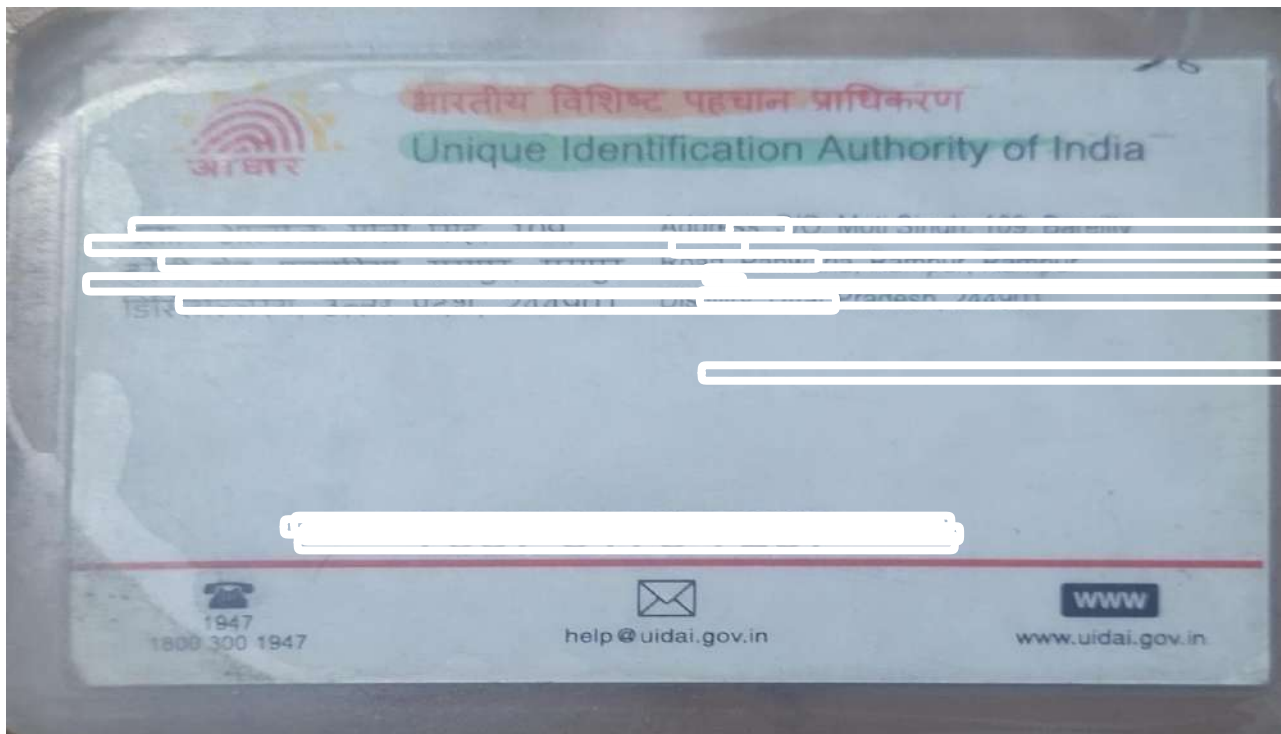
Report Data

Datetime	Station	PM (mg/Nm ³)
12-Jun-2022 05:30:00:00	Stack 1	43.5
13-Jun-2022 05:30:00:00	Stack 1	43.0
14-Jun-2022 05:30:00:00	Stack 1	42.8
15-Jun-2022 05:30:00:00	Stack 1	43.2
16-Jun-2022 05:30:00:00	Stack 1	43.9
17-Jun-2022 05:30:00:00	Stack 1	41.9
18-Jun-2022 05:30:00:00	Stack 1	41.8
19-Jun-2022 05:30:00:00	Stack 1	41.4
20-Jun-2022 05:30:00:00	Stack 1	41.9
21-Jun-2022 05:30:00:00	Stack 1	43.0
22-Jun-2022 05:30:00:00	Stack 1	41.3

Datetime	Station	PM (mg/Nm ³)
23-Jun-2022 05:30:00:000	Stack 1	40.0
24-Jun-2022 05:30:00:000	Stack 1	40.0
25-Jun-2022 05:30:00:000	Stack 1	40.0
26-Jun-2022 05:30:00:000	Stack 1	40.0
27-Jun-2022 05:30:00:000	Stack 1	40.0
28-Jun-2022 05:30:00:000	Stack 1	40.0
29-Jun-2022 05:30:00:000	Stack 1	40.0
30-Jun-2022 05:30:00:000	Stack 1	40.0
01-Jul-2022 05:30:00:000	Stack 1	40.0
02-Jul-2022 05:30:00:000	Stack 1	39.9
03-Jul-2022 05:30:00:000	Stack 1	40.0
04-Jul-2022 05:30:00:000	Stack 1	41.5
05-Jul-2022 05:30:00:000	Stack 1	42.9
06-Jul-2022 05:30:00:000	Stack 1	43.5
07-Jul-2022 05:30:00:000	Stack 1	43.4
08-Jul-2022 05:30:00:000	Stack 1	43.3
09-Jul-2022 05:30:00:000	Stack 1	41.9
10-Jul-2022 05:30:00:000	Stack 1	42.7
11-Jul-2022 05:30:00:000	Stack 1	43.0
12-Jul-2022 05:30:00:000	Stack 1	43.0
12-Jun-2022 05:30:00:000	Stack 2	39.9
13-Jun-2022 05:30:00:000	Stack 2	40.0
14-Jun-2022 05:30:00:000	Stack 2	39.8
15-Jun-2022 05:30:00:000	Stack 2	39.4
16-Jun-2022 05:30:00:000	Stack 2	39.6
17-Jun-2022 05:30:00:000	Stack 2	39.6
18-Jun-2022 05:30:00:000	Stack 2	39.5
19-Jun-2022 05:30:00:000	Stack 2	39.3
27-Jun-2022 05:30:00:000	Stack 2	39.6
28-Jun-2022 05:30:00:000	Stack 2	39.8
29-Jun-2022 05:30:00:000	Stack 2	39.6
30-Jun-2022 05:30:00:000	Stack 2	39.1
01-Jul-2022 05:30:00:000	Stack 2	39.0
02-Jul-2022 05:30:00:000	Stack 2	39.2
03-Jul-2022 05:30:00:000	Stack 2	39.7
04-Jul-2022 05:30:00:000	Stack 2	40.0
05-Jul-2022 05:30:00:000	Stack 2	33.6
06-Jul-2022 05:30:00:000	Stack 2	39.2
07-Jul-2022 05:30:00:000	Stack 2	39.2
08-Jul-2022 05:30:00:000	Stack 2	39.6
09-Jul-2022 05:30:00:000	Stack 2	38.9
10-Jul-2022 05:30:00:000	Stack 2	39.8
11-Jul-2022 05:30:00:000	Stack 2	40.3
12-Jul-2022 05:30:00:000	Stack 2	53.4

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आज दिनांक 17/04/2023 को केन्द्रीय प्रदूषण निरोधक बोर्ड की टीम मा० सिल्ली एरिजोरे के अधीन दिनांक 7/12/22 (WPN)-13212/2022 के तन्त्र में दूसरे मिली एवं संबंधित रिपोर्ट पर जानकारी ली। मेरे द्वारा टीम को रेडियो के तान से संबंधित रिपोर्ट के संबंध में साक्ष्य उपलब्ध कराये। जो कि सलगमके हैं जिसमें प्रदूषित अवस्था से नष्ट फसल के फोटो (अवस्था की) प्रतिलिपि जिसमें कैमरा से फेलेने वाले प्रदूषित जल से लबध्या (अवस्था) अन्तर से आने वाले पदार्थ से दूषित जाना जहरीला पानी प्रतिलिपि (अवस्था) शब्दा रसायनयुक्त विषैला पानी/कचरा का अवशेषकालोटी (अवस्था) कैमरा का नाला जिले सुबह के समय जहरीला पानी/कचरा जाता है के फोटो सलगमके एवं अनहित में इसको रोका जाना अति आवश्यक है ताकि क्षेत्र में होने वाली बीमारी से निजात मिले। ध्यान दर्ज किये गये हैं जो लिखा है वह सही है मेरे द्वारा मेरे पर टीम के साम आकर रसायनयुक्त जल का सैंपल दिया गया है तथा अन्तराशास्य पाठ्य के बारे बताया गया है।

दिनांक-17/4/23

चमरभाम सिंह पाली
मो. 9412525531

email - gspashi77@gmail.com

फसलों को नुकसान पहुँचा रहा रेडियो श्वेतान 142 267

डिस्टलरी से निकलने वाला रसायन युक्त पानी



रेडियो श्वेतान शराब फैक्ट्री से निकलने वाला रसायन युक्त पानी भरा रहने से अनेक संक्रामक बीमारियों का डर बना हुआ है।

शराब केन्द्रों रात को जलवायु पानी के साथ नाला में डाली
 है। यह कोटा केन्द्रों के नाला का है जिसमें यह जहरीला पानी
 डालते हैं।

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राज्यों के तान डिस्ट्रिक्टों में मिलाने वाली जहरीली गाद का
 डरे-डरे भी के.पी. सिंह आबादी के बिच में इतना कर प्रदूषण
 फैलाकर मानव जीवन का संक्रामक बीमारी को और बढ़ा रहे हैं।

(Handwritten signature)

शराब केन्द्रों रात को जो जहरीला पानी डालती है सुबह में जो

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दूषित पानी नालों में रुक जाता है उसका यह कोटा है।



शराब केन्द्रों रात को नालों में जहरीला केमिकल पानी के साथ
डालती है उससे नालों के दोनों तरफ जहरीले केमिकल
की सफेद-सफेद लार जमी हुई है।



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

163196/UPPCB/Moradabad(UPPCBRO)/CTO/both/RAMPUR/2022

Date: 19/09/2022

To,

M/s

RADICO KHAITAN LIMITED MOLASSES & GRAIN DUAL MODE AND MALT SPIRIT PLANT

Radico Khaitan Limited, Bareilly Road, Rampur, U.P.,RAMPUR,244901

Application Id- 17593886

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to RADICO KHAITAN LIMITED MOLASSES & GRAIN DUAL MODE AND MALT SPIRIT PLANT located at Radico Khaitan Limited, Bareilly Road, Rampur, U.P.,RAMPUR,244901. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA RADICO KHAITAN LIMITED MOLASSES & GRAIN DUAL MODE AND MALT SPIRIT PLANT granted for the period from 01/10/2022 to 31/12/2026 and valid for manufacturing of following products.

Table with 4 columns: S No, Product, Quantity, Unit. Row 1: 1, ENA, 374, Kilo Liters/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Table with 4 columns: Kind of Effluent, Quantity(KLD), Treatment facility, Discharge point. Row 1: Domestic, 120 KLD, STP, ground

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

Table with 3 columns: S.No., Parameter, Standard. Row 1: 1, Zero Liquid Discharge, ZLD

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	5.5-9
2	BOD (mg/L)	30mg/l
3	TSS (mg/L)	100mg/l

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Boiler of 30 TPH	Rice husk wood chips	01	Particulate Matter	Electrostatic Precipitator as APCS along with stack height of 45 meter from ground level
2	Boiler of 26 TPH	Bio gas	02	Particulate Matter	stack height 45 meter from ground level
3	Boiler of 65 TPH	Rice husk, Coal, wood chips	03	Particulate Matter	Electrostatic Precipitator as APCS along with stack height of 65 meter from ground level
4	DG set 1250 KVA, 1250 KVA, 750 KVA, 700 KVA, 625 KVA, 380 KVA, 1500 KVA, 1500 KVA	Diesel	04	Particulate Matter	12 meter, 12 meter, 12 meter, 12 meter, 12 meter, 12 meter, 30 meter and 30 meter from Ground level.
5	Bio Gas generator 1200 KVA, 1200 KVA	Bio gas	5	Particulate Matter	12 meter from ground lwwl

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

Specific Conditions:-

1. The Consent to operate issued vide letter number 51907/UPPCB/Moradabad(UPPCBRO)/air/Rampur/2019 dated 19.07.2019 and vide letter number 51900/UPPCB/Moradabad(UPPCBRO)/Water/Rampur/2019 dated 19.07.2019 for production of 200 KLD Alcohol by using Molasses and Consent to operate issued vide letter number 51920/UPPCB/Moradabad (UPPCBRO)/air/Rampur/2019 dated 02.05.2019 and vide letter number 51862/UPPCB/Moradabad(UPPCBRO)/Water/Rampur/2019 dated 02.05.2019 for production of 104 KLD Alcohol by using Grain / Malt is hereby revoked.

2. This Consent to Operate is valid for production of 374 KLD ENA by using Molasses/Sugar Syrup/cane juice/Malt/Grain.

3. The validity of the Consent to Operate shall be valid from 01.10.2022 or the date on which the unit shall

install all plant and machinery for Zero Liquid Discharge for distillery plant .

4. The unit shall inform UPPCB before operation of the plant and the plant shall be operational after the inspection of UPPCB officials.
5. Unit shall dispose spent wash through MEE and the concentrated spent wash shall be disposed through Bio composting in 58 Acre biocompost yard.
6. Unit Shall restrict lined storage capacity to 15 days of spent wash generation.
7. Unit shall operate in Zero Liquid Discharge and no effluent is allowed to discharge outside the premises.
8. Unit shall comply with the directions of Hon'ble Supreme Court, Hon'ble NGT passed by time to time.
9. Unit shall install Electromagnetic Flow Meter at inlet and outlet of STP and shall maintain the records.
10. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy seasons by flowing along with storm water . Direct exposure of workers to fly ash & dust shall be avoided.
11. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
12. Unit must operate and maintain properly the installed flow meter and web camera and shall ensure on line connectivity of flow meter and web camera with server of CPCB and UPPCB.
13. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
14. Process effluent / any waste water shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.
15. Unit shall comply with the conditions of NOC issued by ground water department Govt. of Uttar Pradesh for abstraction of ground water, valid till 08.04.2024.
16. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.
17. Unit shall dispose the Hazardous waste generated i.e. used oil through authorized recycler and send detaklis in prescribed format (Form 10) to UPPCB.
18. Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 .
19. Unit shall comply with the provisions of Rule 19 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and send copy of Form 10 regarding Manifest for Hazardous and Other Wastes.
20. Unit shall comply with the provisions of Rule 20 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and submit Annual Returns to State Board in Form IV.
21. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
22. Unit shall submit ground water quality monitoring report done by MoEF & CC approved laboratory in every 3 months.
23. Unit shall submit the ambient air quality report and stack report of the air pollution sources from laboratory authorized from MOEF & CC on quarterly basis.
24. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**AJAY
KUMAR
SHARMA**
Chief Environment Officer

Digitally signed by
AJAY KUMAR
SHARMA
Date: 2022.09.29
12:09:13 +05'30'

Copy to:

Regional Officer Moradabad to ensure the compliance of the conditions imposed in the consent order.

**AJAY KUMAR
SHARMA**
Chief Environment Officer

Digitally signed by AJAY KUMAR
SHARMA
Date: 2022.09.29 12:09:46 +05'30'



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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti
Government of Uttar Pradesh

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Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO :

Registration No.: 202108000304			
Name of the Owner	KRISHAN PAL SINGH		
Address of the Applicant	Radico Khaitan Limited, Brailley Road, Panwaria, Rampur, U.P.-244901	Application Form Serial No.	RMPR0821RIN0037
Date of Submission	10/08/2021	Specimen Signature	
Company Name	RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT	Company Address	Bareilly Road, Rampur, U.P. - 244901
Location Particulars			
District	Rampur	Block	CHAMRAUAA (URBAN)
Plot No./Khasra No.	PLOT NO A 1 INDUSTRIAL AREA RAMPUR	Municipality/Corporation	Yes
Ward No./Holding No.			3
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/01/1994		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	110.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	41.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	100.00
Date of Energization (In Case of Electric Pump)		01/01/1994	
Maximum Allowable Rate of Withdrawal (m3/hr.):	100.00	Maximum Allowable Running Hours Per Day:	12.00
Maximum Allowable Annual Extraction of Ground Water:			438000
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	as per Government agency rules		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters

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- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SI. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 Lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This certificate is electronically generated and does not require digital signature



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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

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Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO :

Registration No.: 202108000274			
Name of the Owner	KRISHAN PAL SINGH		
Address of the Applicant	Radico Khaitan Limited, Brailley Road, Panwaria, Rampur, U.P.-244901	Application Form Serial No.	RMPR0821RIN0038
Date of Submission	09/08/2021	Specimen Signature	
Company Name	RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT	Company Address	Bareilly Road, Rampur, U.P. - 244901
Location Particulars			
District	Rampur	Block	CHAMRAUAA (URBAN)
Plot No./Khasra No.	PLOT NO A 1 INDUSTRIAL AREA RAMPUR	Municipality/Corporation	Yes
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/01/1995		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	110.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	41.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	100.00
Date of Energization (In Case of Electric Pump)		01/01/1995	
Maximum Allowable Rate of Withdrawal (m3/hr.):	100.00	Maximum Allowable Running Hours Per Day:	12.00
Maximum Allowable Annual Extraction of Ground Water:			438000
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	AS PER GOVERNMENT RULES		
Against Case			
<p>This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.</p>			
Conditions			
<ul style="list-style-type: none"> • (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained. • (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization. • (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at 			

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outlet of pumping devices and it shall be presumed that the quantity extracted by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.

- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SI. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 Lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

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Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO :

Registration No.: 202108000378			
Name of the Owner	KRISHAN PAL SINGH		
Address of the Applicant	Radico Khaitan Limited, Brailley Road, Panwaria, Rampur, U.P.-244901	Application Form Serial No.	RMPR0821RIN0039
Date of Submission	12/08/2021	Specimen Signature	
Company Name	RADICO KHAITAN LIMITED BOTTLING PLANT	Company Address	Bareilly Road, Rampur, U.P. - 244901
Location Particulars			
District	Rampur	Block	CHAMRAUAA (URBAN)
Plot No./Khasra No.	PLOT NO A 1 INDUSTRIAL AREA RAMPUR	Municipality/Corporation	Yes
Ward No./Holding No.			3
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/01/2005		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	90.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	41.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	100.00
Date of Energization (In Case of Electric Pump)		01/01/2005	
Maximum Allowable Rate of Withdrawal (m3/hr.):	100.00	Maximum Allowable Running Hours Per Day:	12.00
Maximum Allowable Annual Extraction of Ground Water:			438000
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	AS PER GOVERNMENT AGENCY RULES		
Against Case			

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Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters

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- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
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Decoding of wastewater samples collected:

S. No.	Sample code	Decoding
1.	CI	CPU inlet
2.	CO	CPU outlet
3.	SI	STP Inlet
4.	SO	STP Outlet
5.	DI	Drain outside main gate of the industry
6.	AJU	Drain, upstream of Ajeetpur bio-compost yard
7.	AJD	Drain, downstream of Ajeetpur bio-compost yard
8.	XI	Pahari Nala



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Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar, Delhi-110 032
परिवेश भवन, ईस्ट अर्जुन नगर, दिल्ली-110 032



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Water Laboratory (Wastewater Section) जल प्रयोगशाला (अपशिष्ट जल अनुभाग)
Analysis Report विश्लेषण आख्या
NABL Accreditation: ISO/IEC 17025:2017, Certificate No: TC-7723

Source of sample: Drain/STP/ETP/Other स्रोत : ड्रेन/एस टी पी/ई टी पी/अन्य : **Drain**
Samples collected by नमूने एकत्रित करने वाले का नाम : **Ms. Reena Satavan & Team.**
Date & time of sample Collection नमूने एकत्रीकरण की तिथि एवं समय : **17/04/23**
Date & time of sample receipt नमूने प्राप्ति की तिथि एवं समय : **18/04/2023.**
Period of sample analysis नमूने के विश्लेषण की अवधि : **18th to 24th Apr 23.**
Sample registration no. & date नमूने की पंजीकरण सं. एवं तिथि : **17/Water/WW-08 /23.**
Test method reference परीक्षण विधि का संदर्भ : **APHA/BIS. एपीएचए/बीआईएस**
Report sent to (Name & Division) आख्या जारी की गयी (नाम एवं प्रभाग) : **WQM-II**

Report No.: आख्या सं. **WWL/APR/17/23**
Issue Date : जारी करने की तिथि : **25/04/23**

S. No	Sample Code	Sample No.	pH	COD	BOD	TSS	TDS	TS	Cl ⁻
1.	CI	134	4.2	10556	7290	BDL<10	80	-	-
2.	CO	135	7.2	04	01	10	720	-	-
3.	SI	136	7.1	37	09	41	-	660	135
4.	SO	137	7.0	29	03	BDL<10	-	644	109
5.	DI	138	7.1	64	18	31	-	544	-
6.	AJU	139	7.1	197	80	31	-	692	-
7.	AJD	140	7.0	157	45	28	-	408	-
8.	XI	141	7.3	1027	506	667	-	3688	-

Note: All the concentrations are expressed in mg/l except pH. **नोट :** पीएच के अतिरिक्त सभी सांद्रता मिग्रा/ली. में व्यक्त की गई हैं ।

Statement: कथन:

- The results relate only to the samples tested. परिणाम केवल जांचे गए नमूनों से संबंधित है।
- The report shall not be reproduced except in full without approval of the laboratory पूर्ण रिपोर्ट के अतिरिक्त प्रयोगशाला के अनुमोदन के बिना आख्या की प्रतिकृति नहीं की जायेगी ।
- BDL & Test methods are mentioned on back side of this report. बी डी एल एवं परीक्षण विधि आख्या के अंत में दिए गए हैं ।
- Samples will be retained only for one week after receipt of Report. संबंधित आख्या जारी होने के बाद नमूने केवल एक सप्ताह तक ही सुरक्षित रखे जाएंगे ।

(Vinod Kumar)

Analyst & Authorized Signatory

(B. Sasi Devi)

Supervisor, Reviewer & Authorized Signatory

(Dr.K. Ranganathan)

D.H. Water Lab

DOC: CB/CL/QR/7.8/WWL-03	Issue No: 01	Amendment No: 04	Issue Date: 17.09.2015	Amendment date: 19.03.2021	Page: 01 of 01
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B. WATER LABORATORY

S. No.	Products/ Material of test	Specific Tests Performed	Test Method / Standard against which tests are performed	Range of Testing/ Limit of Detection	Uncertainty of Measurement
b.	Waste Water	Conductivity	APHA 2510 – B, 23 rd Ed. 2017	1-40,000 μ mhos/cm	1404 \pm 18.17 μ mhos/cm
		Total Suspended solids	APHA 2540 D, 23 rd Ed. 2017	10 – 15,000 mg/l	197 \pm 18.76 mg/l
		Total Solids	APHA 2540 B, 23 rd Ed. 2017	10 – 20,000 mg/l	581 \pm 9.22mg/l
		Total Dissolved Solids	APHA 2540 C, 23 rd Ed. 2017	10 -1,00,000 mg/l	762 \pm 15 mg/l
		Chemical Oxygen Demand	APHA 5220 B, 23 rd Ed. 2017.	05 – 90,000 mg/l	244.8 \pm 9.5 mg/l
		Bio – chemical Oxygen Demand	APHA 5210 B, 23 rd Ed. 2017, 4500 OC, (5 days at 20 ^o C), IS-3025 part 44:1993, BOD (3 Days at 27 ^o C).	01 – 60,000 mg/l	166.8 \pm 14.31 mg/l
		Oil & Grease	APHA 5520 B, 23 rd Ed. 2017	5 -200 mg/l	21.14 \pm 5.28 mg/l
		Phosphate – P	APHA 4500 – PD, 23 rd Ed. 2017.	0.05 – 10 mg/l	0.209 \pm 0.023 mg/l
		Chloride	APHA 4500 – Cl B, 23 rd Ed. 2017.	5 - 2000 mg/l	100 \pm 8.2 mg/l
		pH	APHA 4500 H ⁺ - B, 23 rd Ed. 2017	2 - 14	7.0 \pm 0.1
		NH ₃ -N	APHA 4500 NH ₃ – B&C, 23 rd Ed. 2017	1-100 mg/l	78.2 \pm 3.9 mg/l
		Cr ⁺⁶	APHA 3500 Cr– B, 23 rd Ed. 2017	0.1- 10 mg/l	0.283 \pm 0.03 mg/l



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Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar, Delhi-110 032
परिवेश भवन, ईस्ट अर्जुन नगर, दिल्ली-110 032

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Water Laboratory (Wastewater Section) जल प्रयोगशाला(अपशिष्ट जल अनुभाग)
Analysis Report विश्लेषण आख्या

Source of sample: Drain/STP/ETP/Other : ड्रेन/एस टी पी/ई टी /अन्य : **Drain.**
Samples collected by नमूने एकत्रित करने वाले का नाम : **Smt. Reena Satavan & Team.**
Date & time of sample Collection नमूने एकत्रीकरण की तिथि एवं समय : **17/04/2023.**
Date & time of sample receipt नमूने प्राप्ति की तिथि एवं समय : **18/04/2023**
Period of sample analysis नमूने के विश्लेषण की अवधि : **18th to 24th Apr 23.**
Sample registration no. & date नमूने की पंजीकरण सं. एवं तिथि : **17/Water/WW-08/23.**
Test method reference परीक्षण विधि का संदर्भ : **APHA/BIS. एपीएचए/बीआईएस**
Report sent to (Name & Division) आख्या जारी की गयी (नाम एवं प्रभाग) : **WQM-II.**

Report No.: आख्या सं : **WWL/APR/17/23**

Issue Date : जारी करने की तिथि : **25/04/23**

S. No	Sample Code	Sample No.	NO ₃ -N
1.	Si	136	2.20
2.	So	137	2.06

Note: All the concentrations are expressed in mg/l except pH & (color in color unit). **नोट :** पीएच के अतिरिक्त सभी सांद्रता मिग्रा/ली. में व्यक्त की गई हैं ।

Statement: कथन:

1. The results relate only to the samples tested. परिणाम केवल जांचे गए नमूनों से संबंधित है।
2. The report shall not be reproduced except in full without approval of the laboratory पूर्ण रिपोर्ट के अतिरिक्त प्रयोगशाला के अनुमोदन के बिना आख्या की प्रतिकृति नहीं की जायेगी ।
3. BDL & Test methods are mentioned on back side of this report. बी डी एल एवं परीक्षण विधि आख्या के अंत में दिए गए हैं ।
4. Samples will be retained only for one week after receipt of Report. संबंधित आख्या जारी होने के बाद नमूने केवल एक सप्ताह तक ही सुरक्षित रखे जाएंगे ।

(Vinod Kumar)

Analyst

(B. Sasi Devi)

Supervisor & Reviewer

(Dr.K. Ranganathan)

D.H. Water Lab

DOC: CB/CL/QR/7.8/WWL- 03	Issue No: 01	Amendment No: 04	Issue Date: 17.09.2015	Amendment date:19.03.2021	Page: 01 of 01
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Uttar Pradesh Boiler Inspection Department
Certificate for Use of Boiler
 (Regulation 389)

From: Asst. Director of Boilers,
 U.P. Kanpur

To, The Boiler Owner,
 Registry No: UP-6304

M/S Radico Khaitan Ltd (A Unit of Rampur
 Distillery), Rampur.

Date: 22.10.2021

You are allowed to work the above noted Boiler under the provisions of section 8 of THE BOILER ACT (V of 1923), at the maximum working pressure of 51* Kg/cm² from 22.10.2021 to 21.10.2022.

*wp ltd to 45 kg/cm² at SHOH.

Remarks/Conditions:

1. Boiler to be worked by qualified Boiler Attendants/Boiler Operation Engineer only.

AJAY KUMAR
 SINGH

Digitally signed by
 AJAY KUMAR SINGH
 Date: 2021.11.29
 14:02:02 +0530'

Asst. Director of Boilers,
 U.P.

Kanpur

(See Reverse for Conditions)

Instructions to contain spread of COVID-19

1. Use of mask, gloves, helmet, shoes, goggles etc. is mandatory for boiler operation and maintenance staff.
2. Adequate arrangements shall be provided for temperature screening at Boiler premises.
3. Adequate facility for sanitizers/soap shall be made available at Boiler premises.
4. Social distancing to be ensured at boiler premises.
5. Use of Aarogya Setu App is mandatory for all staff working at Boiler premises.
6. Boiler premises shall be sanitized time to time.
7. There should be strict ban on chewing of gutka, tobacco etc. at Boiler premises, also spitting is strictly prohibited and punishable with fine as per government order.
8. Medical Insurance for all staff working at Boiler premises is mandatory.
9. All other instructions/advisories issued from time to time by Central/State Government to contain spread of COVID-19 shall be strictly followed.
10. Intensive communication and training on good hygiene practices shall be taken up.

CONDITIONS

(Reverse of Boiler Certificate)

- (1) No structural alteration, addition or renewal shall be made to the boiler otherwise than in accordance with section 12 of the Act.
- (2) Under the provisions of Section 8 of the Act this certificate shall cease to be in force:
- (a) on the expiry of the period for which it was granted; or
 - (b) when any accident occurs to the boiler; or
 - (c) when the boiler is moved the boiler not being vertical boiler the heating surface of which is less than twenty square meter, or a portable or vehicular boiler; or
 - (d) save as provided in section 12 of the Act, when any structural alteration, addition or renewal is made in or to the boiler; or
 - (e) if the Chief Inspector in any particular case so directs when any structural alteration, addition or renewal is made in or to any steam-pipe attached to the boiler; or
 - (f) on the communication to the owner of the boiler of an order of the Chief Inspector or Inspector prohibiting its use on the ground that it or any boiler component attached thereto is in a dangerous condition.
- Under Section 10 of the Act, when the period of a certificate relating to a boiler has expired, the owner shall, provided that he has applied before the expiry of that period for a renewal of the certificate be entitled to use the boiler at the maximum pressure entered in the former certificate, pending the issue of orders on the application but this shall not be deemed to authorize the use of a boiler in any of the cases referred to in clauses (b), (c), (d), (e) and (f) of sub-section (1) of section 8 occurring after the expiry of the period of the certificate.
- (3) The boiler shall not be used at a pressure greater than the pressure entered in the certificate as the maximum pressure nor with the safety valve set to a pressure exceeding such maximum pressure.
- (4) The boiler shall not be used otherwise than in a condition which the owner reasonably believes to be compatible with safe working.
- (5) Feed & Boiler Water quality to be maintained as per Regulation 626.



Uttar Pradesh Boiler Inspection Department
Certificate for Use of Boiler
 (Regulation 389)8

From:
 Director of Boilers,
 U.P. Kanpur

To,
 The Boiler Owner,
 Registry No:UP-5700

M/S Rampur Distillery (A Unit of Radico
 Khaitan Ltd), Rampur.

Date :22.04.2022

You are allowed to work the above noted Boiler under the provisions of section 8 of THE BOILER ACT (V of 1923), at the maximum working pressure of 27* Kg/cm² from 22.04.2022 to 20.04.2023.

*wp ltd to 21 kg/cm² at SHOH.

Remarks/Conditions:

1. Boiler to be worked by qualified Boiler Attendants/Boiler Operation Engineer only.

Sandeep
 Kumar Gupta
 Digitally signed by
 Sandeep Kumar Gupta
 Date: 2022.04.28
 13:42:18 +05'30'
 Director of Boilers,
 U.P. Kanpur

Instructions to contain spread of COVID-19

1. Use of mask, gloves, helmet, shoes, goggles etc. is mandatory for boiler operation and maintenance staff.
2. Adequate arrangements shall be provided for temperature screening at Boiler premises.
3. Adequate facility for sanitizers/soap shall be made available at Boiler premises.
4. Social distancing to be ensured at boiler premises.
5. Use of Aarogya Setu App is mandatory for all staff working at Boiler premises.
6. Boiler premises shall be sanitized time to time.
7. There should be strict ban on chewing of gutka, tobacco etc. at Boiler premises, also spitting is strictly prohibited and punishable with fine as per government order.
8. Medical-Insurance for all staff working at Boiler premises is mandatory.
9. All other instructions/advisories issued from time to time by Central/State Government to contain spread of COVID-19 shall be strictly followed.
10. Intensive communication and training on good hygiene practices shall be taken up.

CONDITIONS

(Reverse of Boiler Certificate)

- (1) No structural alteration, addition or renewal shall be made to the boiler otherwise than in accordance with section 12 of the Act.
- (2) Under the provisions of Section 8 of the Act this certificate shall cease to be in force:
- (a) on the expiry of the period for which it was granted; or
 - (b) when any accident occurs to the boiler; or
 - (c) when the boiler is moved the boiler not being vertical boiler the heating surface of which is less than twenty square meter, or a portable or vehicular boiler; or
 - (d) save as provided in section 12 of the Act, when any structural alteration, addition or renewal is made in or to the boiler; or
 - (e) if the Chief Inspector in any particular case so directs when any structural alteration, addition or renewal is made in or to any steam-pipe attached to the boiler; or
 - (f) on the communication to the owner of the boiler of an order of the Chief Inspector or Inspector prohibiting its use on the ground that it or any boiler component attached thereto is in a dangerous condition.
- Under Section 10 of the Act, when the period of a certificate relating to a boiler has expired, the owner shall, provided that he has applied before the expiry of that period for a renewal of the certificate be entitled to use the boiler at the maximum pressure entered in the former certificate, pending the issue of orders on the application but this shall not be deemed to authorize the use of a boiler in any of the cases referred to in clauses (b), (c), (d), (e) and (f) of sub-section (1) of section 8 occurring after the expiry of the period of the certificate.
- (3) The boiler shall not be used at a pressure greater than the pressure entered in the certificate as the maximum pressure nor with the safety valve set to a pressure exceeding such maximum pressure.
- (4) The boiler shall not be used otherwise than in a condition which the owner reasonably believes to be compatible with safe working.
- (5) Feed & Boiler Water quality to be maintained as per Regulation 626.

**PROVISIONAL ORDER UNDER SECTION 9 OF
THE BOILERS ACT, 1923**

M/s Radico Khaitan Limited, Rampur hereby permitted to use the Water Tube Boiler Maker's number CB-2272, Heating Surface 2829.45 m², Evaporation Capacity 65000.0 Kg/hr manufactured by M/s Cheema Boilers Limited in year 2022 and Registry No. UP-8583 at a maximum working pressure of 78.0* Kg/cm², pending the issue of or refusal of a certificate within six months from the date thereof after which period this order will become void.

* W. P. limited to 72.0 kg/cm² due to SPL.

Date: 21-03-2023

Arjun
Singh
Asst. Director of Boilers

Digitally signed
by Arjun Singh
Date: 2023.04.06
14:19:58 +05'30'

Remark:

1. Boiler to be worked by qualified Boiler Attendant/BOE only.
2. Please offer your Boiler for Steam Test before 20-09-2023.



CENTRAL POLLUTION CONTROL BOARD
Parivesh Bhawan, East Arjun Nagar, Delhi 110 032



AIR LABORATORY

ANALYSIS REPORT FOR AMBIENT SAMPLE

1. Report No. & Issue date : CPCB Air Lab-Analysis/(A)/01/2023; 26.04.2023
2. Sample Reg. No.& Date : 314/Air/A/16/2023; 19.04.2023
3. Date/s of Analysis : April 19 & 21, 2023
4. Place of monitoring : M/s Radico Khaitan Ltd. Rampur, U.P. (Location:2 Chairman's Residence, Radico Khaitan Ltd.)
5. Date of monitoring : April 17 - 18, 2023, 02:00 PM – 02:00 PM
6. Monitoring Conducted by : Deepak Kumar, Shikha Tiwari, C.P. Singh, CPCB.
7. Climatic conditions (Field Observation) : Clear
8. Report sent to : Div. Head, WQM-II, CPCB, Delhi
(Name and Address)

Location	Parameter	Method Reference	Sample Code	Time Duration	Concentration
Radico Khaitan Ltd. Rampur, U.P	SO ₂	IS 5182 Part 2	ASO2/2023/001	0200 PM - 0600 PM	BDL
			ASO2/2023/002	0600 PM - 1000 PM	BDL
			ASO2/2023/003	1000 PM - 0200 AM	BDL
			ASO2/2023/004	0200 AM - 0600 AM	BDL
			ASO2/2023/005	0600 AM - 1000 AM	4
			ASO2/2023/006	1000 AM - 0200 PM	BDL
	NO ₂	IS 5182 Part 6	ANO2/2023/001	0200 PM - 0600 PM	27
			ANO2/2023/002	0600 PM - 1000 PM	73
			ANO2/2023/003	1000 PM - 0200 AM	47
			ANO2/2023/004	0200 AM - 0600 AM	38
			ANO2/2023/005	0600 AM - 1000 AM	45
			ANO2/2023/006	1000 AM - 0200 PM	21
	PM ₁₀	IS 5182 Part 23	PM10/2023/001	0200 PM - 1000 PM	308
			PM10/2023/002	1000 PM - 0600 AM	266
			PM10/2023/003	0600 AM - 0200 PM	216
	PM _{2.5}	IS 5182 Part 24	PM2.5/2023/001	0200 PM - 0200 PM	128

Parameters under NABL accreditation in accordance with the standard ISO/IEC 17025: 2017 (Certificate No.TC - 7723)

All the values are in $\mu\text{g}/\text{m}^3$, if not specified otherwise

SO₂: BDL < 4 $\mu\text{g}/\text{m}^3$

Statement:

1. The results relate only to the samples tested
2. The report shall not be reproduced except in full, without the written approval of the laboratory

Amit
(Amit Kumar)
Analysed by

(Dr. Dolly)
(Dr. Dolly Kulshreshtha)
Report Prepared &
Reviewed by
Authorized Signatory

D Gupta
(Dharmendra Gupta)
Authorized Signatory

(V.K. Shukla)
(V.K. Shukla)
Divisional Head

DOC:CB/CL/QR/7.8/AL-2	Issue No.: 05	Revision No.:02	Issue Date: 22.05.2007	Amendment Date: 25.09.2022	Page 01 of 01
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केंद्रीय प्रदूषण नियंत्रण बोर्ड
परिवेश ढवन, पूर्वी अर्जुन नगर, दिल्ली 110032
वायु प्रयोगशाला



292

परिवेश के नमूने के लिए विश्लेषण रिपोर्ट

1. रिपोर्ट संख्या एवं जारी करने की तारीख : सीपीसीबी एयरलेब-एनालिसिस/(ए)/01/2023; 26.04.2023
2. नमूना पंजीकरण संख्या एवं तिथि : 314/एयर/ए/16/2023; 19.04.2023
3. विश्लेषण की तिथियां : अप्रैल 19 एवं 21, 2023
4. निगरानी का स्थान : रेडिको खेतान लिमिटेड रामपुर यूपी.(स्थान-2 : अध्यक्ष निवास, रेडिको खेतान लिमिटेड)
5. निगरानी की तिथि : अप्रैल,17 -18,- 2023, 02:00 अपराह्न - 02:00 अपराह्न
6. निगरानी टीम के सदस्य (नाम) : दीपक कुमार, शिखा तिवारी, सी.पी.सिंह. सीपीसीबी
7. जलवायु की स्थिति (क्षेत्र अवलोकन) : साफ़
8. रिपोर्ट प्रेषित किए जाने वाले का (नाम एवं पता) : प्रभाग प्रमुख, डब्ल्यूक्यूएम-II, सीपीसीबी, दिल्ली

स्थान	पैरामीटर	विधि संदर्भ	नमूना कोड	समय अवधि	सांद्रता
रेडिको खेतान लिमिटेड रामपुर यूपी.	सल्फर डाइऑक्साइड	आईएस 5182 पार्ट 2	ASO2/2023/001	0200 PM - 0600 PM	BDL
			ASO2/2023/002	0600 PM - 1000 PM	BDL
			ASO2/2023/003	1000 PM - 0200 AM	BDL
			ASO2/2023/004	0200 AM - 0600 AM	BDL
			ASO2/2023/005	0600 AM - 1000 AM	4
			ASO2/2023/006	1000 AM - 0200 PM	BDL
	नाइट्रोजन डाइऑक्साइड	आईएस 5182 पार्ट 6	ANO2/2023/001	0200 PM - 0600 PM	27
			ANO2/2023/002	0600 PM - 1000 PM	73
			ANO2/2023/003	1000 PM - 0200 AM	47
			ANO2/2023/004	0200 AM - 0600 AM	38
			ANO2/2023/005	0600 AM - 1000 AM	45
			ANO2/2023/006	1000 AM - 0200 PM	21
	पर्टिकुलेट मैटर PM ₁₀	आईएस 5182 पार्ट 23	PM10/2023/001	0200 PM - 1000 PM	308
			PM10/2023/002	1000 PM - 0600 AM	266
			PM10/2023/003	0600 AM - 0200 PM	216
	पर्टिकुलेट मैटर PM _{2.5}	IS 5182 Part 24	PM2.5/2023/001	0200 PM - 0200 PM	128

मानक आईएसओ/आईईसी 17025: 2017 के अनुसार एनएबीएल प्रत्यायन के तहत पैरामीटर (प्रमाणपत्र संख्या टीसी-7723)

सभी मान $\mu\text{g}/\text{m}^3$ में हैं, यदि अन्यथा निर्दिष्ट नहीं है

SO₂: बीडीएल <4 माइक्रोग्राम / एम³

कथन:

1. परिणाम केवल परीक्षण किए गए नमूनों से संबंधित हैं
2. प्रयोगशाला के लिखित अनुमोदन के बिना रिपोर्ट को पूर्ण रूप से छोड़कर पुनः प्रस्तुत नहीं किया जाएगा।

(अमित कुमार) विश्लेषक	(डॉ. डॉली कुलश्रेष्ठ) रिपोर्ट तैयार एवं समीक्षा की गई अधिकृत हस्ताक्षरकर्ता	(धर्मेंद्र गुप्ता) अधिकृत हस्ताक्षरकर्ता	(वी.के. शुक्ला) प्रभागीय प्रमुख

डोक्यूमेंट: सीबी/सीएल/क्यूआर/7.8/एएल-2	जारी संख्या : 04	संशोधन संख्या : 02	जारी तिथि: 25.05.2007	संशोधन तिथि: 25.09.2022	पेज 01 का 01
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केंद्रीय प्रदूषण नियंत्रण बोर्ड
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली 110032
वायु प्रयोगशाला



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परिवेश के नमूने के लिए विश्लेषण रिपोर्ट

1. रिपोर्ट संख्या एवं जारी करने की तारीख : सीपीसीबी एयरलेब-एनालिसिस/(ए)/02/2023; 26.04.2023
2. नमूना पंजीकरण संख्या एवं तिथि : 315/एयर/ए/15/2023; 19.04.2023
3. विश्लेषण की तिथियां : अप्रैल, 19 एवं 21, 2023
4. निगरानी का स्थान : रेडिको खेतान लिमिटेड रामपुर यूपी. (स्थान-1: उद्योग अतिथि गृह, रेडिको खेतान लिमिटेड)
5. निगरानी की तिथि : अप्रैल 17 - 18, 2023 02:40 अपराह्न - 02:40 अपराह्न
6. निगरानी टीम के सदस्य (नाम) : दीपक कुमार, शिखा तिवारी, सी.पी.सिंह. सीपीसीबी
7. जलवायु की स्थिति (क्षेत्र अवलोकन) : साफ़
8. रिपोर्ट प्रेषित किए जाने वाले का (नाम एवं पता) : प्रभाग प्रमुख, डब्ल्यूक्यूएम-II, सीपीसीबी, दिल्ली

स्थान	पैरामीटर	विधि संदर्भ	नमूना कोड	समय अवधि	संद्रता
रेडिको खेतान लिमिटेड रामपुर यूपी.	सल्फर डाइऑक्साइड	आईएस 5182 पार्ट 2	ASO2/2023/007	0240 PM - 0640 PM	BDL
			ASO2/2023/008	0640 PM - 1040 PM	BDL
			ASO2/2023/009	1040 PM - 0240 AM	BDL
			ASO2/2023/010	0240 AM - 0640 AM	BDL
			ASO2/2023/011	0640 AM - 1040 AM	8
			ASO2/2023/012	1040 AM - 0240 PM	BDL
	नाइट्रोजन डाइऑक्साइड	आईएस 5182 पार्ट 6	ANO2/2023/007	0240 PM - 0640 PM	23
			ANO2/2023/008	0640 PM - 1040 PM	63
			ANO2/2023/009	1040 PM - 0240 AM	15
			ANO2/2023/010	0240 AM - 0640 AM	48
			ANO2/2023/011	0640 AM - 1040 AM	28
			ANO2/2023/012	1040 AM - 0240 PM	56
	पर्टिकुलेट मैटर	आईएस 5182 पार्ट 23	PM10/2023/004	0240 PM - 1040 PM	305
			PM10/2023/005	1040 PM - 0640 AM	331
			PM10/2023/006	0640 AM - 0240 PM	255

मानक आईएसओ/आईईसी 17025: 2017 के अनुसार एनएबीएल प्रत्यायन के तहत पैरामीटर (प्रमाणपत्र संख्या टीसी-7723) सभी मान $\mu\text{g}/\text{m}^3$ में हैं, यदि अन्यथा निदिष्ट नहीं है

SO₂: बीडीएल <4 माइक्रोग्राम / एम³

कथन:

1. परिणाम केवल परीक्षण किए गए नमूनों से संबंधित हैं
2. प्रयोगशाला के लिखित अनुमोदन के बिना रिपोर्ट को पूर्ण रूप से छोड़कर पुनः प्रस्तुत नहीं किया जाएगा।

(अमित कुमार) विश्लेषक	(डॉ. डॉली कुलश्रेष्ठ) रिपोर्ट तैयार एवं समीक्षा की गई अधिकृत हस्ताक्षरकर्ता	(धर्मेंद्र गुप्ता) अधिकृत हस्ताक्षरकर्ता	(वी.के. शुक्ला) प्रभागीय प्रमुख

डोक्यूमेंट: सीबी/सीएल/क्यूआर/7.8/एएल-2	जारी संख्या : 04	संशोधन संख्या : 02	जारी तिथि: 25.05.2007	संशोधन तिथि: 25.09.2022	पेज 01 का 01
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CENTRAL POLLUTION CONTROL BOARD
Parivesh Bhawan, East Arjun Nagar, Delhi 110 032



AIR LABORATORY

ANALYSIS REPORT FOR AMBIENT SAMPLE

1. Report No. & Issue date : CPCB Air Lab-Analysis/(A)/02/2023; 26.04.2023
2. Sample Reg. No.& Date : 315/Air/A/15/2023; 19.04.2023
3. Date/s of Analysis : April 19 & 21, 2023
4. Place of monitoring : M/s Radico Khaitan Ltd. Rampur U.P.(Location-1: Industry Guest House, Radico Khaitan Ltd)
5. Date of monitoring : April 17 - 18, 2023, 02:40 PM – 02:40 PM
6. Monitoring Conducted by : Deepak Kumar, Shikha Tiwari, C.P. Singh. CPCB.
7. Climatic conditions (Field Observation) : Clear
8. Report sent to : Div. Head, WQM-II, CPCB, Delhi
(Name and Address)

Location	Parameter	Method Reference	Sample Code	Time Duration	Concentration
Radico Khaitan Ltd. Rampur, U.P	SO ₂	IS 5182 Part 2	ASO2/2023/007	0240 PM - 0640 PM	BDL
			ASO2/2023/008	0640 PM - 1040 PM	BDL
			ASO2/2023/009	1040 PM - 0240 AM	BDL
			ASO2/2023/010	0240 AM - 0640 AM	BDL
			ASO2/2023/011	0640 AM - 1040 AM	8
			ASO2/2023/012	1040 AM - 0240 PM	BDL
	NO ₂	IS 5182 Part 6	ANO2/2023/007	0240 PM - 0640 PM	23
			ANO2/2023/008	0640 PM - 1040 PM	63
			ANO2/2023/009	1040 PM - 0240 AM	15
			ANO2/2023/010	0240 AM - 0640 AM	48
			ANO2/2023/011	0640 AM - 1040 AM	28
			ANO2/2023/012	1040 AM - 0240 PM	56
	PM ₁₀	IS 5182 Part 23	PM10/2023/004	0240 PM - 1040 PM	305
			PM10/2023/005	1040 PM - 0640 AM	331
			PM10/2023/006	0640 AM - 0240 PM	255

Parameters under NABL accreditation in accordance with the standard ISO/IEC 17025: 2017 (Certificate No.TC - 7723)

All the values are in µg/m³, if not specified otherwise

SO₂: BDL < 4 µg/m³

Statement:

1. The results relate only to the samples tested
2. The report shall not be reproduced except in full, without the written approval of the laboratory

Amit Kumar
(Amit Kumar)
Analysed by

Dolly Kulshreshtha
(Dr. Dolly Kulshreshtha)
Report Prepared &
Reviewed by
Authorized Signatory

Dharmendra Gupta
(Dharmendra Gupta)
Authorized Signatory

V.K. Shukla
(V.K. Shukla)
Divisional Head

DOC:CB/CL/QR/7.8/AL-2	Issue No.: 05	Revision No.:02	Issue Date: 22.05.2007	Amendment Date: 25.09.2022	Page 01 of 01
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AIR LABORATORY

ANALYSIS REPORT (SOURCE EMISSION SAMPLE)

1. Report No. & Issue date : CPCB Airlab-Analysis/(S)/001/2023; 26.04.2023
2. Sample Reg. No. & Date : 313/Air/S/05/2023; 19.04.2023
3. Date of Sample receipt : April 19, 2023
4. Date/s of Analysis : April, 20,21 , 2023
5. Place of monitoring : M/s.Radico Khaitan Ltd.,Rampur,U.P State.
6. Date of monitoring : April 17,2023 03:30 PM
7. Source of monitoring : Stack attached with Boiler,Capacity 65 TPH,Running load 55 TPH
8. Monitoring Team (Name) : Deepak Kumar, Subhash Chand, K.P.Rathi, CPCB.
9. Environmental conditions during sampling : Amb. Temp : 310 K
Amb. Pressure : 736 mm Hg
10. Flue gas velocity : 8.85 m/s
11. Stack Temperature : 416 K
12. Report sent to (Name and Address) : Div. Head, WQM- II, CPCB, Delhi

Sample Detail	Parameter	Method Reference	Concentration
1 (PM/2023/001)	Particulate Matter	IS 11255; Part-1, Part 3	27.8
2 (PM/2023/002)			28.7
1 (SO ₂ /2023/01)	Sulphur dioxide	IS 11255; Part-2	BDL*
2 (SO ₂ /2023/02)			BDL*
1 (NO _x /2023/01)	Oxides of Nitrogen (as NO ₂)	IS 11255; Part-7	407.3
	Carbon dioxide (CO ₂) (%)	CB/CL/SOP/SE/5.7/3 Issue No.: 01	11.2
	Oxygen (O ₂) (%)		8.2
	Carbon monoxide (CO) (PPM)		62

Parameters under NABL accreditation in accordance with the standard ISO/IEC 17025: 2017 (Certificate No.TC - 7723)

All values are in mg/Nm³, if not specified otherwise

*SO₂ (Sulphur dioxide) - BDL < 3 mg/Nm³

Statement:

1. The results relate only to the samples tested
2. The report shall not be reproduced except in full, without the written approval of the laboratory
3. Results of CO₂, O₂ & CO are reported by the monitoring team (Average values)
4. Results reported are without CO₂ / O₂ correction

Amit
(Amit Kumar)
Analysed by

Dolly
(Dr,Dolly Kulshreshtha)
Report Prepared &
Reviewed by
Authorized Signatory

D Gupta
(Dharmendra Gupta)
Authorized Signatory

V.K. Shukla
(V.K. Shukla)
Divisional Head

DOC:CB/CL/QR/7.8/AL-2	Issue No.: 05	Revision No.:02	Issue Date: 22.05.2007	Amendment Date: 25.09.2020	Page 01 of 01
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वायु प्रयोगशाला

विश्लेषण रिपोर्ट (स्रोत उत्सर्जन नमूने)

1. रिपोर्ट संख्या एवं जारी करने की तिथि : सीपीसीबी एयरलेब-एनालिसिस/(एस)/001/2023; 26.04.2023
2. नमूना पंजीकरण संख्या एवं तिथि : 313/एयर/एस/05/2023; 19.04.2023
3. नमूना प्राप्ति की तिथि : अप्रैल 19, 2023
4. विश्लेषण की तिथि/यां : अप्रैल 20, 21, 2023
5. निगरानी का स्थान : रेडिको खेतान लिमिटेड, रामपुर, यूपी राज्य।
6. निगरानी की तिथि : अप्रैल 17, 2023 ,03:30 अपराह्न
7. निगरानी का स्रोत : स्टैंक बॉयलर के साथ जुड़ा हुआ है, क्षमता 65 टीपीएच, रनिंग लोड 55 टीपीएच.
8. निगरानी टीम का सदस्य (नाम) : दीपक कुमार, सुभाष चंद, केपी राठी, सीपीसीबी।
9. नमूने लेने के दौरान पर्यावरण की स्थिति : परिवेश का तापमान : 310 K
परिवेश का दबाव : 736 मिमी Hg
10. फ्लू गैस का वेग : 8.85 मीटर/सेकंड
11. स्टैंक का तापमान : 416 K
12. रिपोर्ट प्रेषित किए जाने वाले का नाम एवं पता : प्रभागीय प्रमुख, डब्ल्यूक्यूएम-II, सी.पी.सी.बी., दिल्ली

नमूना विवरण	पैरामीटर	विधि संदर्भ	सांद्रता
1 (PM/2023/001)	पर्टिकुलेट मैटर	आइएस 11255 पार्ट 1, 3	27.8
2 (PM/2023/002)			28.7
1 (SO ₂ /2023/01)	सल्फर डाइऑक्साइड	आइएस 11255 पार्ट 2	BDL*
2 (SO ₂ /2023/02)			BDL*
1 (NO _x /2023/01)	नाइट्रोजन आक्साइड (as NO ₂)	आइएस 11255 पार्ट 7	407.3
	कार्बोन डाइऑक्साइड (CO ₂) (%)		11.2
	ऑक्सिजन (O ₂) (%)	सीबी/सीएल/एसओपी/एसई/5.7/3	8.2
	कार्बोन मोनोआक्साइड (CO) (PPM)	जारी सं: 01	62


मानक आईएसओ/आईईसी 17025: 2017 के अनुसार एनएबीएल प्रत्यायन के तहत पैरामीटर (प्रमाणपत्र संख्या टीसी-7723) सभी मूल्य mg/Nm³ में हैं, यदि अन्यथा निर्दिष्ट नहीं हैं

*SO₂ (सल्फर डाइऑक्साइड)- BDL < 3 mg/Nm³


विवरण:

1. परिणाम केवल परीक्षण किए गए नमूनों से संबंधित हैं
2. प्रयोगशाला के लिखित अनुमोदन के बिना रिपोर्ट को पूर्ण रूप से छोड़कर पुनः प्रस्तुत नहीं किया जाएगा
3. CO₂, O₂ & CO के परिणाम निगरानी टीम द्वारा रिपोर्ट किए गए हैं (औसत मूल्य)
4. रिपोर्ट किए गए परिणाम CO₂ / O₂ सुधार के बिना हैं


(अमित कुमार)
विश्लेषक


(डॉ. डॉली कुलश्रेष्ठ)
रिपोर्ट तैयार एवं समीक्षा की गई
अधिकृत हस्ताक्षरकर्ता


(धर्मेंद्र गुप्ता)
अधिकृत हस्ताक्षरकर्ता


(वी.के. शुक्ला)
प्रभागीय प्रमुख

डोक्यूमेंट: सीबी/सीएल/क्यूआर/7.8/एएल-2	जारी संख्या : 04	संशोधन संख्या : 02	जारी तिथि: 25.05.2007	संशोधन तिथि: 25.09.2020	पेज 01 का 01
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Decoding of Groundwater samples collected:

S. No.	Sample code	Decoding
1.	GHGW	Guest house, Ground water
2.	A1	Piezometer no.1, Ajeetpur bio-compost yard
3.	A2	Piezometer no.2, Ajeetpur bio-compost yard
4.	A3	Piezometer no.3, Ajeetpur, bio-compost yard
5.	A4	Piezometer no.4, Ajeetpur bio-compost yard
6.	AH	Hand pump, Ajeetpur site
7.	GP	Groundwater, from Hitachi hand pump
8.	GH1	Piezometer no.1, Hitachi bio-compost yard
9.	GH2	Piezometer no.2, Hitachi, Bio-compost yard
10.	GH3	Piezometer no.3, Hitachi, bio-compost yard
11.	GH4	Piezometer no.4, Hitachi bio-compost yard



Central Pollution Control Board केंद्रीय प्रदूषण नियंत्रण बोर्ड
Parivesh Bhawan, East Arjun Nagar, Delhi-110 032
परिवेश भवन, ईस्ट अर्जुन नगर, दिल्ली-110 032
Water Laboratory (Freshwater Section) जल प्रयोगशाला (स्वच्छ जल अनुभाग)
Analysis Report विश्लेषण आख्या
NABL Accreditation: ISO/IEC 17025:2017, Certificate No: TC-7723



Source of sample: River/Ground Water/Any other नमूने का स्रोत : नदी/भूजल/अन्य : Ground Water
Samples collected by नमूने एकत्रित करने वाले का नाम : Mrs. Reena Satavan & Team
Date & time of sample Collection नमूने एकत्रीकरण की तिथि एवं समय : 17/04/2023
Date & time of sample receipt नमूने प्राप्ति की तिथि एवं समय : 18/04/2023
Period of sample analysis नमूने के विश्लेषण की अवधि : 18/04/2023 to 25/04/2023
Sample registration no. & date नमूने की पंजीकरण सं. एवं तिथि : 198/Water/FW/11/2023
Test method reference परीक्षण विधि का संदर्भ : APHA/BIS. एपीएचए/बीआईएस
Report sent to (Name & Division) आख्या किसे जारी की गयी (नाम एवं प्रभाग) : I/c WQM - II

Report No. आख्या सं : FWL/198

Issue Date जारी करने की तिथि: 26/04/2023

S. No.	Sampling Point नमूना स्थल	FWL Sample No. स्वच्छ जल प्रयोगशाला नमूना सं	pH	TDS	COD
1.	GH GW	948	7.6	420	BDL
2.	A 1	949	7.5	891	BDL
3.	A 2	950	7.6	599	76
4.	A 3	951	7.5	585	11
5.	A 4	952	7.7	567	07
6.	AH	953	7.3	842	06
7.	GHP	954	7.2	537	BDL
8.	GH 1	955	7.6	333	BDL
9.	GH 2	956	7.4	460	07
10.	GH 3	957	7.6	441	BDL
11.	GH 4	958	7.8	343	BDL

Note: All the concentrations are expressed in mg/l except pH and Conductivity ($\mu\text{mho/cm}$). नोट : पीएच तथा चालकता ($\mu\text{mho/cm}$) के अतिरिक्त सभी सांद्रता मिग्रा/ली. में व्यक्त की गई हैं।

Statement: कथन:

- The results relate only to the samples tested. परिणाम केवल जांचे गए नमूनों से संबंधित है।
- The report shall not be reproduced except in full without written approval of the laboratory पूर्ण रिपोर्ट के अतिरिक्त प्रयोगशाला के लिखित अनुमोदन के बिना आख्या की आंशिक प्रतिकृति नहीं की जायेगी।
- BDL & Test methods are mentioned on back side of this report. बी डी एल एवं परीक्षण विधि आख्या के अंत में दिए गए हैं।
- Samples will be retained only for one week after receipt of Report. संबंधित आख्या जारी होने के बाद नमूने केवल एक सप्ताह तक ही सुरक्षित रखे जाएंगे।

(P.K. Gupta)
Analyst

(S. M. Bilal)
Supervisor, Reviewer & Authorised Signatory

(Dr. K. Ranganathan)
DH – Water Lab

DOC: CB/CL/QR/7.8/FWL – 1	Issue No.: 04	Amendment No.: 06	Issue Date: 22.05.2007	Amendment Date: 19.03.2021	Page: 01 of 02
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Surface Water & Ground Water				
S. No.	Parameter	Test Method	Range of Testing/Limit of Detection	Uncertainty of Measurement \pm
1.	Conductivity	APHA 25 10 -B, 23 rd Ed. 2017	1 - 30000 μ mhos/cm	280 \pm 10 μ mhos/cm
2	Total Dissolved Solids	APHA 2540 C, 23 rd Ed. 2017	5 - 18000 mg/l	350 \pm 20.0 mg/l
3	Chemical Oxygen Demand	APHA 5220 B, 23 rd Ed. 2017	5 - 200 mg/l	96 \pm 10 mg/l
4	Bio -Chemical Oxygen Demand	APHA 5210 B, 23 rd Ed. 2017, 4500 OC, (5 days at 20° C). IS- 3025 part 44:1993. BOD (3 days at 25°C).	1 - 100 mg/l	40 \pm 8 mg/l
5	Chloride	APHA 4500 - Cl B, 23 rd Ed. 2017	5 - 600 mg/l	300 \pm 15 mg/l
6	Phosphate - P	APHA 4500 -PD, 23 rd Ed. 2017	0.05 - 10 mg/l	0.3 \pm 0.03 mg/l
7	Total Hardness As CaCO3	APHA 2340 - C 23 rd Ed. 2017	10 - 900 mg/l	150 \pm 10.0 mg/l
8	Calcium	APHA 3500 - Ca B, 23 rd Ed. 2017	2 - 200 mg/l	50 \pm 10 mg/l
9	Magnesium	APHA 3500 - Mg B, 23 rd Ed. 2017	2 -200 mg/l	20 \pm 3 mg/l
10	Fluoride	APHA 4500- F D, 23 rd Ed. 2017	0.2 - 10 mg/l	0.8 \pm 0.1 mg/l
11	pH	APHA 4500 H ⁺ -B, 23 rd Ed. 2017	2 - 14	7.24 \pm 0.18
12	NO ₂ -N	APHA 4500 - NO ₂ , B, 23 rd Ed. 2017	0.01 - 2 mg/l	0.06 \pm 0.01 mg/l
13	NH ₃ -N	IS 3025(Part-34)- 1988, (First reprint April-1992)	0.2 - 20 mg/l	2.0 \pm 0.2 mg/l



Central Pollution Control Board केंद्रीय प्रदूषण नियंत्रण बोर्ड
Parivesh Bhawan, East Arjun Nagar, Delhi-110 032
परिवेश भवन, ईस्ट अर्जुन नगर, दिल्ली-110 032
Water Laboratory (Freshwater Section) जल प्रयोगशाला (स्वच्छ जल अनुभाग)
Analysis Report विश्लेषण आख्या

Source of sample: River/Ground Water/Any other नमूने का स्रोत : नदी/भूजल/अन्य : Ground Water
Samples collected by नमूने एकत्रित करने वाले का नाम : Mrs. Reena Satavan & Team
Date & time of sample Collection नमूने एकत्रीकरण की तिथि एवं समय : 17/04/2023
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Period of sample analysis नमूने के विश्लेषण की अवधि : 18/04/2023 to 25/04/2023
Sample registration no. & date नमूने की पंजीकरण सं. एवं तिथि : 198/Water/FW/11/2023
Test method reference परीक्षण विधि का संदर्भ : APHA/BIS. एपीएचए/बीआईएस
Report sent to (Name & Division) आख्या किसे जारी की गयी (नाम एवं प्रभाग) : I/c WQM - II

Report No. आख्या सं. : FWL/198

Issue Date जारी करने की तिथि: 26/04/2023

S. No.	Sampling Point नमूना स्थल	FWL Sample No. स्वच्छ जल प्रयोगशाला नमूना सं.	Colour (Colour Unit)
1.	GH GW	948	BDL
2.	A 1	949	BDL
3.	A 2	950	BDL
4.	A 3	951	BDL
5.	A 4	952	BDL
6.	AH	953	BDL
7.	GHP	954	BDL
8.	GH 1	955	BDL
9.	GH 2	956	BDL
10.	GH 3	957	BDL
11.	GH 4	958	BDL

Note: All the concentrations are expressed in mg/l except pH and Conductivity ($\mu\text{mho/cm}$). नोट : पीएच तथा चालकता ($\mu\text{mho/cm}$) के अतिरिक्त सभी सांद्रता मिग्रा/ली. में व्यक्त की गई हैं।

Statement: कथन:

- The results relate only to the samples tested. परिणाम केवल जांचे गए नमूनों से संबंधित है।
- The report shall not be reproduced except in full without written approval of the laboratory पूर्ण रिपोर्ट के अतिरिक्त प्रयोगशाला के लिखित अनुमोदन के बिना आख्या की आंशिक प्रतिकृति नहीं की जायेगी।
- BDL & Test methods are mentioned on back side of this report. बी डी एल एवं परीक्षण विधि आख्या के अंत में दिए गए हैं।
- Samples will be retained only for one week after receipt of Report. संबंधित आख्या जारी होने के बाद नमूने केवल एक सप्ताह तक ही सुरक्षित रखे जाएंगे।


(P.K. Gupta)
Analyst


(S. M. Bilal)
Supervisor & Reviewer


(Dr. K. Ranganathan)
DH - Water Lab

DOC: CB/CL/QR/7.8/FWL - 1	Issue No.: 04	Amendment No.: 06	Issue Date: 22.05.2007	Amendment Date: 19.03.2021	Page: 02 of 02
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Radico Khaitan Ltd ,Rampur [UP]


Molasses Based Plant [Spirit Storage Tanks Detail]


S.No.	Tank no.	Capacity	S.No.	Tank no.	Capacity
1	SDV-1	50820.0	36	RMV-1	26150.0
2	SDV-2	49880.0	37	RMV-3	28655.0
3	SDV-3	128515.0	38	RMV-4	27685.0
4	IAV-4	144700.0	39	RMV-5	28100.0
5	IAV-5	67165.0	40	RMV-6	11485.0
6	IAV-6	69935.0	41	RMV-7	21540.0
7	IAV-14	67380.0	42	RMV-8	36740.0
8	IAV-15	144110.0	43	RMV-9	32200.0
9	IAV-7	66405.0	44	RMV-10	30355.0
10	IAV-8	67395.0	45	RMV-11	30491.0
11	IAV-9	67470.0	46	RMV-12	31450.0
12	IAV-10	67560.0	47	RMV-13	35200.0
13	IAV-11	67645.0	48	RMV-14	35820.0
14	IAV-12	69997.0	49	RMV-15	37627.0
15	IAV-13	67460.0	50	RMV-16	36900.0
16	IAV-16	408555.0	51	RMV-17	37160.0
17	IAV-17	409470.0	52	RMV-18	34680.0
18	IAV-18	408360.0	53	RMV-19	36920.0
19	IAV-19	408235.0	54	RMV-20	36160.0
20	IAV-20	405090.0	55	RMV-21	36420.0
21	IAV-21	411600.0	56	RMV-22	37665.0
22	ESV-1	104480.0	57	RMV-23	36050.0
23	ESV-2	104460.0	58	RMV-24	47860.0
24	ESV-3	103990.0	59	RMV-25	47135.0
25	ESV-4	61960.0	60	RMV-26	47980.0
26	ESV-5	104260.0	61	RMV-27	46440.0
27	ESV-6	79500.0	62	RMV-28	46620.0
28	ESV-7	139780.0	63	RMV-29	32825.0
29	ESV-8	29355.0	64	RMV-30	45400.0
30	DSV-7	24880.0	65	RMV-2	9740.0
31	DSV-8	24790.0	66	MSV-1	10715.0
32	DSV-9	25130.0	67	MSV-2	1965.0
33	SDS-11	17025.0	68	MSV-3	20535.0
34	SDS-12	26410.0	69	MSV-4	20740.0
35	SDS-10	106820.0			

F. Khaitan
RADICO KHAITAN LTD.
Rampur (U.P.)

AM
सहायक आबकारी आयुक्त
रेडिको खेतान लि०, रामपुर

Radico Khaitan Ltd ,Rampur [UP]		
S.No.	RECEIVER.NO.	CAPACITY(BL)
RECEIVER ROOM NO-1		
1	R-1	48719.6
2	R-2	48610.0
3	R-3	48930.0
4	R-4	12935.0
5	R-5	12833.0
6	R-6	12548.0
7	R-7	13130.0
8	IR-8	13030.0
RECEIVER ROOM NO-2		
9	R-8	41710.0
10	R-9	67381.0
11	R-10	67960.0
RECEIVER ROOM NO-3		
12	R-14	49775.0
13	R-15	49330.0
14	R-16	48985.0
15	R-17	50309.2
16	R-18	49555.0
17	R-19	49705.0
RECEIVER ROOM NO-4		
18	DSV-1	50640.0
19	DSV-2	50000.0
20	DSV-3	49954.0
21	DSV-4	16070.0
22	DSV-5	16195.0
23	DSV-6	15910.0
STT ROOM		
24	STT-1	72330.0
25	STT-2	20455.0
26	STT-3	48745.0


 RADICO KHAITAN LTD.
 Rampur (U.P.)


 सहायक अधिकारी आयुक्त
 रेडिको खैतान लि०, रामपुर

Radico Khaitan Ltd ,Rampur [UP]

GRAIN SPIRIT PLANT


S.No.	Tank no.	Capacity
1	GESV-1	792620.0
2	GESV-2	794960.0
3	GESV-3	792570.0
4	GESV-4	792960.0
5	GESV-5	100560.0
6	GESV-6	100700.0
7	GESV-7	99800.0
8	GESV-8	99970.0
9	GSV-1	151060.0
10	GSV-2	151980.0
11	GSV-3	150780.0
12	GSDV-1	19990.0
13	GSDV-2	19850.0
14	GSMV-1	10900.0
15	MSV-9	20380.0
16	MSV-10	20395.0


MALT SPIRIT PLANT

S.No.	Tank no.	Capacity
1	SSV-1	20525.0
2	SSV-2	20480.0
3	SSV-3	21620.0
4	SSV-4	21660.0
5	SSV-5	21590.0
6	SSV-6	21365.0
7	SSV-7	21650.0
8	MSV-3	18060.0
9	MSV-4	18300.0
10	MSV-5	18355.0
11	MSV-6	21595.0
12	MSV-7	50850.0
13	MSV-8	50860.0

S.No.	RECEIVER.NO.	CAPACITY(BL)
1	MR-1	6135
2	MR-2	6120
3	MR-3	12240
4	MR-2	12280

S.No.	RECEIVER.NO.	CAPACITY(BL)
1	GR-1	99810
2	GR-2	100120
3	GR-3	100150
4	GSR-1	15310
5	GSR-2	15315


 RADICO KHAITAN LTD.
 Rampur (U.P.)


 सहायक आबकारी आयुक्त
 रेडिको खैतान लि०, रामपुर

ON – SITE EMERGENCY PLAN

CHECKLIST FOR ASSESMENT OF PREPAREDNESS

I. GENERAL

(1) Name and address of the factory : **Radico Khaitan Limited (Distillery Unit)
Bareilly road Rampur-244901**

(2) Industrial Activity

(a) Main products manufactured : **Extra Neutral Alcohol (ENA)**
 (b) Hazardous materials stored/handled on the premises and the quantities in metric tonnes.

Capacity	Actual stored
ENA	2000 KL

(c) Hazardous processes conducted on the preemies. Sprinklers **Yes(Pendent Type and Spray Nozzle Types)**

(d) Nature of identified hazards
(Please tick (✓) the relevant ones)

➤ <input checked="" type="checkbox"/>	Fire	
➤ <input checked="" type="checkbox"/>	Explosion	
➤ <input type="checkbox"/>	Release of toxic vapour	
➤ <input checked="" type="checkbox"/>	Release	of

toxic/corrosive/flammable/dangerous liquid.

(e) Techniques adopted to assess the hazards

HAZOP	<input checked="" type="checkbox"/>	Safety Audit	<input checked="" type="checkbox"/>
Risk Assessment	<input checked="" type="checkbox"/>	Any Other	<input type="checkbox"/>

(3) Total number of workers -

(a) Employed in a day : **529**
 (b) Present during the visit : **421**
 Number of shifts : **4 (A shift, B Shift, C Shift, G Shift)**

(4) Number of entry and exit points of the factory : **Two**

(5) Condition of approach roads
 (i) to the factory : **Made of RCC & Colter**
 (ii) to the plant inside the factory : **Made of RCC & Colter**

(6) (i) Number of Safety Officers : **03**
 (ii) Name and address of Chief Safety Officer ; **Pankaj Agrawal
Radico Khaitan Limited**

(8) Whether adequate safety equipment available : Yes

Fire fighting facility certified by –

(Please tick (✓) the relevant ones)

State/Local authority

(9) Whether adequate emergency equipment available Yes

(10) Whether adequate first-aid antidotes and medical Facilities available? Yes

(11) Type of training given to -

First Aider	:	Certified 22 Nos Employees first Aider trained By St John Ambulance
Essential Persons	:	Fire Fighting & Operation of Fire & safety equipments Trainings, Evacuation Drill.
General Public	:	Supporting Team to fire fighters & First Aiders
Fire Fighter	:	Operation of Fire Fighting & Safety Equipment & Handling of emergency & Evacuation
Key Persons	:	Handling of Emergency, Assessment of Emergency Situation.

(12) Provision for emergency power supply for essential services: **Turbine, One Spare DG for fire pump house, 2 Nos Fire DG Set, State Government Power**

(13) Whether mutual aid scheme exist? : **Not Available, because Fire Station is within 1 Km radius.**

(14) Number of factories included in mutual aid scheme and types of facilities available : --

(15) Does the emergency plan incorporate a directory of : Yes

(16) External technical support? Yes

(17) Does evacuation procedure exist? **Direction Mark on the road, how to reach assembly point** :

(18) Arrangement of keeping details of visitors at site? : **Yes, By Visitor Register**

II. ALARM SYSTEM

(a) Total number of alarms installed : **722 Nos**

(b) Type- Electrical /Mechanical / Manual : **Three Types Electrical-Automatic/ Manual**

(c) Whether this system of alarming is available in all work areas? : **Yes**

(d) Whether distinct alarm signal adopted for different types of emergencies? : **Yes**

(e) Are all the alarms in good working condition? : **Yes**

(f) Alarm signals for

VI. ALL CLEAR SIGNAL

(a) Whether there is any "all clear signal" system in existence? **Yes(60 Sec Straight Siren)**

(b) Is the code for giving "all clear signal" established? **: Yes**

(c) The person responsible for giving "all clear signal" **: Yes(SMC)**

VII. INFORMATION REGARDING MOCK DRILL/REHEARSAL

(1) Date **: 30/12/2022**

(2) Time **: 12:10**

(3) Place of Mock Drill/Rehearsal **: IVA-16 ENA Storage tank in the Tank Farm area**

(4) Type of Mock Drill /Rehearsal **: Fire & Evacuation Drill**

(5) Total time for

(a) Execution of Emergency Plan **: 10 Minutes**

(b) Control of Emergency **: 8 Minutes**

A. INFORMATION GIVEN TO:

- **SDM-Sadar-Rampur**
- **Assistant Commissioner (AC)-Excise**
- **SHO-Civil lines Police Station**
- **Chief Fire Officer -Rampur**
- **Rampur Fire Station**
- **ADF-Moradabad**
- **B.D.O. – Chamraua, Rampur**
- **CMO-District Hospital**
- **All Local Crisis Group Members**

(NOTE: Indicate the number in the box according to the contact made. For example if the contact made to the police is first, the number in the box against police should be 1).

1. ALARM SYSTEM

Does alarm audible in all work area? **: Yes**

2. WIND DIRECTION INDICATOR

Whether the indicator for wind direction visible from all places in the plant? **: Yes**

3. CONTROL ROOM AND COMMUNICAITON SYSTEM

(a) Where the communication systems and their Maintenance adequate: **Yes.**

(b) Communication system available in the case of power failure including the name of the messenger? **: Yes**

4. ASSEMBLY POINTS

(a) Whether any confusion noted? **: No**

(c) Whether people assembled in the designated area? **: Yes**

(d) Whether roll-call taken? **: Yes**

(e) Whether evacuation procedure followed? **: Yes**

F. REPORTING OF KEY PERSONS REPORTED

(a) Incident controller at site	: 12:11
(b) Site Controller at Control Room	: 12:13
(c) Communication officer at Control Room	: 12:13
(d) Other key persons at Control Room	
(i) Transport	: 12:14
(ii) Medical	: 12:13
(iii) Security	: 12:12
(iv) Safety	: 12:12
(v) Fire Fighting	: 12:12
(vi) (e) Assisting teams at the Control Room	: 12:16

e.g. Electrical/mechanical crew/Salvage team. Drivers. Rigger, Runners, Volunteers, Home Guards etc. :

G. Where then site Controller and Incident controller in distinct clothes, helmet, or coloured apron? **Yes** :

H. A number of mutual aid factories participated in the rehearsal. **No Mutual Aid**

- | | |
|---|---|
| (a) Fire Fighting | : |
| (b) First aid and Medical management | : |
| (c) Any external technical support utilized during rehearsal (Attach details) | |

I. FIRE BRIGADE

Sl.No.	Name of Fire Brigade	Name of Fire Station	Distance from Factory	Reported /Punctual Late	Whether equipment Worked?	Whether equipment/system adequate
1	2	3	4	5	6	7
	FSO with Firemen	Rampur	1 Km	Punctual	--	--
	Fire Tender-Self	--	--	Reported	Yes	Yes

J. POLICE

1. Time of first information	12:14
a. Intimation to police station and Govt. Official was given in advance	Yes

K. AMBULANCE/TRANSPORT

Sl.No	Name of Organization	Distance in kms	Time of first information	Whether reported Yes/No	If reported Punctual/Late
1	2	3	4	5	6
1	Self	--	--	Yes	Reported

L. ASSESSMENT

- (a) (i) Whether timely information given to concerned authorities? : **Yes**
(ii) Whether the execution of the emergency was within the time limit?

- (b) Did the alarm systems work properly? If not, state the reasons. : Yes
: Yes
- (c) Whether the facilities available in control room were adequate, if not, indicate shortfalls. : Yes
- (d) Did the key persons report within minimum response time at the appropriate places? : Yes
- (e) Was there any confusion in the assembly point? : No
- (f) Was mutual aid assistance available in time and adequate? : NA
- (g) Indicate response time and adequacy of emergency system: 8 minutes : No
- (h) Did police arrive at site in time? : No
- (i) Indicate response time and adequacy of Ambulance/Transport facilities.
(i) Whether mock drill/rehearsal was carried out in the past? : Yes
(ii) Adequacy of training of key persons. : Yes
- (l) *During Induction and refresher training the On – Site emergency action plan is discussed, therefore all concerned staff are trained.* :

(1) General remarks.

- (A) Does the procedure for proper assessment for safe operation of the plant before recommissioning after the incident exist? : Yes

Place : Rampur

Signature

Designation: Factory Manager



185



310



OnePlus





आरकेएल/पत्रांक/2022

दिनांक:- 26/12/2022


सेवा में,
सहायक निदेशक कारखाना-मुरादाबाद
मुरादाबाद मंडल-मुरादाबाद
उत्तर प्रदेश।

विषय: रेडिको खेतान लिमिटेड, रामपुर में ऑन साइट आपातकालीन अभ्यास में भाग लेने हेतु आमंत्रण

महोदय,

रेडिको खेतान लिमिटेड, रामपुर MSIHC Rule-1989 के अनुसार अति खतरनाक श्रेणी के कारखाना के अंतर्गत आता है। अतः उत्तर प्रदेश कारखाना नियमावली, 1950, के अंतर्गत हमें साल में दो बार ऑन साइट आपातकालीन अभ्यास (On- Site Emergency Response Drill) करना अनिवार्य है। इसी क्रम में दिनांक 30 दिसंबर 2022 दिन शुक्रवार को समय 12:00 बजे रेडिको खेतान लिमिटेड, रामपुर में ऑन साइट आपातकालीन अभ्यास करने का निर्णय लिया गया है। अतः आपसे निवेदन है की दिनांक 30 दिसंबर 2022 दिन शुक्रवार को समय 12:00 बजे रेडिको खेतान लिमिटेड, रामपुर में पधारे तथा ऑन साइट आपातकालीन अभ्यास में एकीकृत हो एव उचित मार्गदर्शन करे।

कृते, रेडिको खेतान लिमिटेड रामपुर


अजय प्रताप सिंह
कारखाना प्रबंधक,

प्रति:

1. उपजिलाधिकारी सदर-रामपुर
2. मुख्य चिकित्सा अधिकारी, रामपुर
3. अग्निशमन केंद्र, रामपुर
4. एस.एच.ओ, सिविल लाइन्स, रामपुर
5. खंड विभाग अधिकारी, चमरौहा
6. सभी स्थानीय संकट समूह के सदस्य

Radico Khaitan Limited

ISO 9001 : 2015 & 22000 : 2018 Certified Company

Regd. Office : Bareilly Road, Rampur-244901 (U.P.)

Tel. : EPABX (0595) 2350601, 2350602, Fax : (0595) 2350009

Head Office : Plot No. J-1, Block B-1, Mohan Co-op. Industrial Area,
Mathura Road, New Delhi-110044

Tel : (91-11) 40975400/444/500/555, Fax : (91-11) 41678841-42, 41676718 (Exports)

e-mail : info@radico.co.in

website : www.radico.khaitan.com

CIN No. L26941UP19B3PLC027278